Vol. 258
No. 6

Wednesday,
14th December, 2022
23 Agrahayana, 1944 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

Obituary References (pages 1 -2)

Papers Laid on the Table (pages 2 - 25)

Reports of the Public Accounts Committee - *Laid on the Table* (pages 25 - 26)

Statements of the Department-related Parliamentary Standing Committee on Communications and Information Technology - *Laid on the Table* (pages 26 - 27)

Statement of the Department-related Parliamentary Standing Committee on External Affairs - *Laid on the Table* (page 27)

[P.T.O.

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Statements by Minister—

Status of implementation of recommendations contained in the Three Hundred and Sixteenth Report and Three Hundred and Thirty-Third Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports - *Laid on the Table* (pages 27 - 28)

Motion for election to the National Assisted Reproductive Technology and Surrogacy Board (NART&S Board) -*Adopted* (page 28)

Matters raised with Permission—

Denial of reservation to *dalits* and backward classes by Aligarh Muslim University (pages 28 -31)

Need to start Mokama Taal Project in Bihar (pages 31 - 33)

Need to revoke 20 per cent customs duty on Gobindbhog rice (pages 33 -34)

Need to exclude Anjan Dham in Gumla district of Jharkhand from forest area (pages 34 -35)

Need to create awareness about importance and health benefits of millets in the wake of 'International Year of Millets-2023'(pages 35 - 36)

Children falling into open borewells in the country (pages 36 -38)

Need to reinstate the laid-off temporary employees of Postal Department in Goa (page 38)

Need for capacity enhancement to deal with cyber-attacks (pages 38 -40)

Need to expedite opening of Sainik School at Matanhail Village of Jhajjar district in Haryana (page 40)

Need to recognize the places of cultural importance in various States on the lines of Kashi-Tamil Sangamam (pages 40 - 41)

Need to provide grant-in-aid to cooperative sector on priority basis (pages 41 - 43)

Website: http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail: rsedit-e@sansad.nic.in

Special Mentions—

Need to start train between Agra and Ballia (pages 43 - 44)

Need to recognize the JIPMER OBC Welfare Association (pages 44 - 45)

Need for setting up of Integrated Pharmaceutical Innovation Park in Puducherry (pages 45 - 46)

Need to release dues payable to Government of Tamil Nadu by the Union Government (pages 46 -47)

Need to resolve the Indo-Myanmar Border Issue (Manipur Sector) at diplomatic level (pages 47 -48)

Need to make Uniform Board Policy for medical students in the country (pages 48 -50)

Need for studies to understand the long-term impact of covid-19 virus on the human body (pages 50 - 51)

Need to restart the Maulana Azad National Fellowship (MANF) (pages 51 - 53)

Need to start the work of Manmad Indore Railway Line Project (pages 53 -54)

Need for setting up a 'Craft Village' at Sukhuapada, Lalitagiri in Odisha (pages 169 - 170)

Need for food security for all and extensive measures including enhanced allocation to fight malnutrition in the country (page 170)

Oral Answers to Questions (pages 54 - 104)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise *]*

Government Bills- *Passed*

The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022 (pages 105 -118)

The New Delhi International Arbitration Centre (Amendment) Bill, 2022 (pages 119 - 151 and pages 151 -169)

[P.T.O.

Messages from Lok Sabha- *Reported*

The Appropriation (No. 4) Bill, 2022-*Laid on the Table* (page 151)

The Appropriation (No.5), Bill, 2022-*Laid on the Table* (page 151)

RAJYA SABHA

Wednesday, the 14th December, 2022/23 Agrahayana, 1944 (Saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

OBITUARY REFERENCES

MR. DEPUTY CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of Shri Yoginder K. Alagh and Shri R. C. Singh, former Members of this House.

Shri Yoginder K. Alagh passed away on the 6th of December, 2022, at the age of 83 years. Born in February, 1939, at Chakwal in Punjab of undivided India, Shri Alagh taught Economics at several prestigious universities and institutes in India and abroad. He served as Vice-Chancellor of Jawaharlal Nehru University, from 1992 to 1996 and also served as Member, Planning Commission of India, Government of India, from 1987 to 1990. Shri Alagh also served as the Minister of State (Independent Charge) holding portfolios of Planning and Programme Implementation; Science and Technology; and Power in the Union Council of Ministers during the period 1996 to 1998.

Shri Alagh served as a Member of this House representing the State of Gujarat, from November, 1996 to April, 2000. In the passing away of Shri Yoginder K. Alagh, the country has lost a noted educationist, an eminent economist and an able parliamentarian.

Shri R. C. Singh passed away on the 10th of December, 2022, at the age of 78 years. Born in November, 1944, at Sahajadpur in Mau District of Uttar Pradesh, Shri Singh, an agriculturist and a social worker, was actively associated with the trade union movement. He served as a Member of this House representing the State of West Bengal, from June, 2008 to April, 2012. In the passing away of Shri R. C. Singh, the country has lost a veteran trade unionist and an able parliamentarian.

We deeply mourn the passing away of Shri Yoginder K. Alagh and Shri R. C. Singh.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

MR. DEPUTY CHAIRMAN: Secretary-General will convey to the members of the bereaved families our sense of profound sorrow and deep sympathy.

Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

Notification of the Ministry of Women and Child Development

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): Sir, I lay on the Table, under sub-section (3) of Section 39 of the National Food Security Act, 2013, a copy (in English and Hindi) of the Ministry of Women and Child Development Notification No. G.S.R. 766 (E), dated the 6th October, 2022, publishing Integrated Nutrition Support Programme — Saksham Anganwadi and Poshan (2.0), Rules, 2022.

[Placed in Library. *See* No. L.T. 7880/17/22]

I. Notifications of the Ministry of Road Transport and Highways
II. Report and Accounts (2020-2021) of NHAI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (GENERAL (RETD.) V. K. SINGH): Sir, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, along with Explanatory Memoranda:-

(1) G.S.R. 586 (E), dated the 25th September, 2020, publishing the Motor Vehicles (Driving) (Amendment) Regulations, 2020, along with Delay Statement.

(2) S.O. 1655 (E), dated the 16th April, 2021, appointing the Joint Secretary (Transport), Ministry of Road Transport and Highways, under sub-section (5) of Section 110A of the said Act, as the "Designated Officer" and specifying his duties, along with Delay Statement.

(3) G.S.R. 615 (E), dated the 6th September, 2021, publishing the National

Road Safety Board Rules, 2021, along with Delay Statement.

(4) G.S.R. 413 (E), dated the 2nd June, 2022, publishing the Central Motor Vehicles (Ninth Amendment) Rules, 2022, along with Delay Statement.

(5) G.S.R. 479 (E), dated the 28th June, 2022, publishing the Central Motor Vehicles (Tenth Amendment) Rules, 2022, along with Delay Statement.

(6) G.S.R. 617 (E), dated the 4th August, 2022, publishing the Central Motor Vehicles (Eleventh Amendment) Rules, 2022.

(7) G.S.R. 625 (E), dated the 12th August, 2022, publishing the Central Motor Vehicles (Twelfth Amendment) Rules, 2022.

(8) G.S.R. 640 (E), dated the 18th August, 2022, publishing the Central Motor Vehicles (Thirteenth Amendment) Rules, 2022.

(9) S.O. 3896 (E), dated the 22nd August, 2022, amending the Principal Notification No. S.O. 1365 (E), dated the 13th December, 2004, by substituting certain entries in that Notification.

(10) G.S.R. 660 (E), dated the 26th August, 2022, publishing the Central Motor Vehicles (Fourteenth Amendment) Rules, 2022.

(11) G.S.R. 680 (E), dated the 2nd September, 2022, publishing the Motor Vehicles Non Transport Vehicles Visiting India Rules, 2022.

(12) S.O. 4143 (E), dated the 2nd September, 2022, amending the Principal Notification No. S.O. 1365 (E), dated the 13th December, 2004, by substituting certain entries in that Notification.

(13) S.O. 4144 (E), dated the 2nd September, 2022, amending the Principal Notification No. S.O. 1365 (E), dated the 13th December, 2004, by inserting certain entries in that Notification.

(14) G.S.R. 695 (E), dated the 14th September, 2022, publishing the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Amendment Rules, 2022.

(15) G.S.R. 703 (E), dated the 15th September, 2022, publishing the Central Motor Vehicles (Fifteenth Amendment) Rules, 2022.

(16) G.S.R. 714 (E), dated the 20th September, 2022, publishing the Central Motor Vehicles (Sixteenth Amendment) Rules, 2022.

(17) S.O. 4567 (E), dated the 28th September, 2022, amending the Principal Notification No. S.O. 1365 (E), dated the 13th December, 2004, by substituting certain entries in that Notification.

(18) G.S.R. 797 (E), dated the 1st November, 2022, publishing the Central Motor Vehicles (Seventeenth Amendment) Rules, 2022.

(19) G.S.R. 809 (E), dated the 10th November, 2022, publishing the Central

Motor Vehicles (Eighteenth Amendment) Rules, 2022.

[Placed in Library. For (1) to (19) *See* No. L.T. 7846/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road, Transport and Highways, under Section 10 of the National Highways Act, 1956 :-

(1) S.O. 3698 (E), dated the 4th August, 2022, levying user fee for the project of four and more lane section of Sangli-Solapur section from design kilometer 182.556 to kilometer 378.100 (Existing kilometer 182.195 to kilometer 370.452) of National Highway 166 in the State of Maharashtra.

(2) S.O. 3727 (E), dated the 8th August, 2022, levying user fee for the project of four lane of Panvel to Kasu Section from design kilometer 0.000 to kilometer 42.300 (existing kilometer 0.000 to kilometer 42.300) of National Highway 66 (Old National Highway-17) in the State of Maharashtra.

(3) S.O. 4153 (E), dated the 5th September, 2022, levying user fee for the project of six-lane Eastern Peripheral Expressway (National Highway No. NE - II) from km 1.000 to km 136.000 (starting at 1.00 km distance from Km 36.083 on NH-44 (old National Highway-1) and ending at 1.00 km distance from Km 64.330 on National Highway-19 (old National Highway-2) in the States of Haryana and Uttar Pradesh.

(4) S.O. 4350 (E), dated the 16th September, 2022, levying user fee for the project of four lane of Partur to Majalgaon (design chainage Km.51.262 to km. 101.740) section of National Highway-548C (Length- 50.478 km) developed to two lane with paved shoulder /4 lane standards in the state of Maharashtra.

(5) S.O. 4351 (E), dated the 16th September, 2022, levying user fee for the project of four and more lane of Narasannapeta to Ranastalam section from design kilometer 580.671 to kilometer 634.861 (existing km 580.700 to km 634.00) of National Highway 16 in the State of Andhra Pradesh.

(6) S.O. 4366 (E), dated the 20th September, 2022, levying user fee for the project of four and more lane of Chandikhole - Bhadrak Section from design kilometer 62.000 to kilometer 136.500 of National Highway 5 (New National Highway-16) in the State of Odisha.

(7) S.O. 4367 (E), dated the 20th September, 2022, levying user fee for the project of six laning of Chitradurga Davanagere including Chitradurga

Bypass from Existing Chainage Km. 189.000 to Km. 260.000 (Design Chainage Km. 0.000 to Km. 20.700 & Km. 208.000 to Km. 260.000) of National Highway-48 (Old National Highway-4) in the State of Karnataka.

(8) S.O. 4400 (E), dated the 21st September, 2022, levying user fee for the project of Section from Km. 0.000 to Km. 228.748 (Stating at 0.00 km and ending at Fee Plaza at Ch. 228.748) of National Highway No. NE-4 in the States of Haryana and Rajasthan.

(9) S.O. 4721 (E), dated the 4th October, 2022, levying user fee for the project of Four/six lane of Jamshedpur- Mahulia Section of National Highway-33 from Km. 233.350 to Km.277.500 in the State of Jharkhand.

(10) S.O. 4722 (E), dated the 4th October, 2022, levying user fee for the project of four lane section from Km 0.000 to Km 76.590 (Design Length 76.590 Km) of National Highway-151A in the State of Gujarat.

(11) S.O. 4866 (E), dated the 13th October, 2022, amending the user fee Principal Notification No. S.O. 1388 (E), dated the 19th June, 2012, for shifting the location of fee plaza at Km. 168.300 to Km. 181.250 of NH-18 (New NH 40) at Patimeedapalli village of YSR District in the State of Andhra Pradesh.

(12) S.O. 4867 (E), dated the 13th October, 2022, levying user fee for the project of four and more lane of Panipat to Shamli Section from design Km. 0.000 to Km. 35.580 of National Highway - 709AD in the States of Haryana and Uttar Pradesh.

(13) S.O. 4875 (E), dated the 14th October, 2022, levying user fee for the project of four lane of Ayodhya - Gorakhpur Section from design Km. 137.970 to Km. 252.860 of National Highway-28 (New National Highway-27) in the State of Uttar Pradesh.

(14) S.O. 4876 (E), dated the 14th October, 2022, levying user fee for the project of four and more lane of Bareilly-Sitapur Section from design Km. 262.000 to Km. 419.590 (existing Km. 262.000 to Km. 413.200) of NH-24 in the State of Uttar Pradesh.

(15) S.O. 4937 (E), dated the 19th October, 2022, levying user fee for the project of four or more lane of Borkhedi-Wadner-Deodhari-Kelapur from Km. 36.600 to Km. 175.000 of National Highway-44, old National Highway-7 in the State of Maharashtra for the Tolling, Operation, Maintenance and Transfer (Inv IT mode).

(16) S.O. 4938 (E), dated the 19th October, 2022, levying user fee for the project of four or more lane Sections of Shivpuri to Jhansi from Chainage

Km. 1305.087 to Chainage Km. 1380.387 of National Highway-27 in the State of Madhya Pradesh for the Tolling, Operation, Maintenance and Transfer (Inv IT mode).

(17) S.O. 4939 (E), dated the 19th October, 2022, levying user fee for the project of four or more lane of Agra Bypass Section from Km 0.000 to Km 32.800 taking off at km 176.800 of National Highway-2 (Design km 0.000 of bypass) and merging at km 13.030 (Design km 32.800 of bypass) of National Highway-3 in the State of Uttar Pradesh for the Tolling, Operation, Maintenance and Transfer (Inv IT mode).

(18) S.O. 5068 (E), dated the 28th October, 2022, levying user fee for the project of two lane with paved shoulder Repalle to Eeppurpalem Section of National Highway number National Highway-214A [New National Highway-216)] from design Km 122.725 to Km.184.855 (Existing km.129.927 to km.195.000) in the State of Andhra Pradesh.

(19) S.O. 5069 (E), dated the 28th October, 2022, levying user fee for the project of two lane with paved shoulder Takoli to Kullu Section and Kullu to Manali Section from Km. 205.098 to Km. 263.418 of National Highway 21 (New National Highway-3) in the State of Himachal Pradesh.

(20) S.O. 5154 (E), dated the 4th November, 2022, levying user fee for the project of Nokha to Bikaner Section from Km. 215.130 to Km. 269.260 of National Highway-89 (New National Highway 62) in the State of Rajasthan.

(21) S.O. 5155 (E), dated the 4th November, 2022, levying user fee for the project of Nagaur Bypass to Nokha Section from Km. 161.00 to Km. 215.130 of National Highway - 89 (New National Highway 62) in the State of Rajasthan.

(22) S.O. 5156 (E), dated the 4th November, 2022, levying user fee for the project of four lane of Fagne to Mah-Guj Border Section from design Km. 510.000 to Km. 650.794 (existing Km. 508.790 to Km. 649.000) of National Highway - 53 (Old National Highway - 6) in the State of Maharashtra.

(23) S.O. 5245 (E), dated the 11th November, 2022, levying user fee for the project of four and more lane Section from Kilometer 358.000 to kilometer 375.300 of National Highway No. 17 (New National Highway - 66) (Surathakal-Nantoor section) and 1.60 Km. of bypass length from Nantoor towards Padil in the State of Karnataka.

(24) S.O. 5289 (E), dated the 14th November, 2022, levying user fee for the

project of four and more lane of Talcher to Duburi Section from design Km. 8.500 to Km. 14.800 of National Highway -23 (New National Highway -149) and from design Km. 301.474 to Km. 388.000 of NH-200 (New National Highway -53) in the State of Odisha.

(25) S.O. 5290 (E), dated the 14th November, 2022, amending the Principal Notification No. S.O. 5245 (E), dated the 11th November, 2022 by substituting certain entries in that Notification.

(26) S.O. 5306 (E), dated the 15th November, 2022, levying user fee for the project of six lane of Davanagere-Haveri Section from design Km. 260.000 to Km. 338.923 of National Highway - 48 (Old National Highway - 4) in the State of Karnataka.

(27) S.O. 5307 (E), dated the 15th November, 2022, levying user fee for the project of four lane from design Km. 493.300 to Km. 521.825 and design Km. 545.176 to Km. 567.400 of Teleibani to Sambalpur Section of National Highway 6 (New National Highway - 53) in the State of Odisha.

(28) S.O. 5308 (E), dated the 15th November, 2022, levying user fee for the project of highway starting from its junction with new National Highway - 54 near village Chautala in Haryana connecting Hanumangarh, Suratgarh, Loonkarsar, Bikaner, Jodhpur, Thob, Pachpadra, Balotra Sanchore in the state of Rajasthan, Tharad, Vav and terminating as its junction with National Highway - 27 near Santalpur in the State of Gujarat from Km. 206.867 to Km. 968.865 of National Highway - 754A in the States of Haryana, Rajasthan and Gujarat.

(29) S.O. 5309 (E), dated the 15th November, 2022, levying user fee for the project of four lane from design Km. 216.200 to Km. 237.100 of Biramitrapur – Brahmani Bypass end Section and design Km. 0.100 to Km. 3.300 of Brahmani Bypass and from design Km. 240.350 to Km. 287.200 of Brahmani Bypass to RajamundaSeciton of NH-23 (New National Highway - 143) in the State of Odisha.

(30) S.O. 5311 (E), dated the 15th November, 2022, levying user fee for the project of four and more lane of Ranastalam to Hanumanthvaka Junction Section from design Km. 634.000 to Km. 700.544 (existing Km. 634.000 to Km. 700.544) of National Highway -16 (Old National Highway - 5) in the State of Andhra Pradesh.

[Placed in Library. For (1) to (30) *See* No. L.T. 7847/17/22]

II. (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the National Highways Authority of India Act, 1988:—

(a) Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. L.T. 7647/17/22]

I. Notification of the Ministry of Home Affairs

II. Reports and Accounts (2020-2021and 2021-2022) of NHRC, New Delhi; CDRI, New Delhi; and NIDM, New Delhi and related papers

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 160, under Article 309 of the Constitution of India, publishing the Ministry of Home Affairs, Directorate General (Fire Services, Civil Defence and Home Guards) Canteen Attendant Group -'C' Recruitment Rules, 2022, in the Weekly Gazette dated the October 30 - November 5, 2022.

[Placed in Library. *See* No. L.T. 7727/17/22]

II. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Accounts of the National Human Rights Commission (NHRC), New Delhi, for the year 2020-21, and the Audit Report thereon, under sub-section (4) of Section 34 of the Protection of Human Rights Act, 1993.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7720/17/22]

(ii) (a) Annual Report and Accounts of the Coalition for Disaster Resilient

Infrastructure (CDRI), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Coalition.

[Placed in Library. *See* No. L.T. 7721/17/22]

(iii) (a) Annual Report and Accounts of the National Institute of Disaster Management (NIDM), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Statement of Objectives and Reasons pertaining to the above-mentioned Report.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7722/17/22]

Report and Accounts (2021-22) of CCI, Navi Mumbai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI DARSHANA VIKRAM JARDOSH): I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:—

(a) Fifty-second Annual Report and Accounts of the Cotton Corporation of India Limited (CCI), Navi Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 7840/17/22]

Report and Accounts (2020-2021) of NIOS, NOIDA, Uttar Pradesh and related papers

शिक्षा मंत्रालय में राज्य मंत्री (श्रीमती अन्नपूर्णा देवी) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूंः-

(a) Annual Report of the National Institute of Open Schooling (NIOS), NOIDA, Uttar Pradesh, for the year 2020-21.

(b) Annual Accounts of the National Institute of Open Schooling (NIOS), NOIDA, Uttar Pradesh, for the year 2020-21, and the Audit Report

thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 7675/17/22]

I. Notification of the Ministry of Home Affairs

II. Report and Accounts (2021-22) of the Institute of Correctional Administration, Chandigarh and related papers

III. Report and Accounts (2021-22) of REPCO BANK, Chennai and related papers

गृह मंत्रालय में राज्य मंत्री (श्री अजय कुमार) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 708 (E), dated the 19th September, 2022, publishing the Criminal Procedure (Identification) Rules, 2022, under sub-section (3) of Section 8 of the Criminal Procedure (Identification) Act, 2022.

[Placed in Library. *See* No. L.T. 7745/17/22]

II. A copy (in English and Hindi) of the Annual Report and Accounts of the Institute of Correctional Administration, Chandigarh, for the year 2021-22, together with the Auditor's Report on the Accounts.

III. A copy each (in English and Hindi) of the following papers:—

(a) Fifty-third Annual Report and Accounts of the Repatriates Co-operative Finance and Development Bank Limited (REPCO BANK), Chennai, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Bank.

[Placed in Library. *See* No. L.T. 7747/17/22]

Reports and Accounts of various organizations for various years and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (सुश्री प्रतिमा भौमिक) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूं :-

(A)(1) A copy each (in English and Hindi) of the following papers, under

clause (6) of article 338B of the Constitution of India:—

(a) Tenure Report of the National Commission for Backward Classes (NCBC), New Delhi, for the years 2019-20, 2020-21 and 2021-22.

(b) Explanatory Memorandum on the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. L.T. 7774/17/22]

(B) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Sisu Sakha Sangha, Khordha, Odisha, for the year 2012-13, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Sangh.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7748/17/22]

(ii) (a) Annual Report and Accounts of the Child Guidance Centre, Hyderabad, Telangana, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 7760/17/22]

(iii) (a) Annual Report and Accounts of the Manasika Vikasa Kendram, Andhra Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Kendra.

[Placed in Library. *See* No. L.T. 7761/17/22]

(iv) (a) Annual Report and Accounts of the Akhil Bhartiya Viklang Kalyan Samiti, Ayodhya, Uttar Pradesh, for the year 2012-13, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Samiti.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7750/17/22]

(v) (a) Annual Report and Accounts of the Parents Association for the Welfare of Mentally Handicapped Persons, Telangana, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

[Placed in Library. *See* No. L.T. 7762/17/22]

(vi) (a) Annual Report and Accounts of the Foundation for Ability Improvement and Technology for the Handicapped, Palakkad, Kerala, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Foundation.

[Placed in Library. *See* No. L.T. 7763/17/22]

(vii) (a) Annual Report and Accounts of the Residential School for the Blind, Gadwal, Telangana, for the year 2013-14, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7751/17/22]

(viii) (a) Annual Report and Accounts of the Rotary Institute for Children in need of Special Care, Thiruvananthapuram, Kerala, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7764/17/22]

(ix) (a) Annual Report and Accounts of the St. Ann's Manovikas Kendra, Andhra Pradesh, for the year 2012-13, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Kendra.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7752/17/22]

(x) (a) Annual Report and Accounts of the All Manipur Mentally Handicapped

Persons' Welfare Organization, Mongshangei, Imphal, Manipur, for the year 2013-14, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7753/17/22]

(xi) (a) Annual Report and Accounts of the Institute for the Handicapped and Backward People, Kolkata, West Bengal, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7765/17/22]

(xii) (a) Annual Report and Accounts of the Drishti Samajik Sansthan, Lucknow, Uttar Pradesh, for the year 2012-13, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Sansthan.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7754/17/22]

(xiii) (a) Annual Report and Accounts of the Vijay Human Services, Chennai, Tamil Nadu, for the year 2013-14, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7755/17/22]

(xiv) (a) Annual Report and Accounts of the Voluntary Organization of Rural Development Society (VORDS), Kurnool, Andhra Pradesh for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. *See* No. L.T. 7766/17/22]

(xv) (a) Annual Report and Accounts of the M.G.M Bethany Santhi Bhavan Charitable Society, Kadamankulam, Kerala, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T. 7767/17/22]

(xvi) (a) Annual Report and Accounts of the Educational and Rural Development Organisation, Thoubal, Manipur, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organisation.

[Placed in Library. *See* No. L.T. 7768/17/22]

(xvii) (a) Annual Report and Accounts of the Social Welfare Centre, Thrissur, Kerala, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 7769/17/22]

(xviii) (a) Annual Report and Accounts of the North Bengal Handicapped Rehabilitation Society, Siliguri, West Bengal, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T. 7770/17/22]

(xix) (a) Annual Report and Accounts of the Association for Social Reconstruction Activites (ASRA), Cuttack, Odisha, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

[Placed in Library. *See* No. L.T. 7771/17/22]

(xx) (a) Annual Report and Accounts of the Human Resource Development Society, Hyderabad, Telangana, for the year 2014-15, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at

(a) above.

[Placed in Library. *See* No. L.T. 7757/17/22]

(xxi) (a) Annual Report and Accounts of the Pavani Society for Multiple Handicapped and Spastics, Visakhapatnam, Andhra Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T. 7772/17/22]

(xxii) (a) Annual Report and Accounts of the Blind People's Association Ahmedabad, Gujarat, for the year 2013-14, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7759/17/22]

I. Notification of the Ministry of Education

II.Reports and Accounts of various educational organisations for various years and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR): Sir, I lay on the Table —

I. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. CUJ/R.C./09/2020, dated the 6th September, 2022, notifying the Ordinance No. 21 of the Central University of Jharkhand relating to Cadre Recruitment Rules (For Non-Teaching and Other Academic Posts), 2021, under sub-section (2) of Section 43 of the Central Universities Act, 2009.

[Placed in Library. *See* No. L.T. 8019/17/22]

II. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:-

(i) (a) Twelfth Annual Report of the Central University of Himachal Pradesh, Kangra, Himachal Pradesh, for the year 2020-21.

(b) Twelfth Annual Accounts of the Central University of Himachal Pradesh, Kangra, Himachal Pradesh, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 8272/17/22]

(ii) (a) Annual Report of the Central University of Jharkhand, for the year 2020-21.

(b) Annual Accounts of the Central University of Jharkhand, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 7998/17/22]

(iii) (a) Twelfth Annual Report of the Central University of Kerala, for the year 2020-21.

(b) Twelfth Annual Accounts of the Central University of Kerala, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 8273/17/22]

(iv) (a) Annual Accounts of the Central University of Jammu, for the year 2020-21, and the Audit Report thereon.

(b) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (iv)(a) above.

[Placed in Library. *See* No. L.T. 8274/17/22]

(B) A copy each (in English and Hindi) of the following papers, under sub section (4) of Section 23 of the Institutes of Technology Act, 1961:—

(i) (a) Annual Report of the Indian Institute of Technology (IIT), Roorkee, Uttarakhand for the year 2021-22.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Roorkee,

Uttarakhand, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7673/17/22]

(ii) (a) Annual Report of the Indian Institute of Technology (IIT), Bombay, Maharashtra, for the year 2021-22.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Bombay, Maharashtra, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7674/17/22]

(iii) (a) Annual Report of the Indian Institute of Technology (IIT), Gandhinagar, Gujarat, for the year 2021-22.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Gandhinagar, Gujarat, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7672/17/22]

(iv) (a) Annual Report of the Indian Institute of Technology (IIT), Palakkad, Kerala for the year 2021-22.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Palakkad, Kerala, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7671/17/22]

(C)(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institute of Management Act, 2017:—

(i) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Sirmaur, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7679/17/22]

(ii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Ranchi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7681/17/22]

(iii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Sambalpur, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7682/17/22]

(iv) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Amritsar, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7689/17/22]

(v) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Calcutta, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7680/17/22]

(vi) (a) Seventh Annual Report and Accounts of the Indian Institute of Management (IIM), Visakhapatnm, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7690/17/22]

(vii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Udaipur, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7691/17/22]

(viii) (a) Forty-seventh Annual Report and Accounts of the Indian Institute of Management (IIM), Bangalore, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (iii)(a) above.

[Placed in Library. *See* No. L.T. 7692/17/22]

(D)(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of National Institutes of Technology, Science Education and Research Act, 2007:—

(i) (a) 19th Annual Report and Accounts of the National Institute of Technology, Kurukshetra, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 8275/17/22]

(ii) (a) Annual Report and Accounts of the Dr. B.R. Ambedkar National Institute of Technology, Jalandhar, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 8276/17/22]

(iii) (a) Annual Report and Accounts of the National Institute of Technology, Goa, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7694/17/22]

(iv) (a) Annual Report and Accounts of the National Institute of Technology, Rourkela, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 8277/17/22]

(v) (a) Annual Report and Accounts of the National Institute of Technology, Silchar, for the year 2020-21, together with the Auditor's Report on the Accounts

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 8278/17/22]

(vi) (a) Annual Report and Accounts of the Malviya National Institute of Technology, Jaipur, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 8279/17/22]

(vii) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Tirupati, for the year 2021-22.

(b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Tirupati, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7997/17/22]

(viii) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Pune, for the year 2021-22.

(b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Pune, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 8015/17/22]

(ix) (a) Annual Report and Accounts of the Indian Institute of Science Education and Research (IISER), Thiruvananthapuram, for the year 2021-22, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 8017/17/22]

(x) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Bhopal, for the year 2021-22.

(b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Bhopal, for the year 2021-22, and the Audit Report

thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7996/17/22]

(xi) (a) Annual Report and Accounts of the National Institute of Technology, Sikkim, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7693/17/22]

(xii) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Mohali, for the year 2021-22.

(b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Mohali, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1)(i)(a) to (vi)(a) and (xii)(a) and (b)above.

[Placed in Library. *See* No. L.T. 8280/17/22]

(E)(1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 28 and sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017:-

(i) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Senapati, Manipur, for the year 2017-18.

(b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Senapati, Manipur for the year 2017-18, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7669/17/22]

(ii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Kota, Rajasthan, for the year 2020-21, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7667/17/22]

(iii) (a) Annual Report and Accounts of the Indian Institute of Information

Technology (IIIT), Sri City Chittoor, Andhra Pradesh, for the year 2020-21, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7668/17/22]

(iv) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Guwahati, for the year 2021-22.

(b) Annual Accounts of the Indian Institute of Information Technology (IIIT), Guwahati, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7688/17/22]

(v) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Nagpur, for the year 2021-22, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7685/17/22]

(vi) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Bhagalpur, for the year 2019-20.

(b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Bhagalpur, for the year 2019-20, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7678/17/22]

(vii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Vadodara, for the year 2020-21, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7696/17/22]

(viii) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Pune, for the year 2020-21.

(b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Pune, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7686/17/22]

(ix) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Ranchi, for the year 2020-21, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7684/17/22]

(x) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Gwalior, for the year 2020-21.

(b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Gwalior, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 8281/17/22]

(xi) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Surat, for the year 2020-21.

(b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Surat, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1)(i)(a) to (iii)(a) and (vi)(a) to (xi)(a) above.

[Placed in Library. *See* No. L.T. 7687/17/22]

(F) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(a) Annual Report and Accounts of the EdCIL (India) Limited, Noida, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 7695/17/22]

(G)(1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 31 and sub-section (4) of Section 32 of the Central Sanskrit Universities Act, 2020:-

(a) Annual Report of the National Sanskrit University, Tirupati, Andhra Pradesh, for the year 2020-21.

(b) Annual Accounts of the National Sanskrit University, Tirupati, Andhra

Pradesh, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. *See* No. L.T. 8016/17/22]

(H) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 35 of the Visva Bharati Act, 1951:—

(a) Annual Report of the Visva-Bharati, Santiniketan, West Bengal, for the year 2021-22, and the Audit Report thereon.

(b) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 7999/17/22]

(I) A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Accounts of the Visva-Bharati, Santiniketan, West Bengal, for the year 2020-21, and the Audit Report thereon, under sub-section (4) of Section 36 of the Visva Bharati Act, 1951.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7999/17/22]

(ii) (a) Annual Report of the Maharshi Sandipani Rashtriya Vedavidya Pratishthan, Ujjain, for the year 2020-21.

(b) Annual Accounts of the Maharshi Sandipani Rashtriya Vedavidya Pratishthan, Ujjain, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Pratishthan.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 8282/17/22]

(iii) (a) Annual Report and Accounts of the National Institute of Technical Teacher's Training and Research (NITTTR), Kolkata, West Bengal, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7675/17/22]

(iv) (a) Annual Report and Accounts of the National Institute of Technical

Teacher's Training and Research (NITTTR), Chennai, Tamil Nadu for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7677/17/22]

Reports and Accounts (2020-2021**and** 2021-2022) **of the Haj Committee of India**, **Mumbai and MAEF**, **New Delhi and related papers**

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (**श्री जॉन बर्ला**): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(i) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 34 of the Haj Committee Act, 2002:-

(a) Administrative Report of the Haj Committee of India, Mumbai, for the year 2021-22.

(b) Annual Accounts of the Haj Committee of India, Mumbai, for the year 2021-22, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 8283/17/22]

(ii) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Maulana Azad Education Foundation (MAEF), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 8284/17/22]

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI BHUBANESWAR KALITA (Assam): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee (2022-23):—

(i) Fifty-fourth Report on 'Implementation of Public Financial Management

System (PFMS)';

(ii) Fifty-fifth Report on 'Provisioning, Procurement and issue of High Altitude Clothing, Equipment, Ration and Housing';

(iii) Fifty-sixth Report on action taken by the Government on the Observations/Recommendations of the Committee contained in its Eighty-fifth Report (Sixteenth Lok Sabha) on 'Tribal Sub-Plan (TSP)';

(iv) Fifty-seventh Report on action taken by the Government on the Observations/Recommendations of the Committee contained in its Twenty-first Report (Seventeenth Lok Sabha) on 'Implementation of Food Safety and Standards Act, 2006';

(v) Fifty-eighth Report on action taken by the Government on the Observations/Recommendations of the Committee contained in its Twenty-fifth Report (Seventeenth Lok Sabha) on 'Financial loss due to non-receipt of Completion-cum-Occupancy Certificate', 'Loss due to failure to levy departmental charges' and 'Undue benefit to contractor';

(vi) Fifty-ninth Report on action taken by the Government on the Observations/Recommendations of the Committee contained in its Thirty-first Report (Seventeenth Lok Sabha) on 'Implementation of Prime Minister's Employment Generation Programme (PMEGP)'; and

(vii) Sixtieth Report on action taken by the Government on the Observations/Recommendations of the Committee contained in its Thirty-second Report (Seventeenth Lok Sabha) on 'Preparedness for the Implementation of Sustainable Development Goals (SDGs)'.

STATEMENTS OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMUNICATIONS AND INFORMATION TECHNOLOGY

DR. ANIL AGRAWAL (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the Statements showing further Action Taken by the Government on the following Reports of the Department-related Parliamentary Standing Committee on Communications and Information Technology (2022-23):—

(i) Thirtieth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Twenty-fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Electronics and Information Technology; and

(ii) Thirty-sixth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Twenty-first Report (Seventeenth Lok Sabha) on 'India's Preparedness for 5G' of the Ministry of Communications (Department of Telecommunications).

STATEMENT OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing action taken by the Government on the Observations/Recommendations contained in the Fourteenth Report of the Department-related Parliamentary Standing Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in its Tenth Report on 'India and Bilateral Investment Treaties'.

STATEMENTS BY MINISTER

Status of implementation of recommendations contained in the Three Hundred and Sixteenth Report and Three Hundred and Thirty-Third Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT; AND THE MINISTER OF MINORITY AFFAIRS (SHRIMATI SMRITI ZUBIN IRANI): Sir, I lay the following statements regarding:—

(i) Status of implementation of recommendations contained in the Three Hundred and Sixteenth Report of the Department-related Parliamentary Standing Committee on Human Resource Development on 'Issues related to safety of Women' pertaining to the Ministry of Women and Child Development.

(ii) Status of implementation of recommendations contained in the Three Hundred and Thirty-third Report of the Department-related Parliamentary

Standing Committee on Education, Women, Children, Youth and Sports relating to Three Hundred and Twenty-sixth Report on Demands for Grants (2021-22) pertaining to the Ministry of Women and Child Development.

MOTION FOR ELECTION TO THE NATIONAL ASSISTED REPRODUCTIVE TECHNOLOGY AND SURROGACY BOARD (NART&S BOARD)

MR. DEPUTY CHAIRMAN: Motion for election to the National Assisted Reproductive Technology and Surrogacy Board. Dr. Mansukh Mandaviya to move a motion for election of one woman Member from amongst the Members of the House to be a member of National Assisted Reproductive Technology and Surrogacy Board.

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (DR. MANSUKH MANDAVIYA): Sir, I move the following Motion:—

> "That in pursuance of Section 17(2)(c) of the Surrogacy (Regulation) Act, 2021, this House do proceed to elect, in the manner as directed by the Chairman, one woman Member from amongst the Members of the House to be a member of the National Assisted Reproductive Technology and Surrogacy Board."

The question was put and the motion was adopted.

MATTERS RAISED WITH PERMISSION

MR. DEPUTY CHAIRMAN: Now, Zero Hour.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : उपसभापति जी, चाइनीज़ एग्रेशन के बारे हमने कल भी नोटिस दिया था और आज भी दिया है कि जो चीनी अतिक्रमण हुआ है, उसके बारे में हम इस सदन में एक डिटेल्ड चर्चा चाहते हैं। इसीलिए हमारी पहले से यह कोशिश रही है कि हमें पूरी जानकारी मिले और देश के लोगों को भी जानकारी प्राप्त हो कि वहाँ की एक्चुअल स्थिति क्या है।

बहुत-सी चीज़ें, जो डिफेंस मिनिस्टर ने सदन को नहीं बताई हैं, उनकी हमारे पास चंद इन्फॉर्मेशन्स हैं कि *

श्री उपसभापति : माननीय मल्लिकार्जुन खरगे जी, आज इस पर कोई नोटिस नहीं है। ..(**व्यवधान**)..कोई फायदा नहीं है। ..(**व्यवधान**)..इसके बाद आज इस पर कोई चर्चा नहीं की जाएगी। ..(**व्यवधान**).. Please. Now, Zero Hour. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे : उपसभापति जी, इसके ऊपर चर्चा होनी चाहिए। ..(**व्यवधान**)..

श्री उपसभापति : आज इसके बारे में कोई नोटिस लिस्टेड नहीं है। ..(**व्यवधान**)..इसके बारे में माननीय रक्षा मंत्री जी अपना बयान दे चुके हैं। ...(**व्यवधान**)...माननीय बृजलाल जी। माननीय बृजलाल जी, आप बोलें, केवल आपकी बात रिकॉर्ड पर जाएगी।...(**व्यवधान**)...

SHRI MALLIKARJUN KHARGE: Sir, we are for the country; we are with the Army. ...*(Interruptions)*...

श्री उपसभापति : माननीय बृजलाल जी, केवल आपकी बात ही रिकॉर्ड पर जाएगी, कोई और बात नहीं जाएगी। ...(**व्यवधान**)...

माननीय मेम्बर्स, प्लीज़ बैठें। ...(**व्यवधान**)...

Denial of reservation to *dalits* and backward classes by Aligarh Muslim University

श्री बृजलाल (उत्तर प्रदेश) : उपसभापति महोदय, मैं आज इस संसद के समक्ष एक महत्वपूर्ण विषय को लेकर आया हूं। महोदय, अलीगढ़ मुस्लिम विश्वविद्यालय द्वारा आज तक दलितों, पिछड़ों और 10 परसेंट गरीब तबके को आरक्षण नहीं दिया गया है।...(**व्यवधान**)... अलीगढ़ मुस्लिम यूनिवर्सिटी की स्थापना 1920 में ब्रिटिश पार्लियामेंट द्वारा पारित एक्ट के तहत की गयी थी। उसके पहले 1916 में बनारस हिन्दू विश्वविद्यालय का एक्ट पारित किया गया था। बनारस हिन्दू विश्वविद्यालय में आरक्षण, जो संविधान में निहित है, वह दिया जा रहा है। ...(**व्यवधान**)... दोनों एक्ट एक जैसे हैं, केवल 'हिन्दू' और 'मुस्लिम' शब्द को छोड़कर बाकी एक्ट एक जैसे हैं, लेकिन आरक्षण एक के द्वारा दिया जा रहा है और अलीगढ़ मुस्लिम विश्वविद्यालय द्वारा नहीं दिया जा रहा है। ...(**व्यवधान**)...

महोदय, संसद में 1951 में प्रश्न नं. 3429 पर बहस हुई थी, इससे स्पष्ट है और जो ए.एम.यू. एक्ट का सेक्शन आठ है, उसके अनुसार धर्म, भाषा, लिंग में किसी जगह पर आप विभेद नहीं कर सकते हैं।...(**व्यवधान**)... मैं इस सम्बन्ध में मोहम्मद करीम छागला ने, जो

---

* Not recorded.

तत्कालीन शिक्षा मंत्री थे, 2 सितम्बर, 1965 को संसद में कहा था कि मुस्लिम विश्वविद्यालय अल्पसंख्यक विश्वविद्यालय नहीं है।...(**व्यवधान**)... यह न तो मुसलमानों द्वारा बनाया गया है और न ही उनके द्वारा इसका संचालन किया जा रहा है।...(**व्यवधान**)... अलीगढ़ मुस्लिम विश्वविद्यालय की जमीन महाराजा महेन्द्र प्रताप सिंह द्वारा दी गई थी। इसके लिए हिन्दू राजा-महाराजाओं और नवाबों ने भी योगदान दिया था।...(**व्यवधान**)... अलीगढ़ मुस्लिम विश्वविद्यालय के सम्बन्ध में एक याचिका सुप्रीम कोर्ट में दायर की गई थी और 20 अक्टूबर, 1967 को सुप्रीम कोर्ट ने मोहम्मद अजीज बासा वर्सेज़ यूनियन ऑफ इंडिया में स्पष्ट किया है कि अलीगढ़ मुस्लिम विश्वविद्यालय आर्टिकल 30(1) के अन्तर्गत अल्पसंख्यक विश्वविद्यालय नहीं है, इसलिए इसमें आरक्षण सबको दिया जाना चाहिए, लेकिन दुखद बात यह है कि आज तक आरक्षण नहीं दिया जा रहा है।...(**व्यवधान**)... 1972 में इसमें संशोधन पेश हुआ, उसके ऊपर तत्कालीन शिक्षा मंत्री माननीय नुरुल हसन जी ने संसद में कहा था, "सर्वप्रथम तो एक मांग यह प्रस्तुत की गई है कि इसे अल्पसंख्यक संस्थान घोषित किया जाये, जिससे यह आर्टिकल 30(1) के अंतर्गत आ जाये।"...(**व्यवधान**)... उन्होंने कहा था कि न तो यह देश के हित में है और न ही मुसलमानों के हित में है। अगर अलीगढ़ मुस्लिम विश्वविद्यालय द्वारा आरक्षण दिया गया होता तो आज हजारों दलित, पिछड़े और ...(**व्यवधान**)...

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

श्री राम शकल (नाम निर्देशित) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ स्वयं को सम्बद्ध करता हूं।

श्री नरेश बंसल (उत्तराखंड) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ स्वयं को सम्बद्ध करता हूं।

श्री उपसभापति : माननीय सदस्यगण, प्लीज़। माननीय बृजलाल जी, आपकी बात खत्म हो चुकी है। माननीय सदस्यगण...(**व्यवधान**)... दोला जी, प्लीज़। माननीय सदस्यगण, कल माननीय एल.ओ.पी. साहब अपने नोटिस के बारे में बोलना चाहते थे, उस पर मैंने इजाज़त दी।...(**व्यवधान**)...एक मिनट, प्लीज़। उस पर मैंने इजाज़त दी, जबकि नोटिस ऑलरेडी था, सिर्फ यह कहा जा सकता था कि नोटिस ऑलरेडी है, लेकिन मैंने उसे पूरा पढ़ने की इजाज़त दी। उसके बाद जो भी माननीय सदस्य बोलना चाहते थे, मैंने इजाज़त दी। सरकार की बात...(**व्यवधान**)...एक मिनट। मैंने माननीय डिफेंस मिनिस्टर के बयान पर अगर आप सवाल पूछ रहे हैं तो उसकी स्थिति मैंने अलग से स्पष्ट कर दी है। शुरू की बात मैंने स्पष्ट कर दी कि शुरू में एल.ओ.पी. साहब ने जो अपनी बात रखी थी, वह मैंने आप सबके सामने निवेदन किया था और उन्होंने नोटिस को पढ़ा था। प्लीज़...(**व्यवधान**)...आज जो चीजें लिस्टेड हैं, उनके अतिरिक्त मैं और कुछ अलाउ नहीं कर सकता तथा आज और कोई नोटिस नहीं है। प्लीज़। ...(**व्यवधान**)... माननीय शंभू शरण पटेल। ...(**व्यवधान**)...

Need to start Mokama Taal Project in Bihar

श्री शंभू शरण पटेल (बिहार) **:** उपसभापति महोदय, मैं आसन के माध्यम से केन्द्र सरकार को बिहार की मोकामा टाल योजना से जुड़ी समस्याओं के बारे में अवगत कराना चाहता हूँ। ...(**व्यवधान**)... मोकामा टाल क्षेत्र की समस्या उस क्षेत्र से जुड़े हुए लाखों किसानों से जुड़ी हुई है। ...(**व्यवधान**)... बिहार सरकार की उदासीनता की वजह से टाल क्षेत्र में हजारों हेक्टेयर भूमि पर रबी फसल की बुवाई अभी तक नहीं हो पाई है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Hon. Members, please don't challenge the Chair. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)...

श्री शंभू शरण पटेल : महोदय, मोकामा टाल क्षेत्र, जो लगभग 106 किलोमीटर के क्षेत्र में फैला हुआ है, जिसके अंतर्गत बिहार के 4 जिलों पटना, लखीसराय, नालंदा और शेखपुरा में पड़ने वाले 13 ब्लॉक्स, 9 विधान सभा क्षेत्रों एवं 5 लोक सभा क्षेत्रों में रहने वाले किसान टाल क्षेत्र में जलजमाव की समस्या से जूझ रहे हैं। ...(**व्यवधान**)... वह टाल क्षेत्र, जिसे कभी 'दाल का कटोरा' कहा जाता था, आज वहाँ के किसान भुखमरी के कगार पर हैं। ...(**व्यवधान**)...

श्री उपसभापति : सिर्फ शंभू शरण पटेल जी की बात ही रिकॉर्ड पर जा रही है। ...(**व्यवधान**)... आप बोलिए। ...(**व्यवधान**)...

श्री शंभू शरण पटेल : महोदय, मैं क्वेश्चन कर रहा हूँ। ...(**व्यवधान**)... मोकामा टाल योजना के अंतर्गत बिहार सरकार के द्वारा टाल क्षेत्र से जल निकासी का कार्य तीन चरणों में पूरा किया जाना था, जो अभी तक पूरा नहीं हो पाया है। ...(**व्यवधान**)... द्वितीय चरण में हेमजाकट तथा हरोहर नदी के एस लूप के सीधीकरण का कार्य अभी तक पूर्ण नहीं हो पाया है, जिससे टाल क्षेत्र में अभी तक

पानी नहीं निकल पाया है, जिसके कारण हजारों हेक्टेयर भूमि पर किसान रबी फसल की बुवाई नहीं कर पाए हैं। ...(**व्यवधान**)...

अतः मैं आसन के माध्यम से केन्द्र सरकार से आग्रह करना चाहता हूँ कि वह टाल योजना की मॉनिटरिंग अपने स्तर पर करे ...(**व्यवधान**)... और जल निकासी से जुड़ी एक्सपर्ट टीम को टाल क्षेत्र में भेज कर वहाँ की समस्याओं को देखे ...(**व्यवधान**)... तथा जल्द से जल्द वहाँ के किसानों की समस्या को दूर करने की कृपा करे, ताकि अगले वर्ष वहाँ के किसान रबी फसल की बुवाई सही ढंग से कर पाएँ। ...(**व्यवधान**)... धन्यवाद। ...(**व्यवधान**)...

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

SHRI VIVEK THAKUR (Bihar): Sir, I also associate myself with the submission made by the hon. Member.

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I wanted to say about the Attapadi pregnant ladies, but now the situation is ...(*Interruptions*)... The Kerala Minister responded very badly. ...(*Interruptions*)... *

MR. DEPUTY CHAIRMAN: No. ...(*Interruptions*)... Dr. Fauzia Khan.

DR. FAUZIA KHAN (Maharashtra): Sir, my Zero Hour mention is related to the security of the nation. *

---

*Not recorded.

MR. DEPUTY CHAIRMAN: Your subject is the use of drones and crypto-currencies. Please speak on this subject. ...(*Interruptions*)...

DR. FAUZIA KHAN: This subject is related to the security of the nation. *

Need to revoke 20 per cent customs duty on Gobindbhog rice

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, it is such an important issue. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please speak on the subject. ...(*Interruptions*)...

SHRI ABIR RANJAN BISWAS: Sir, Gobindobhog is a short grain, rice variety cultivated in West Bengal. It has been given a Geographical Indication tag in 2017, and is known for its distinctive taste and cultural significance. ...(*Interruptions*)... Sir, let there be order in the House. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please speak on your subject. ...(*Interruptions*)...

विपक्ष के नेता (**श्री मल्लिकार्जुन खरगे**) : *

SHRI ABIR RANJAN BISWAS: There are many distinctive dishes made from it, and it is offered to the Govindaji deity as well. ...(*Interruptions*)... This rice is exported to Europe and the gulf countries and fetches its growers a high price. The Government of West Bengal had encouraged farmers in suitable areas to replace cultivation of coarse grain rice with this premium variety, so as to enhance their incomes. In September, 2022 the Government of India imposed a 20 per cent customs duty on the export of this rice variety. *...(Interruptions)...*

श्री मल्लिकार्जुन खरगे : सर, हम देश की सुरक्षा के मुद्दे पर बोलना चाहते हैं। ...(**व्यवधान**)... इसके खिलाफ हम वाकआउट कर रहे हैं। ...(**व्यवधान**)...

(At this stage, some hon. Members left the Chamber.)

SHRI ABIR RANJAN BISWAS: Sir, this has greatly affected its sales abroad, and dampened the Government's efforts to improve the farmers' livelihoods.

---

* Not recorded.

MR. DEPUTY CHAIRMAN: Please continue, Mr. Abir. ...(*Interruptions*)...

SHRI ABIR RANJAN BISWAS: #"Sir, another premium aromatic rice variety, the basmati rice, has been exempted from the 20 per cent customs duty on its export. It is only fair that other niche aromatic rice varieties get the same benefit. I urge the Government of India to exempt Gobindobhog rice from the 20 per cent customs duty and encourage its export."

MS. DOLA SEN (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri Syed Nasir Hussain; not present. Shri Samir Oraon.

Need to exclude Anjan Dham in Gumla district of Jharkhand from forest area

श्री समीर उरांव (झारखंड) : माननीय उपसभापति महोदय, आपने मुझे बोलने का अवसर दिया इसके लिए बहुत-बहुत धन्यवाद।

महोदय, मैं आपके माध्यम से लोक महत्व के एक विषय को सदन में रखना चाहता हूं। झारखंड के गुमला ज़िले से 120 किलोमीटर दूर स्थित आंजन धाम मन्दिर में रामभक्त महावीर हनुमान जी की पूजा-अर्चना की जाती है। प्राकृतिक सौंदर्य की दृष्टि से यह एक मनोरम स्थल है।

Laid on the Table.

यहां एक प्रसिद्ध गुफा है, जो कथित तौर पर 1,500फीट लम्बी है। स्थानीय जनजातीय समुदाय के भक्त एवं पुजारीगण इन्हीं पहाड़ियों में रह कर सेवा कार्य करते आ रहे हैं, परन्तु वन विभाग द्वारा इसे अपनी वन-सीमा के अंदर समाहित कर लेने के कारण, वहां पर किसी निर्माण कार्य की अनुमति नहीं है। इसके फलस्वरूप पौराणिक एवं सांस्कृतिक महत्व के साथ-साथ उच्च पर्यटन संभावनाओं से युक्त होने के बावजूद, वहां पर आधारभूत संरचनाओं और सुविधाओं की कमी है।

महोदय, मैं सरकार से मांग करता हूं कि इस महत्वपूर्ण स्थल को वन-सीमा से मुक्त करने की कृपा की जाए। यह मन्दिर हनुमान जी की जन्मस्थली माना जाता है, उसी के आधार पर भक्तगण पूजन-अर्चन करने के लिए वहां पहुंचते हैं। मैं पुनः सरकार से मांग करता हूं, वन विभाग से मुक्त करवाने के बाद ही वहां भक्तों के लिए सुविधा-व्यवस्था बनाई जा सकती है, धन्यवाद।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Dr. L. Hanumanthaiah; not present. Shri K. R. N. Rajeshkumar; not present. Shri Phulo Devi Netam; not present. Dr. Amee Yajnik; not present. Shri Sukhendu Sekhar Ray; not present. Shrimati Darshana Singh.

Need to create awareness about importance and health benefits of millets in the wake of 'International Year of Millets-2023'

श्रीमती दर्शना सिंह (उत्तर प्रदेश): माननीय उपसभापति जी, मैं आपको धन्यवाद देना चाहती हूं कि आपने मुझे शून्य काल में बोलने का अवसर दिया। आज मैं पहली बार सदन में बोल रही हूं।

माननीय उपसभापति जी, मानव-जीवन के प्रारम्भ से ही खाद्य सुरक्षा को सबसे महत्वपूर्ण माना गया है। अभी हाल में कोरोना काल में पूरे विश्व को खाद्यान्न समस्या का सामना करना पड़ा, लेकिन मैं इस बात के लिए भारत के यशस्वी प्रधान मंत्री जी को धन्यवाद देती हूं कि उन्होंने भारत के 80 करोड़ गरीब भाई-बहनों को 'प्रधान मंत्री गरीब कल्याण अन्न योजना' के तहत अनाज उपलब्ध कराने का काम किया। यह कार्य अभी तक जारी है। खाद्य सुरक्षा सुनिश्चित करने के लिए मोटे अनाज की खेती को बढ़ावा देने की रणनीति, माननीय प्रधान मंत्री जी का एक दूरदर्शितापूर्ण कदम है। आज विश्व के कई देश मोटे अनाज को सुपर-फूड के रूप में स्वीकार कर चुके हैं। भारत में प्राचीन काल से ही मोटे अनाज का उत्पादन एवं उपयोग होता रहा है।

माननीय उपसभापति जी, मुझे यह बताने में खुशी हो रही है कि माननीय प्रधान मंत्री जी की प्रेरणा से, भारत की पहल पर, संयुक्त राष्ट्र संघ ने वर्ष 2023 को 'अंतरराष्ट्रीय पोषक अनाज वर्ष' घोषित किया है और भारत की इस पहल का 72 देशों ने समर्थन किया है। खाद्य सुरक्षा सुनिश्चित करने के लिए मोटे अनाज की खेती को बढ़ावा देने की सरकार की नीति अत्यंत सराहनीय है। भारत मोटे अनाज का सबसे अधिक उत्पादन करने वाला देश है। मोटे अनाज के कुल वैश्विक उत्पादन का 20 प्रतिशत उत्पादन भारत ही करता है। मोटे अनाज स्वास्थ्य के लिए बहुत लाभकारी होते हैं, क्योंकि इनमें प्रोटीन, फाइबर, विटामिन, आयरन और कैल्शियम प्रचुर मात्रा में होते हैं, जो स्वास्थ्य के लिए बहुत लाभदायक होते हैं। इसके अलावा, इसकी खेती में कम पानी की खपत होती है, इसलिए पोषण के साथ-साथ इससे किसानों को आर्थिक लाभ भी होता है। मोटे अनाज के उत्पादन में वृद्धि के लिए किसानों को प्रोत्साहन देने से उनकी आर्थिक स्थिति मज़बूत होगी और कृषि को लाभ का धंधा बनाने का हमारा सपना भी पूरा होगा। माननीय उपसभापति महोदय, मैं आपके माध्यम से सरकार से यह निवेदन करना चाहती हूं कि खाद्य सुरक्षा तथा पोषण के प्रति मोटे अनाज की उपयोगिता को लेकर सामाजिक जागरूकता बढ़ाने और रचनात्मक जनभागीदारी में वृद्धि की जाए।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करती हूं, धन्यवाद।

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

Children falling into open borewells in the country

सुश्री कविता पाटीदार (मध्य प्रदेश) : माननीय उपसभापति महोदय, आपने शून्यकाल में मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद प्रेषित करती हूं। मैं पहली बार सदन में बोल रही हूं। मैं आपके माध्यम से सरकार और सदन का ध्यान एक बहुत ही महत्वपूर्ण विषय की ओर आकर्षित करना चाहती हूं। पूरे देश में ट्यूबवैल और बोरवैल के गड्ढों में गिरने के कारण न

जाने कितने बच्चों की जिंदगियां समाप्त हो रही हैं, यह हमारे लिए एक गम्भीर चिंता का विषय है। इसके कुछ उदाहरण भी हैं - तमिलनाडु के त्रिची शहर में बोरवैल में गिरने से दो साल के सुजीत विल्सन को चार दिन की तमाम कोशिशों के बावजूद भी जीवित नहीं बचाया जा सका। इसी प्रकार पंजाब के संगरूर जिले में 150 फीट गहरे बोरवैल में गिरे तीन साल के फतेहवीर को भी नहीं बचाया जा सका। उसी प्रकार हरियाणा में कुरुक्षेत्र के हरदा खेड़ी गांव में पांच वर्षीय प्रिंस के बोरवैल में गिरने की घटना भी है। देश भर में ऐसी कई घटनाएं हैं और कई घटनाओं का रेस्क्यू ऑपरेशन टीवी पर लाइव भी दिखाया गया है, जिससे पूरी दुनिया का ध्यान ऐसी घटनाओं की ओर गया है।

महोदय, ऐसे भयावह हादसों को देखते हुए 2010 में सुप्रीम कोर्ट ने पूरे देश में बोरवैल के रख-रखाव संबंधी दिशा-निर्देश जारी किये थे। इन दिशा-निर्देशों में कहा गया था कि खुले बोरवैल के चारों तरफ तार या अन्य किसी जरिये से एक बाड़ अवश्य बनाई जाए, ताकि नन्ही मासूम जानों को बोरवैल के गड्ढों में गिरने से बचाया जा सके। सवाल यह भी है कि आखिर कब तक बार-बार होने वाले दर्दनाक हादसों के बावजूद देश में बोरवैल और ट्यूबवैल के गड्ढे ऐसे ही खुले छोड़े जाते रहेंगे और कब तक इनमें गिरकर नन्ही जानें अपनी जान गंवाती रहेंगी? जब-जब ऐसी घटनाएं सामने आती हैं, तो पता चलता है कि न तो आम-जन और न प्रशासन इन घटनाओं से कोई सबक लेता है।

महोदय, मैं आपके माध्यम से इस अति संवेदनशील विषय के लिए सरकार से यह आग्रह करती हूं कि इस प्रकार की घटनाओं को रोकने के लिए कड़े से कड़े कानून का प्रावधान होना चाहिए, ताकि ऐसी घटनाओं का दोहराव फिर न हो सके, धन्यवाद।

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the submission made by the hon. Member.

श्री उपसभापति : माननीय श्री विनय दीनू तेंदुलकर जी, आप कोंकणी में बोलेंगे।

Need to reinstate the laid-off temporary employees of Postal Department in Goa

श्री विनय दीनू तेंदुलकर (गोवा) : उपसभापति महोदय, आपने मुझे मेरी मातृभाषा कोंकणी में बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

*"Thank, Mr. Deputy Chairman, Sir, for allowing me to speak in my mother tongue Konkani. Sir, for the last 20 years, Postmen in Goa's Post-offices were working on a contractual basis. Now suddenly they are fired from their work without proper notice. Most of them are in the 45-50 age groups. At this age, when they are jobless, they still have their family responsibilities, their kids are still studying, and some of them have even taken loans.

Sir, through you I would like to request the Government to instruct the concerned officials to hire them back. Thank you, Sir."

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

Need for capacity enhancement to deal with cyber-attacks

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, around five million people globally have had their data stolen and sold on the bot market till date. Out of which, six lakhs are from India, making it the worst affected country according to one of the world's largest VPN service providers Nord VPN. Sir, Nord VPN has its offices in Lithuania, UK, Panama and Netherland.

---

* English translation of the original speech delivered in Konkani.

The online marketing mechanism, known as bot market, is used by hackers to sell stolen data from victims' devices with bot malware. The study by Nord VPN of Lithuania's Nord Security said the stolen data included users' logins, cookies, digital fingerprints, screenshots and other information, with an average price for the digital identity of a person pegged at Rs. 490, which comes to US $ 5.95. Nord VPN tracked data for the past four years, ever since bot markets were launched in 2018. Last month, multiple servers of the All-India Institute of Medical Sciences (AIIMS), a Government hospital, which caters to Ministers, politicians, and the general public, were infected. It is not known as to whether the Government has enquired about the veracity of this report. I would, therefore, urge upon the Government to look into the matter and publish a White Paper on this.

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri Khiru Mahto — Not present. Next, Lt. Gen. (Dr.) D.P. Vats (Retd.) to speak on demand to expedite opening of Sainik School at Matanhail village of Jhajjar district in Harayana.

Need to expedite opening of Sainik School at Matanhail Village of Jhajjar district in Haryana

LT. GEN. (DR.) D.P. VATS (RETD.) (Haryana): Mr. Deputy Chairman, Sir, centuries on Haryana has remained the sword arm of *Akhand Bharat*. A Sainik School at Matanhail village in Jhajjar District of Haryana was conceived during Late Pradhan Mantri, Shri Atal Bihari Vajpaeeji's time. And, संग-ए-बुनियाद was laid by Late Shri George Fernandes, the then Defence Minister. And, since then, it has been pending. Jhajjar, Rewari, Dadri in Haryana and Jhunjunu in Rajasthan are maximum ex-servicemen-habitat areas. The Sainik Schools and the Military Schools prepare would be officers for armed forces. And, this area has produced many Chiefs. The Sainik Schools have also produced Chief Ministers, including our hon. Chairman, of whom we are very proud. This is my earnest request to the Government, through you, to expedite the opening of proposed Sainik School at Matenhail. Land for the school has already been provided by the Haryana Government. Thank you very much.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri Sandosh Kumar — Not present. Next, Dr. K. Laxman.

Need to recognize the places of cultural importance in various States on the lines of Kashi-Tamil Sangamam

डा. के. लक्ष्मण (उत्तर प्रदेश) : महोदय, मुझे शून्यकाल में, खास तौर से "काशी तमिल संगमम्" के बारे में, बोलने का मौका दिया गया है, इसके लिए धन्यवाद।

महोदय, भारत देश एक ऐसा देश है, जो विविधता से भरा है। कश्मीर से कन्याकुमारी तक अनेक पंथ-सम्प्रदाय के लोग निवास करते हैं। विभिन्न भाषा-संस्कृति होने के पश्चात् भी "एक भारत, श्रेष्ठ भारत" की भावना सभी को एक-दूसरे से जोड़ने का प्रयास करती है। इसी क्रम में माननीय प्रधान मंत्री मोदी जी के नेतृत्व में हमारी सरकार ने "काशी तमिल संगमम्" कार्यक्रम की शुरुआत की है।

महोदय, भारत में संस्कृति और परम्परा के हर संगम का उत्सव मनाया जाता है और सम्मानित भी किया जाता है। तमिल और संस्कृत, दोनों सबसे प्राचीन भाषाओं में से एक हैं। प्रधान मंत्री जी ने कहा कि काशी में हमारे पास बाबा विश्वनाथ हैं, जबकि तमिलनाडु में हमारे पास भगवान रामेश्वर भी हैं। काशी और तमिलनाडु, दोनों भगवान शिव की भक्ति में डूबे हुए हैं। पारम्परिक तमिल विवाहों में बारात में भी काशी की यात्रा का जिक्र किया जाता है। तमिलनाडु में जन्म लेने वाले सर्वपल्ली राधाकृष्णन जी बनारस हिन्दू विश्वविद्यालय के कुलपति बने थे। महान कवि और क्रांतिकारी श्री सुब्रह्मण्यम भारती जी तमिलनाडु के रहने वाले थे। उसी तरह से रामानुजाचार्य, शंकराचार्य, राजा जी से लेकर सर्वपल्ली राधाकृष्णन जैसे दक्षिण भारत के विद्वानों को समझे बिना हम भारतीय दर्शन को नहीं समझ सकते।

दुनिया में सबसे पुरानी जीवित भाषाओं में से एक तमिल भाषा है, इसलिए उसको सम्मानित करना 130 करोड़ आबादी की जिम्मेदारी है। हमारे प्रधान मंत्री जी ऐसा चाहते हैं। तमिल जैसी भाषा पर खास ध्यान नहीं देने से राष्ट्र का बहुत बड़ा नुकसान होगा।

काशी से गंगा जल लाकर रामेश्वरम में भगवान शिव का जलाभिषेक होता है और उसी तरह से रामेश्वरम से रेत लाकर काशी में व्रत करने की परंपरा है। तमिलनाडु में जन्म लेने वाले अलवर और नयनार के भक्ति संप्रदाय को उत्तर भारत के कवियों ने आत्मसात् किया। आदि शंकराचार्य ने केरल से कश्मीर तक दौरा करके चतुराम्नाय मठ की स्थापना की।...(**समय की घंटी**)...

महोदय, मैं आपके माध्यम से, चाहे शिक्षा मंत्री हों, चाहे पर्यटन मंत्री हों, चाहे संस्कृति मंत्री हों, उनसे अनुरोध करता हूँ कि तेलंगाना को दक्षिण के द्वार के रूप में जाना जाता है, इसलिए वहाँ पर एक भव्य रामप्पा मंदिर स्थापित किया जाए।...(**समय की घंटी**)...

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Thank you. Now, nothing is going on record. Shrimati Jaya Bachchan; not present. Shri K.R.N. Rajeshkumar.

Need to provide grant-in-aid to cooperative sector on priority basis

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Mr. Deputy Chairman, Sir, the cooperative organisations have played a vital role in India's economic development, especially in agricultural credit and dairy sector. The co-operative sector is a parallel

government. The Government of India has various industrial development schemes such as subsidies, grant-in-aid and incentives.

The co-operative sector in India is performing to its best and competing with various MNCs across the world. However, the majority of the grant-in-aid schemes are being availed more by the private companies than that of the cooperative organisations. The reason being that there is no special provision given in the scheme guidelines to prioritize the cooperative sector. There have been some incidents of private companies closing their operations after having availed the grant-in-aid. I will give one example. Recently, the Ministry of Food Processing Industry invited applications for the grant-in-aid under the Cold Chain Infrastructure Scheme. As a result, they received 72 applications, out of which 53 applications were found eligible. Out of 53 eligible applications, only 24 companies have been approved for grant-in-aid. The cooperative organisations are not there in the accorded list. Private companies scored 80 to 96 marks and the Government cooperative sector scored 78 marks. In this case, cooperatives and private companies cannot be treated as same. If profitability is accounted for marking criteria, private companies will score better than the cooperative companies because the cooperative sector worked on not-for-profit.

I would like to inform this august House -- it is really pathetic -- that the State-owned Milk Producer Cooperative Union from Namakkal, Tamil Nadu, which is working for the welfare of the farmers and the consumers, had applied under the above scheme. It was found eligible for the grant-in-aid, but based on the marking criterion, the private companies were granted the aid.

Therefore, Sir, to promote the co-operative sector, I request the hon. Minister for Cooperation and also the officials, through this august House, to coordinate with the various Ministries and include special provisions and clauses to prioritize the co-operative companies while granting the aid. Thank you, Sir.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Now Special Mentions. माननीय श्री हरद्वार दुबे जी।

SPECIAL MENTIONS

Need to start train between Agra and Ballia

श्री हरद्वार दुबे (उत्तर प्रदेश) **:** मान्यवर, मैं इस विषय के द्वारा बलिया जिला, जो एक क्रांतिकारी जिला रहा है ...(**व्यवधान**)...

श्री उपसभापति : आप स्टेटमेंट को पढ़ ही सकते हैं। जो स्टेटमेंट सैंक्शन हुई है, आप उसे पढ़िये। ...(**व्यवधान**)...

डा. राधा मोहन दास अग्रवाल(उत्तर प्रदेश): हम पढ़ देते हैं।

श्री उपसभापति : डा. अग्रवाल जी, इसकी इजाज़त नहीं है।

श्री हरद्वार दुबेः महोदय, आगरा एक ऐतिहासिक पर्यटन स्थल है, वहीं मथुरा एक धार्मिक जिला है, जहाँ विभिन्न स्थलों पर भगवान कृष्ण के लीला स्थल हैं। बाबर एवं राणा सांगा की लड़ाई का खानवा मैदान भी आगरा जिले से लगे हुए फतेहपुर सीकरी के पास ही है। वहीं केवलादेव राष्ट्रीय उद्यान, कीठम झील और सुर सरोवर पक्षी अभयारण्य भी हैं, जहाँ जाड़े के दिनों में विश्व भर के तरह-तरह के पक्षियों का बसेरा होता है, जिन्हें प्रकृति प्रेमी पर्यटक देखने के लिए आते हैं। बलिया, गाजीपुर तथा मऊ क्रांतिकारी जिले हैं, जो कि स्वतंत्रता की लड़ाई में अग्रणी रहे। बलिया जनपद एवं गाजीपुर, देवरिया और मऊ, ये पूर्वांचल के जिले हैं। इधर भारी संख्या में जनता दर्शन, पर्यटन और रोजगार के लिए आती है, परंतु आगरा से बलिया के लिए कोई सीधी ट्रेन नहीं है, जबकि एक सुपरफास्ट ट्रेन जयपुर से आगरा फोर्ट होते हुए प्रयागराज पहुंच जाती है और तब से लेकर रात्रि नौ बजे तक यह प्रयागराज रेलवे यार्ड पर ही खड़ी रहती है। प्रयागराज से बलिया की दूरी 200 किलोमीटर के लगभग है और तीन से चार मुख्य स्टेशन हैं। यदि इस ट्रेन को प्रयागराज पहुंचने के

आधे घंटे बाद बलिया के लिए रवाना किया जाये, तो यह भदोही, वाराणसी, गाजीपुर होते हुए नौ बजे तक बलिया पहुंच जायेगी तथा इसे सुविधानुसार बलिया से वापस प्रयागराज के लिए प्रस्थान कराया जा सकता है। इससे ट्रेन का उपयोग तथा जनता को लाभकारी सुविधा मिल जायेगी। मेरा आपके माध्यम से रेल मंत्री जी से अनुरोध है कि वे मेरी इस माँग पर कार्रवाई करें।

श्री नीरज शेखर (उत्तर प्रदेश) : महोदय, मैं स्वयं को इस विषय से संबद्ध करता हूँ। उपसभापति जी, आपको भी इसे देखना चाहिए।

DR. SANTANU SEN (West Bengal): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

श्री उपसभापति: माननीय श्री सुशील कुमार गुप्ता जी, not present. Dr. K. Laxman.

Need to recognize the JIPMER OBC Welfare Association

DR. K. LAXMAN (Uttar Pradesh): Sir, my Special Mention is regarding JIPMER OBC Welfare Association.

The DoPT, Government of India, has issued various instructions for monitoring the compliance of various provisions for protecting the interests of SC/ST and OBCs. One such instruction has been issued regarding the nomination of a Liaison Officer and setting up of a Cell in each Ministry or Department to ensure enforcement of orders of reservation in posts and services of the Central Government. The role and responsibilities of the Liaison Officer are clearly defined. He is supposed to oversee the implementation of various provisions pertaining to the reservation of posts for SC,ST, OBCs, etc. Each Ministry/Department is also required to set up a Special Reservation Cell within the Ministry/Department.

In this context, JIPMER Staff OBC Welfare Association approached the authorities for the recognition of their Welfare Association but ended in vain. The

relevant Department appeared to be confused with 'Backward Caste' and 'Backward Class". They wrongly interpreted OBC Welfare Association as Service Association and referred to the rules of the Service Association issued by DoPT, Government of India, and, on that sole ground, recognition of JIPMER OBC Welfare Association is being rejected.

I urge upon the Government that this issue may be taken up by DoPT and the Ministry of Health and Family Welfare and favourable action may be taken to recognize 'JIPMER OBC Welfare Association' and render justice to OBC employees. Thank you, Sir.

DR. SANTANU SEN (West Bengal): Sir, I would like to associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

Need for setting up of Integrated Pharmaceutical Innovation Park in Puducherry

SHRI S. SELVAGANABATHY (Puducherry): Sir, my Special Mention is regarding setting up of Integrated Pharmaceutical Innovation Park in Puducherry.

Puducherry is housing a large number of pharmaceutical manufacturing units, the reason is that conducive atmosphere always persists in Puducherry for the entrepreneurs.

Due to the prevailing situation, setting up of Integrated Pharmaceutical Research Innovation Park (IPRIP) is the need of the hour. This would promote Indian pharma industries as the global leader for manufacturing of quality medicines and to ensure availability of quality drugs within the country and also at the international level. It would also make India self-reliant and self-sufficient in end-to-end indigenous drug manufacturing sector. The IPRIP would create an environment for research and development to produce innovative drugs which is required at this point of time, post Covid-19 scenario and also making essential drugs accessible at affordable prices to the common people. Sir, there are eight components which can be embedded in the Integrated Pharmaceutical Research Innovation Park, which can be set up on about 150 acres of land. The Government of Puducherry has come forward to allocate

sufficient land which would be connected by National Highways, air, sea ports, etc., for setting up of the Integrated Pharmaceutical Research Innovation Park (IPRIP).

Therefore, Sir, I would request the hon. Union Minister of Chemicals and Fertilizers to consider the proposal of setting up of an Integrated Pharmaceutical Research Innovation Park (IPRIP) to showcase Puducherry, both at the national and international levels, as one of the leading pharmaceutical manufacturing hubs in India.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Shrimati Vandana Chavan; not present. Shri P. Wilson.

Need to release dues payable to Government of Tamil Nadu by the Union Government

SHRI P. WILSON (Tamil Nadu): Sir, I draw the attention of the Union Government to the major dues payable to the Government of Tamil Nadu. A huge lump sum amount of Rs. 19,053 crore is due and payable by the Government of India to the Government of Tamil Nadu under various heads as detailed below, which affects the functioning of the Government and major development and welfare measures to be undertaken for the people:-

(a) The Custom Milled Rice (CMR) subsidy of Rs. 5,903.48 crore for the period from 2018-19 to 2021-22; sugar subsidy (Rs. 31.02 crore), fortification of rice (Rs. 7.30 crore); intra-State movement of PDS-PMGKAY (Rs. 251.04 crore) and inter-State movement of NFSA (Rs. 621.16 crore), in all totaling Rs. 6,814.00 crores which has to be immediately released to the Civil Supplies Department of the Tamil Nadu Government; (b) The entire recommended grants for Urban Local Bodies in the year 2022-23 under the 15th Finance Commission for million-plus cities, air quality (Rs. 22

crores), SWM/ sanitation (Rs. 313.00 and non-million plus cities Tied (Rs. 555 crore) and Untied (Rs. 370 crore), totaling Rs. 1,360 crore have also still not been released; (c) A balance of Rs. 10,879 crore is still pending by way of GST compensation from the year 2020 to 2022-23 (April to June, 2022) payable by the Finance Ministry.

These numbers are shocking and are impeding the growth and development of Tamil Nadu. I would, therefore, request the Union Government to release these funds forthwith.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the Special Mention raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

Need to resolve the Indo-Myanmar Border issue (Manipur Sector) at diplomatic level

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, a few months back, officials from the Ministry of Home Affairs came to Manipur to look into the matters pertaining to reported irregularities about border pillars along the Indo-Myanmar boundary (Manipur sector). The hon. Chief Minister of Manipur, Shri N. Biren Singh, made a request to the hon. Home Minister, Shri Amit Shahji, to re-examine the contentious boundary issues. Meanwhile, border fencing works along the Indo-Myanmar Border (Manipur sector) has been stopped by local people because the border pillars were shifting and being fixed towards Manipur, India, leading to India's territorial loss. Alleged discrepancies are along the new Border Pillars Nos. 64-68, 75-79, 88-95 and old Border Pillars Nos.80-82.

There had been border disputes between Manipur and Myanmar even during the British Raj. After Independence, Boundary Agreement of Rangoon, 1967, was signed between India and Myanmar to settle the issues. But still, there are certain unsettled areas at the ground level, which are perhaps ignored by both New Delhi and Naypyidaw. So, I draw the kind attention of India Government to revisit the issues

because it will have far-reaching consequences. Manipur had already lost huge tracts of land -- Kabaw Valley -- to Myanmar.

I, therefore, urge the Government of India, through this House, to kindly take up the matter at diplomatic level with Myanmar for settling the Border Pillar issues once and for all, at the earliest.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRIMATI S. PHANGNON KONYAK (Nagaland): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI PABITRA MARGHERITA (Assam): Sir, I also associate myself with the Special Mention made by the hon. Member.

LT. GEN. (DR.) D.P. VATS (RETD.) (Haryana): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI MAHESH JETHMALANI (Nominated): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to make Uniform Board Policy for medical students in the country

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : महोदय, देश के सरकारी मेडिकल कॉलेजेज़ में मामूली फीस लगती है * हरियाणा के सरकारी कॉलेजेज़ में पहले 80,000 रुपये फीस होती थी, कुछ साल पहले उसको बढ़ाकर 4,00,000 रुपये कर दिया गया। *

* Not recorded.

श्री उपसभापति : माननीय सुशील कुमार गुप्ता जी, जो टैक्स्ट है, वही पढ़ें।

श्री सुशील कुमार गुप्ता : महोदय, मैं वही पढ़ रहा हूं। अब हरियाणा सरकार ने 40 लाख रुपये की बॉन्ड पॉलिसी बनायी है और बच्चों की स्ट्राइक के बाद वे उसे 30 लाख रुपये पर ले आए हैं। *

श्री उपसभापति : माननीय सदस्य, जो सैंक्शन्ड स्पीच है, वही पढ़िए।

श्री सुशील कुमार गुप्ता : महोदय, एनएमसी (नेशनल मेडिकल काउन्सिल) की राय है कि यह बॉन्ड नीति सम्पूर्ण देश से हटाई जानी चाहिए।

हरियाणा सरकार छात्रों से 40 लाख रुपये से 30 लाख रुपये और 7 साल से 5 साल का समझौता करने की कोशिश कर रही है। हरियाणा के स्वास्थ्य मंत्री, श्री अनिल विज ने हरियाणा के मुख्य मंत्री, खट्टर साहब को चिट्ठी में लिखा है कि यह बॉन्ड पॉलिसी असमर्थनीय है।

इसके बावजूद 41 दिन से हरियाणा में धरने पर बैठे हुए सरकारी कॉलेजेज़ के मेडिकल छात्रों (भावी डॉक्टर्स) की कोई सुनवाई नहीं हो रही है।

भारत सरकार ने नीट के माध्यम से पूरे देश में मेडिकल शिक्षा एक जैसी बनाई है। अतः मेरा हेल्थ मिनिस्टर से अनुरोध है कि आप हस्तक्षेप करके * सारे देश की एक पॉलिसी बनाएं। *

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

---

* Not recorded.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need for studies to understand the long term impact of covid-19 virus on the human body

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, considering the huge drop in daily number of Covid-19 cases, the worst might seem to be over. However, there appears ample evidence of a variety of side-effects that are emerging amongst the infected population. Having recovered from Covid-19, some people have continued to experience symptoms in what has come to be known as Long Covid. These include persistent fatigue, headaches, brain-fog and shortness of breath among others. This has been corroborated by research by the Oxford University which has reported that these seem to be long-lasting and problematic. Post the infection, many also seem to have acquired lasting medical conditions including newly diagnosed diabetes and heart problems. As per the data by BMC, cases of heart conditions and attacks in Mumbai rose by nearly 25 per cent in 2020 from 2017 pre-pandemic figures. Research by private healthcare companies also report rising diabetes consultations, especially in the age-group of 25-35 years. Apart from deterioration in physical health, impact of Covid-19 is also felt on mental health of affected people. According to the WHO, global prevalence of anxiety and depression increased by a whopping 25 per cent in the first year of the pandemic. In light of all this evidence, there must be more studies conducted to understand the long-term impacts of the Covid-19 virus on the human body. Otherwise, this might end up becoming a parallel pandemic itself. I request the Government to look into this matter at the earliest. Thank you, Sir.

DR. RADHA MOHAN DAS AGRAWAL (Uttar Pradesh): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Dr. Prashanta Nanda; not present. Shri G.C. Chandrashekhar; not present. Shri Mohammed Nadimul Haque.

Need to restart the Maulana Azad National Fellowship (MANF)

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, I rise today to request the Government to withdraw its decision to discontinue the Maulana Azad National Fellowship.

The Fellowship provided financial assistance to 6,722 students from six notified minority communities pursuing regular and full-time doctorate programmes between 2014-15 and 2021-22. The Union Minister stated that the scheme overlaps with various other fellowship schemes and minority students are already covered under such schemes. However, the point to note is that only the Rajiv Gandhi National Fellowship for SC/STs, the National Fellowship for OBCs, and the National Fellowship for Persons with Disabilities are available to minority communities as of today. Now, if the MANF overlaps with them, my concern is, how are the above schemes covering all the six notified minority communities are under its ambit, and if at all the Government is considering increasing the seats under them.

Moreover, the Government has restricted the Pre-Matric Scholarship Scheme to students of Class IX and X, which earlier covered classes from one to ten. In contrast, I would like to mention that the Government of West Bengal operates the Aikyashree Scholarship which runs for West Bengal minority students end-to-end from Class I to Ph.D. level.

By discontinuing the MANF, the number of scholarships offered to minority students will decrease and the students will be discouraged to pursue higher education because of reduced opportunities, adding to the already high dropout rates in schools and the grim number of students in universities. Hence, I urge upon the Government to stop this injustice and bring back the Fellowship. Thank you, Sir.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

Need to start the work of Manmad Indore Railway line Project

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश) : महोदय, मैं मध्य प्रदेश के निमाड़ क्षेत्र से आता हूं। सम्पूर्ण क्षेत्र आदिवासी बाहुल्य है। आज तक वहां किसी ने रेल नहीं देखी। यहां की जनजाति के लोग भावनात्मक रूप से रेल से जुड़े हैं। मैं सदन को बताना चाहता हूं कि मनमाड़-इन्दौर रेलमार्ग 105 वर्षों से प्रस्तावित है, परन्तु आज तक उसका काम शुरू नहीं हुआ। मैं ग्रामीण परिवेश में पला-बड़ा हूं। आदिवासी भाई-बहनों के लिए रेल में बैठने का सपना, सपना ही बना हुआ है। माननीय प्रधान मंत्री मोदी जी ने आदिवासी समाज के विकास हेतु सराहनीय कदम उठाए हैं। इन्दौर-मनमाड़ रेलमार्ग से स्टैच्यू ऑफ यूनिटी, सरदार सरोवर बांध, महेश्वर-माण्डु, बाघ गुफा जैसे ऐतिहासिक स्थल जुड़ेंगे, जिससे किसानों को बड़ा फायदा होगा और आदिवासी भाइयों का भाग्य बदलेगा।

महोदय, मध्य प्रदेश और महाराष्ट्र के पिछड़े इलाके जुड़ेंगे, तो सैनिकों को फायदा होगा। कश्मीर से कन्याकुमारी तक मध्य प्रदेश और महाराष्ट्र के पिछड़े आदिवासी हिस्सों के जुड़ने से चहुंमुखी विकास होगा। इन्दौर-मनमाड़ रेलमार्ग परियोजना के पूर्ण होने से अनेक गाड़ियों की दूरी 250 से 600 किलोमीटर तक कम होगी। निमाड़ के आदिवासी क्षेत्र में रेलमार्ग स्वीकृत होने से उनका सदियों पुराना रेल में बैठने का सपना पूरा होगा। मेरी सरकार से मांग है कि आगामी बजट में इसका प्रावधान हो और राशि स्वीकृत हो।

महोदय, मेरा माननीय प्रधान मंत्री जी और रेल मंत्री जी से सादर अनुरोध है कि मनमाड़-इन्दौर रेलमार्ग परियोजना का कार्य शीघ्र प्रारंभ किया जाए, जिससे निमाड़ के आदिवासियों का रेल में बैठने का सपना पूरा हो सके।

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Question Hour.

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Restoration of delayed road projects

†*76. SHRI SAMIR ORAON: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has any plan to restart the delayed or stalled road projects in the country;
(b) if so, the number of projects identified under this plan;
(c) whether further action plan is being prepared after ascertaining the reasons for delay in these projects; and
(d) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) A statement is laid on the table of the House.

Statement

(a) and (b) Yes Sir. The Government constantly monitors sanctioned projects and as part of this exercise, 719 delayed National Highway projects have been identified

† Original notice of the question was received in Hindi.

across various States. These projects are not stalled but have gone beyond the scheduled date of completion on account of various reasons such as above average monsoon rainfall in some States, COVID-19 pandemic, bottlenecks in land acquisition, statutory clearances/permissions encroachment removal, non-availability of soil/aggregate, law & order, financial crunch of Concessionaire, poor performance of Contractor/Concessionaire etc. Out of these 719 projects, 268 projects have a delay of less than one year; and 438 projects are expected to be completed in the current financial year.

(c) and (d) The Government is closely monitoring the construction progress of these projects and proactively working with project implementing agencies, State Governments, contractors/ developers. Periodic review meetings are being held at various levels to resolve the bottlenecks and complete these delayed projects. In order to avoid project delays due to unavailability of land, Government is ensuring that projects get awarded after notifying 80% of the required land under section 3(D) of the National Highways Act 1956. For projects delayed or stalled due to other reasons like delay in fulfilment of the Government's condition precedent, Contractors'/ Concessionaires' cash flow problems, etc., the Government has taken several steps for their completion such as premium re-scheduling, securitization of road sector loans, one-time fund infusion, exit plan for equity investors, mutual termination/cancellation of awarded road projects and re-bidding, revamping the dispute resolution system, relaxations in contract provisions under Atmanirbhar Bharat to improve the liquidity of funds available with contractors/developers, etc. For projects delayed or stalled due to reasons attributable to the contractor, penal action is taken against the contractor as per contract provision. Further, close coordination with other concerned departments such as environment, forest etc. is being done so as to ensure timely clearances for project execution.

श्री समीर उरांव : सर, मुझे उत्तर प्राप्त हुआ है और मैं उत्तर से संतुष्ट हूं।

श्री उपसभापति : क्या दूसरा सप्लिमेंटरी भी नहीं है?

श्री समीर उरांव : नहीं, सर।

श्री उपसभापति : माननीय श्री संजीव अरोड़ा जी।

श्री संजीव अरोड़ा : उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से एक सवाल पूछना चाहता हूं। कुछ स्टेट हाइवेज़ हैं, जिनको नेशनल हाइवे अथॉरिटी ने प्रॉमिस किया था और पंजाब में भी काफी स्टेट हाइवेज़ हैं, जिनके संबंध में उन्होंने कहा कि वे उनको टेकओवर करेंगे। उसका प्रोसेस रुका हुआ है। मैं माननीय मंत्री जी से जानना चाहता हूं कि यह कार्य कब तक करने की प्लानिंग है?

श्री नितिन जयराम गडकरी : सम्माननीय उपसभापति जी, वैसे पंजाब में 2014 में मोदी जी के नेतृत्व में हमारी सरकार आने के बाद इन आठ सालों में रोड्स का जितना काम हुआ है, वह स्वाधीनता के बाद किए गए कार्यों में सबसे ज्यादा है। एक महत्वपूर्ण बात यह है कि स्टेट हाइवेज़ की जिम्मेदारी राज्य सरकारों की होती है। हम लोग ग्रीन हाइवेज़ भी बना रहे हैं, जैसे दिल्ली से कटरा, जो पंजाब, हरियाणा से जाता है, तो उसके लिए नई लैंड्स एक्वायर करके वे हाइवे बनाते ही हैं। हमने पुराने हाइवेज़ को भी काफी सुधारा है। स्टेट हाइवेज़ के संबंध में भी वित्त मंत्री जी ने बजट में घोषणा की थी कि हम नए हाइवे ऐड करेंगे। 'गति शक्ति' में इंडस्ट्रियल कॉरिडोर्स, पोर्ट कनेक्टिविटी और बाद में टूरिज़्म - इन सभी बातों का अध्ययन करके कुछ प्रमाण में हम ऐड भी कर रहे हैं। आपने निश्चित रूप से जिस हाइवे की बात की है, अगर वह इन क्राइटीरियाज़ के अंदर आता है, तो उस पर हम विचार करेंगे और उसके बाद उसको अनुमति देंगे। अल्टिमेटली अगर हमने उसको अपना एनएच नम्बर दिया, तो हमें खर्चा भी करना पड़ता है, मेन्टेन भी करना पड़ता है और काम भी करना पड़ता है। फिर भी हम वह कर रहे हैं। आप जो कह रहे हैं, हम उसको वेरिफाई करके देखेंगे।

श्रीमती रमिलाबेन बेचारभाई बारा : माननीय उपसभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहती हूं कि जो परियोजना ठेकेदार के कारण विलम्बित है या अटकी है, ऐसे कितने ठेकेदार हैं और उनके संबंध में आपने क्या कदम उठाए हैं?

श्री नितिन जयराम गडकरी : सम्माननीय उपसभापति महदोय, यह जो विषय है, इसके संबंध में मैं बताना चाहता हूं कि इसमें 95 परसेंट काम पूरा हुआ है और 5 परसेंट लटका हुआ है, जिसको 100 परसेंट कम्प्लीशन नहीं कहा जाता है। हमारे पास ऐसे करीब 415 प्रोजेक्ट्स हैं। मैं आपको बताना चाहता हूं कि जब हमारी सरकार आई, तब हमारे देश में 3 लाख, 85 हज़ार करोड़ के करीब 406 प्रोजेक्ट्स बंद पड़े थे, क्योंकि वहां उस समय बहुत समस्याएं थीं। आपको भी पता होगा कि उस समय बिहार में भी सभी जगह पर यही प्रॉब्लम थी। सरकार आने के बाद हमने बैंकर्स, कॉन्ट्रेक्टर्स को बुलाकर लैंड एक्विज़िशन, यूटिलिटी शिफ्टिंग, रेलवे के साथ के प्रश्न, बैंकों के साथ के प्रश्न सुलझाए।

उपसभापति महोदय, अगर मैं यह बात कहूंगा तो मुझे इस बात का अभिमान है कि हमारी सरकार ने उस समय जो इनिशिएटिव लिया, उसके कारण हमने भारतीय बैंकों को तीन लाख करोड़ के एनपीए से बचाया। लगभग ये सब प्रोजेक्ट्स अभी क्लियर हो गए हैं और 40 हज़ार

करोड़ के करीब हमने टर्मिनेट कर दिए हैं। अभी कोविड आया, तो कोविड के बाद एक्सटेंशन ऑफ टाइम, ईओटी दिया। अब ईओटी कोविड के कारण मिला, तो वह डिलेड प्रोजेक्ट्स की लिस्ट में आता है। फिर जो 95 परसेंट काम पूरा हुआ, तो कहीं कोर्ट ने स्टे दे दिया। जलगांव-औरंगाबाद नाम से रोड है, वहां मैं फॉरेस्ट वालों को पिछले तीन साल से कह रहा था, अब जी-20 के लिए वहां कार्यक्रम हो रहा है और लोग आ रहे हैं, तब मुश्किल से जब उनको जी-20 का कारण बताया, तब उन्होंने क्लियर किया। वहां पर काम अटका हुआ है। बहुत सी जगहों पर ऐसे कारण, जो हमारी रीच के बाहर हैं, उनसे प्रोजेक्ट डिले हुए हैं। कुछ जगहों पर कॉन्ट्रेक्टर फेल हुए हैं और कुछ जगहों पर स्वाभाविक रूप से राज्य सरकार के सहयोग के बिना हम यह नहीं कर सकते हैं। इसलिए हम उनके साथ रिव्यू मीटिंग करते हैं, चीफ़ सेक्रेटरी के साथ बैठते हैं और मुख्य मंत्री के साथ भी मीटिंग करते हैं। रिव्यू में भी मेरे ध्यान में आया कि इसमें ओनरशिप नहीं है। वहां जो आरओ है, जो इन्चार्ज है, उनको *suo motu* जाना चाहिए, बात करनी चाहिए, प्रॉब्लम समझनी चाहिए, उनको सुलझाना चाहिए। केवल कागज़ पर फॉलो अप लेकर कार्य नहीं होगा। इसके बारे में भी सूचना दी है। मुझे लगता है कि तीन महीने के अंदर यह जो डेटा है- एक परसेंट, दो परसेंट काम का, यह काफी बड़ा दिखता है, क्योंकि कहीं बोर्ड भी नहीं लगा है, तो वह इन्कम्प्लीट प्रोजेक्ट होता है। इसलिए हम लोग जल्दी ही तीन महीने के अंदर स्टेटवाइज़ इसकी मॉनिटरिंग करेंगे और इसको पचास टका से कम करके पूरा करेंगे।

श्री उपसभापति : धन्यवाद। डा. सस्मित पात्रा।

डा. सस्मित पात्रा : माननीय उपसभापति महोदय, आपके माध्यम से माननीय मंत्री जी से मेरा एक प्रश्न ओडिशा से रिलेटेड है। माननीय मंत्री जी इससे अवगत हैं, क्योंकि एकाध बार उनसे इसके बारे में चर्चा हुई थी। एक कटक से संबलपुर का राजमार्ग है और दूसरा राजमुंडा से बारकोट का राजमार्ग है। इन दो राजमार्गों पर काम चल रहा है और विशेषकर कटक से संबलपुर का राजमार्ग कई सालों से लम्बित है। मैं माननीय मंत्री जी से जानना चाहता हूं कि कब तक यह राजमार्ग कम्प्लीट हो जायेगा?

श्री नितिन जयराम गडकरी : सर, कॉँट्रेक्टर फेल हो गये और कॉँट्रेक्टर कौन थे, ये भी उनको पता है। वे शायद मेम्बर नहीं हैं, लेकिन इसी हाउस में थे, परन्तु उनको अड़चन है, किसी को भी अड़चन आ सकती है। हमने उनको रिप्लेस किया और रिप्लेस करके नये कॉँट्रेक्टर को लाया गया। माननीय सदस्य मेरे पास दो बार आये थे और बाकी सदस्य भी आये थे। शायद वहां पर हॉकी का कोई बड़ा ईवेंट भी होने वाला है। मैं आपको बता रहा हूं कि यह काम शुरु हो गया है, अब इसकी प्रोग्रेस काफी ठीक है। मुझे लगता है कि आने वाले तीन-चार महीनों में आपका काम पूरा हो जायेगा। अब कॉँट्रेक्टर को बदल दिया है, रिप्लेसमेंट किया है, इसलिए काम पूरा हो जायेगा।

श्री उपसभापति : धन्यवाद। प्रश्न संख्या 77.

Pre-Matric Scholarship for Backward Classes

*77. DR. JOHN BRITTAS: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has decided to modify or limit pre-matric scholarships for students belonging to Backward Classes;
(b) if so, details thereof and the reasons therefor;
(c) the number of students covered by the scheme during last three years and the amount incurred, year-wise and State-wise, details thereof; and
(d) the number of students proposed to be included in the scheme as per the new amendments of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SUSHRI PRATIMA BHOUMIK): (a) to (d) A statement is laid on the table of the house.

Statement

(a) Yes, Sir. The pre matric scholarship has now been limited to Class IX and X in Government schools only under OBC category.

(b) This has been done in order to rationalise the scholarship as per the following:

i. The Right to Education (RTE) Act, 2009 makes it obligatory for the Government to provide free and compulsory elementary education (classes I to VIII) to each and every child. Accordingly only students studying in classes IX and X are covered under the pre- matric scholarship scheme for OBC.
ii. The amount of scholarship has been increased and made uniform to day scholars and hostellers.

(c) The number of students covered by the Scheme till the last three years and the amount incurred, year-wise and State-wise, is given in **Annexure I**.

(d) Total of 5.67 crore students are likely to be benefitted under the Scheme during the period of five years over the XV Finance Commission Cycle.

Annexure-I

State-wise details of achievements under the Scheme of Pre-Matric Scholarship for OBC Students during the last three years

Amount and beneficiaries in lakh

S. No.	States/ UTs	2019-20		2020-21		2021-22	
		Funds Released	No. of Beneficiaries	Funds Released	No. of Beneficiaries	Funds Released	No. of Beneficiaries
1	Andhra Pradesh	841.00	0.11	967.00	$	199.50	$
2	Bihar	1128.668	60.22	0.00	104.99	4000.00	$
3	Chhattisgarh	0.00	0	577.40	8.37	104.50	$
4	Goa	19.50	0.23	34.51	$	10.00	0.01
5	Gujarat	800.00	1.03	800.00	1.01	800.00	$
6	Haryana	190.00	$	0.00	$	0.00	$
7	Himachal Pradesh	0.00	0	141.55	0.10	30.00	0.1311
8	Jammu & Kashmir	150.32	0.35	0.00	0.17	80.00	$
9	Jharkhand	955.85	0.34	650.00	8.61	2000.00	2.27
10	Karnataka	1741.85	15.34	1384.84	11.25	2500.00	8.47603
11	Kerala	962.51	2.31	756.82	2.40	1800.00	$
12	Madhya Pradesh	0.00	0	0.00	$	0.00	$
13	Maharashtra	0.00	0	0.00	5.97	1508.08	5.30915
14	Odisha	717.00	1.21	825.00	1.37	788.99	0.58775
15	Punjab	775.26	2.21	546.00	2.10	114.50	2.17871
16	Rajasthan	1115.29	1.66	1555.06	6.37	2972.55	$
17	Tamil Nadu	1896.00	1.11	1633.275	1.61	2694.715	$
18	Telangana	0.00	0	0.00	0.03	0.00	1.00
19	Uttar Pradesh	5590.35	3.27	4081.00	6.99	848.00	11.2119
20	Uttarakhand	0.00	0	228.89	0.22	50.00	0.09214
21	West Bengal	2592.15	4.28	2069.20	4.22	544.00	3.13
22	Assam	0.00	0	0.00	0.03	81.648	$
23	Manipur	0.00	0.03	72.31	0.05	124.756	Nil

24	Sikkim	7.31	0.01	7.79	0.01	7.720	0.00484
25	Tripura	350.00	0.66	215.275	0.24	214.94	$
26	A & N Island	15.06	0	26.05	$	10.50	$
27	Chandigarh	10.00	0.01	8.15	$	14.50	$
28	D & N Haveli	0.795	0		$	33.00	Nil
29	Daman & Diu	74.145	0	8.25	$	22.00	Nil
30	Delhi	183.00	0.11	0.00	0.07	223.75	0.03
31	Puducherry	41.25	0.03	3.00	0.03	51.25	$
	Total:	20157.31	94.52	16591.37	166.200	21828.90	34.43

$ Not reported by Implementing Agencies

Note: (i) The beneficiaries include the students from class I to VIII also as the new scheme is being implemented w.e.f. 2022-23.

(ii) **The number of beneficiaries shown against a particular year may also include beneficiaries of previous year reported together during the subsequent year.**

DR. JOHN BRITTAS: Sir, I want your protection. ...*(Interruptions)*... I am saying this very seriously. To my specific questions, the Minister has given confusing and even misleading answers. I am serious, Sir. As the hon. Chairman has advised, I will be laying a copy of the answers on the Table of the House. Sir, gross injustice has been done to the Backward Class students because the pre-matric scholarship which was available for them from Classes I to X has been truncated and scrapped and has now been made limited to Classes IX and X. One more factor is that...

MR. DEPUTY CHAIRMAN: Put your question, please.

DR. JOHN BRITTAS: Sir, I need to form it. One more factor is that it has been limited to Government schools only. There are a vast chunk of schools which come under aided and recognized category. My question is: What will be the number of students which would have gone out of the scheme because of the new scheme limiting this pre-matric scholarship? That is the question which the Government needs to answer.

सुश्री प्रतिमा भौमिक : माननीय उपसभापति महोदय, जो क्लास 1 से क्लास 8 तक शिक्षा है, वह निशुल्क है। यह राइट टू एजुकेशन के दायरे में आती है और इसको 2009 से निशुल्क किया गया

है। हम उसे क्लास 9 और क्लास 10 में प्रीमैट्रिक के लिए और भी सकारात्मक ढंग से, प्रभावी ढंग से लागू कर सकें, इसलिए हम उसे इसके दायरे में लाये हैं। इस साल में हम लोगों ने उसके लिए 478 करोड़ रुपये की राशि रखी है, इससे एक करोड़ दो लाख तीस हजार स्टूडेंट्स लाभान्वित होंगे। हम इसमें वर्ष 2020-21 से लेकर 2025-26 तक 5 करोड़, 67 लाख स्टूडेंट्स को लाभान्वित करने का प्रयास कर रहे हैं।

DR. JOHN BRITTAS: Sir, she has not answered my question. Is it a fact that the guideline which was issued in 2017-18 said that pre-matric scholarship is to ensure level playing ground with other sections? How is it that a guideline which was issued in 2017-18 is ignored and the Government is falling on something which was there in 2009 saying that the level playing ground has been achieved? Does it mean that in the last four years some Big Bang has happened and a quantum leap has happened for the OBC students?

MR. DEPUTY CHAIRMAN: Put your question.

DR. JOHN BRITTAS: Sir, my point is very simple. According to the answer given on the floor of the House, in eight departments, 52 per cent of the OBC posts are laying vacant. Is it not imperative that unless you prop up the students, give them incentives...

MR. DEPUTY CHAIRMAN: Put your question, please.

DR. JOHN BRITTAS: How can you empower the OBC students?

सुश्री प्रतिमा भौमिक : उपसभापति महोदय, जो 2011 की जनगणना है, हम उसके हिसाब से राज्यों और संघ राज्यों को नेशनल एलोकेशन देते हैं। इसके हिसाब से ही स्टूडेंट का नंबर आता है और उसी हिसाब से हम उसे राशि आवंटित करते हैं।

DR. JOHN BRITTAS: Sir, what is this? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... श्रीमती गीता उर्फ चंद्रप्रभा, आप अपना प्रश्न पूछिए।

श्रीमती गीता उर्फ चंद्रप्रभा : उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूं कि पिछले तीन वर्षों में मैट्रिक-पूर्व छात्रवृत्ति के अंतर्गत उत्तर प्रदेश में पिछड़े वर्ग के कितने छात्रों को इस छात्रवृत्ति का लाभ मिला तथा कितनी धनराशि व्यय हुई? ..(**व्यवधान**)..

DR. JOHN BRITTAS: Sir, what is this? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... माननीय जॉन ब्रिटास जी, अगर किसी मंत्री द्वारा दिए गए किसी सवाल के उत्तर से आप संतुष्ट नहीं हैं, तो उसके लिए एक अलग प्रक्रिया है, please follow that. ...*(Interruptions)*...

सुश्री प्रतिमा भौमिक : उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्या को अवगत कराना चाहती हूं कि उत्तर प्रदेश में 2019-20 में 5,590.35 लाख की राशि आवंटित की गई है और इसका 3.27 लाख ओबीसी स्टूडेंट्स को लाभ मिला है, 2020-21 में 4,081.00 लाख की राशि आवंटित की है, जिससे 6.99 लाख स्टूडेंट्स को होस्टल सुविधा मिली है। सर, हमारे पास अभी तक वर्ष 2021-22 की पूरी संख्या नहीं आई है, जब संख्या आएगी, तब हम माननीय सदस्या को उपलब्ध करा देंगे।

श्री सुजीत कुमार : उपसभापति जी, वर्ष 2022-23 के लिए ओडिशा सरकार ने केंद्र सरकार को आठ प्रपोज़ल्स भेजे हैं। ये पोस्ट-मैट्रिक ओबीसी होस्टल्स बनाने के लिए हैं। महोदय, ये होस्टल्स बनाने के लिए ओडिशा के मयूरभंज और पुरी जिले बताए गए हैं और ये प्रपोज़ल्स 'पीएम यशस्वी योजना' के तहत भेजे गए हैं। मैं माननीय मंत्री जी से जानना चाहता हूं कि इन प्रपोज़ल्स का अभी क्या स्टेटस है?

सुश्री प्रतिमा भौमिक : उपसभापति महोदय, यहाँ पर प्री-मैट्रिक स्कॉलरशिप पर प्रश्न रखा गया है, मैं माननीय महोदय से कहना चाहूंगी कि आपको स्टूडेंट्स के लिए होस्टल्स की जो व्यवस्था चाहिए, आप उसके लिए हमसे आकर मिलिए, हम लोग उस पर भी काम करेंगे।

श्री उपसभापति : मंत्री जी, आप पता करके माननीय सदस्य को बता दीजिएगा।

सुश्री प्रतिमा भौमिक : जी, हम पता करके बता देंगे।

DR. FAUZIA KHAN: Sir, around 600 students from Jammu and Kashmir who have been admitted under the Prime Minister's Special Scholarship Scheme into undergraduate programmes in different parts of the country have received emails from the PMSSS Cell and AICTE stating that they availed benefits of another scholarship scheme as well which is against the rules of AICTE. While cancelling their scholarship, asking to refund and levying a penalty or fine for the same may be apt but the authorities have said that their admission will be cancelled and they will not get their degree. This is too harsh a punishment.

MR. DEPUTY CHAIRMAN: Please put your question.

DR. FAUZIA KHAN: Will the Government consider changing its decision on the said issue?

सुश्री प्रतिमा भौमिक : उपसभापति जी, हम लोगों ने कुछ स्टेट्स में जो राशि आवंटित की है, उसका यू.सी. भी ठीक से नहीं दिया गया है। उन्होंने जिस विषय को यहाँ रखा है, मैं उस विषय में जानकारी प्राप्त करके माननीय सदस्या को उपलब्ध करा दूंगी।

श्री उपसभापति : प्रश्न संख्या 78, श्री मोहम्मद नदीमुल हक, आप अपना प्रश्न पूछिए।

Pradhan Mantri Kaushal Vikas Yojana 3.0

*78. SHRI MOHAMMED NADIMUL HAQUE: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:-

(a) whether it is a fact that only 72 percent of funds under the Pradhan Mantri Kaushal Vikas Yojana Scheme (PMKVY) 3.0 have been utilised, if so, details thereof and reasons therefor;

(b) the number of candidates who were trained and the number of candidates who got placed under PMKVY 3.0;

(c) the percentage of candidates who dropped out after joining PMKVY 3.0; and

(d) whether Government has laid out any mechanisms to align the training programmes with industry requirements and thereby increase candidates participation, if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJEEV CHANDRASHEKHAR): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) The financial outlay of Pradhan Mantri Kaushal Vikas Yojana (PMKVY 3.0) was Rs. 948.90 Cr., out of which, Rs. 692.68 Cr. was disbursed to the implementing agencies which is around 73% of the total outlay. Out of the total outlay of the

scheme, 75%i.e. Rs. 712 Cr. (approx.) was for Central component and 25% i.e. Rs. 237 Cr. was for State component. Under Central component, Rs. 644.27Cr.was disbursed to the implementing agency i.e. National Skill Development Corporation which is around 90% of allocation (i.e., Rs. 712 Cr.). Under State component, Rs. 48.41 Cr. was disbursed to State Govt./State Skill Development Mission (SSDM) which is around 20% of allocation (i.e., Rs. 237 Cr.). Also, the implementation of the PMKVY 3.0 was disrupted due to COVID-19 pandemic induced lockdown.

(b) Under PMKVY 3.0, as on 30.09.2022, 7.31 lakh candidates have been trained/oriented across the country.

PMKVY has two training components, namely, Short Term Training (STT) and Recognition of Prior Learning (RPL). Under PMKVY, placement opportunities are being provided to STT certified candidates (excluding Customized Crash Course Programme for COVID Warriors and Skill Hubs Initiative wherein placement has been de-linked), while RPL is not linked with placements as it recognizes the existing skills of candidate. Under PMKVY 3.0-STT, around 1.12 lakh candidates have been certified; out of which, around 36 thousand candidates have been reported placed.

(c) Under PMKVY 3.0, as on 30.09.2022, 7.95 lakh candidates were enrolled; out of which, 7.31 lakh candidates have already been trained and training of around 6.5 thousand candidates is under-going. Around 57 thousand candidates have dropped out from the training after enrollment which is around 7.16% of total enrolled candidates.

(d) Yes Sir. Ministry has taken various steps to align the training under PMKVY with the industry requirements to increase the participation of the candidates. Under PMKVY, training is provided to candidates as per the skilling demand of industry. Ministry through National Skill Development Corporation (NSDC) has facilitated the setting up of 37 Sector Skill Councils as autonomous industry led bodies to develop National Skill Qualification Framework (NSQF) aligned job roles and course curriculum, conduct skill gap studies and assess and certify trainees.

Also, Ministry is implementing National Apprenticeship Promotion Scheme (NAPS) to promote apprenticeship training at establishments/industries across the country. From 2017-18 to 2021-22, more than 14 lakh candidates have been provided apprenticeship training across the country.

SHRI MOHAMMED NADIMUL HAQUE: Sir, in the context of the National Credit Framework, which was launched for public consultation in October by the hon. Minister, I want to know this from the hon. Minister. How will the National Credit Framework enable the integration of academic and vocational domains to ensure flexibility and mobility between the two? Also, how is the Ministry planning to bring back the students and candidates, who have dropped out of the mainstream education and training programmes, to re-enter education as well as vocational ecosystem?

SHRI RAJEEV CHANDRASEKHAR: Sir, I appreciate the hon. Member's interest in the National Credit Framework. But I respectfully point out that the question that he has submitted pertains to PMKVY3.0. If he submits a question on National Credit Framework, I will be more than happy to answer it.

SHRI MOHAMMED NADIMUL HAQUE: Sir, I will definitely take it up but I thought that he would be better prepared. Anyway, the dropout percentage is higher than the placement percentage of candidates. So, how is the Ministry monitoring the performance of all the States in the field of skill development when only 15 out of 36 States and Union Territories have a functional online management system for Centrally-sponsored State management component?

SHRI RAJEEV CHANDRASEKHAR: Sir, I think the hon. Member has asked a question about PMKVY 3.0 and his question specifically referred to utilization of funds of PMKVY 3.0. The answer comprehensively lays out that while the scheme is over, the process of disbursing the funds is still underway because many States are yet to submit utilization certificates.

Sir, on the issue of monitoring, as the hon. Member is aware and, through you, I would like to inform the House that PMKVY 3.0 was implemented during the Covid period. Therefore, the outcomes of PMKVY 3.0 are very different from the previous PMKVY 2.0 which had high placement rates. This had two very, very distinct programmes of skilling Covid warriors and expanding RPL in short term training to the Skill Hub Initiative. So, the placement rates of PMKVY 3.0, being a programme during the Covid period, are lower than the previous scheme. But we think and expect that as the Covid risk recedes and we restart the programme, the placement rates will again go up.

SHRI G.C. CHANDRASHEKHAR: Sir, there are many Centrally-sponsored skill development programmes in Karnataka. In the year 2021-22, schemes such as *Kaigarika Nagara Uttameekarana*, for which, the Centre has promised Rs.25 crore but released only Rs.2.4 crore; for SANKALP Yojana, no money is released; for *Rashtriya Nagara Jeevana Utthana Abhiyana*, it is zero. No money is released.

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI G.C. CHANDRASHEKHAR: For Pradhan Mantri Kaushal Vikas Yojana, it is only Rs.4.96 crore.

MR. DEPUTY CHAIRMAN: Chandrashekharji, please put your question.

SHRI G.C. CHANDRASHEKHAR: I am coming to the question. *Rashtriya Vritti Yojana*, only Rs.91 lakh. Sir, dedicated to more than 2.2 crore youth...

MR. DEPUTY CHAIRMAN: Please put your question. Otherwise, I will move to somebody else.

SHRI G.C. CHANDRASHEKHAR: That is why I am asking. Is the Government planning to increase these allocations in the upcoming Budget? What are the reasons for less allocation?

SHRI RAJEEV CHANDRASEKHAR: Sir, as the answer very clearly points out, I respectfully draw the attention of the hon. Member -- who shares my last name -- there is a State component of Rs.237 crore in PMKVY 3.0. To a large extent, that State component has been disbursed and some amounts remain to be disbursed because of utilization certificates. Now, the specific programmes that he referred to are not under PMKVY 3.0. So, again, as I mentioned to the earlier Member, if there is a specific question which he would like to pose on those schemes, I would be more than happy to answer either in Parliament or he can meet me. ...(*Interruptions*)... Sir, the question pertains to PMKVY 3.0.

श्रीमती सुमित्रा बाल्मीक : उपसभापति महोदय, मैं माननीय मंत्री महोदय से पूछना चाहती हूं कि प्रधान मंत्री कौशल विकास योजना के अन्तर्गत मध्य प्रदेश में कितने उम्मीदवारों को प्रशिक्षित किया जा चुका है और क्या पिछड़े समुदाय और ग्रामीण क्षेत्रों में अधिक लोगों को इस योजना का लाभ पहुंचाने हेतु विशेष प्रयोजन किये गये हैं?

SHRI RAJEEV CHANDRASEKHAR: Sir, the hon. Member has asked a question about PMKVY in Madhya Pradesh and I would like to share with the hon. Member that under the programme of Skill India of PMKVY 3.0, 10,256 students have been trained और एस.टी.टी. के अन्तर्गत हमने 45,000 स्टूडेंट्स को ट्रेनिंग दी है। उन 45,000 में से 4,100 युवाओं को हमने प्लेसमेंट में नौकरी भी दी है। यह पी.एम.के.वी.वाई. 3.0 का मध्य प्रदेश में परफॉर्मेंस है।

SHRI VIKRAMJIT SINGH SAHNEY: Sir, I would request the hon. Minister -- he has been a good friend of mine for two decades and I had a chance of working with him -- to tell us how much target has been given for the current financial year for PMKVY 3.0 in Punjab because when we looked at the deliberations in papers yesterday, I noticed with great distress that there has been a decline of 92.5 per cent in fund allocation in PMKVY to Punjab. So, this is, I think, unfair. Also, about the Multi Skill Development Centres by the Government of Punjab, buildings have been made but they are lying vacant. There are hardly 50 students or 100 students because I myself have adopted 25 ITIs and I have visited these MSDCs. Please support them.

MR. DEPUTY CHAIRMAN: Thank you. You have put your question.

SHRI VIKRAMJIT SINGH SAHNEY: And what is the news about the PMKVY 4.0? Why is there a sharp decline of 92.5 per cent in the allocation to Punjab?

SHRI RAJEEV CHANDRASEKHAR: Hon. Deputy Chairman, Sir, there are many questions that the hon. Member has posed including the performance of ITIs. The ITIs are.....*(Interruptions)*...

SHRI VIKRAMJIT SINGH SAHNEY: Sir, I am asking why the PMKVY budget has gone down. About ITIs, I said that I have adopted ITIs.

MR. DEPUTY CHAIRMAN: Please let him reply. ...*(Interruptions)*... You have put your question. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI RAJEEV CHANDRASEKHAR: May I complete? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*... Nothing now. ...*(Interruptions)*...

SHRI RAJEEV CHANDRASEKHAR: May I complete my answer? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, you have put your question. Hon. Minister.

SHRI RAJEEV CHANDRASEKHAR: The Government of India does not provide any budgetary allocation for ITIs. ITIs are managed by the State Government and any financial support to the ITIs is given by the State Government. As for why the allocation for PMKVY 3.0 is less than PMKVY 2.0, as I have mentioned earlier, the main objectives of PMKVY 3.0 were to deal with the Covid pandemic. Since there were large-scale disruptions during Covid of education and skilling and there was much lower attendance of students and large numbers of institutions were closed during Covid, obviously, it makes no sense to be granting higher allocations when the institutions are closed or students are not coming for training. I hope the Member understands what happened during Covid pandemic. In terms of the general situation of skilling in Punjab, I would request the Member to take it up with the previous Government and the current Government that is tasked with building the skilling ecosystem in Punjab. Thank you, Sir. *...(Interruptions)...*

SHRI VIKRAMJIT SINGH SAHNEY: But there are no funds.

MR. DEPUTY CHAIRMAN: Please, no. *...(Interruptions)...* Please, nothing. Now, Q. No. 79 and Q. No. 80, both are of same nature, इसलिए इन दोनों सवालों को हम एक साथ ले रहे हैं। Q. No. 79., hon. Member, Shri Tiruchi Siva, not present.

* 79. *[The questioner was absent.]*

#Adoption rates under CARA

*79. SHRI TIRUCHI SIVA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether it is a fact that the adoption rates under Central Adoption Resource Authority (CARA) are falling, and if so, the details thereof;

(b) whether Government has kept a record of the number of children who have been adopted in the last three years, gender-wise;

(c) if so, the details thereof;

Q. No. 79 & Q. No. 80 were taken up together.

(d) whether it is a fact that the waiting time between the adoptive children and prospective parents may sometimes exceed twelve months;

(e) if so, the reasons therefor; and

(f) whether Government has taken/proposes to take any steps to ease the tedious application process under CARA and if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (f) A Statement is laid on the Table of the House.

Statement

(a) As per information received from Central Adoption Resource Authority (CARA), the number of adoptions depend on children legally free for adoption as declared by the Child Welfare Committee. The Government has come out with the amendment in the Juvenile Justice (Care and Protection of Children) Act, 2015 in 2021, empowering the District Magistrates to function as nodal authority in the district in the matter of children in need of care and protection and also to issue adoption order. As a result, out of 905 pending cases for adoptions, 361 adoption orders have been issued between the date of notification i.e. 23.09.2022 and 05.12.2022.

(b) and (c) Yes Sir. Gender-wise number of children adopted in thelast three years i.e. 2019-20, 2020-21 and 2021-22 is as under:

SI.No.	Year	In-country			Inter-country		
		Male	**Female**	**Total**	**Male**	**Female**	**Total**
1	2019-20	1413	1938	3351	145	249	394
2	2020-21	1286	1856	3142	183	234	417
3	2021-22	1293	1698	2991	155	259	414

(d) and (e) Yes Sir. The waiting period of the Prospective Adoptive Parents (PAPs) depends on the availability of children who are legally free for adoption. It also depends on the choice of the Prospective Adoptive Parents (PAPs) to adopt from a particular State and also the age group preferred. While there is a long queue to adopt a normal young child upto six years of age, there is no waiting period for the PAPs who desire to adopt a child having special needs and a child from immediate

placement category (mostly older children). Further, the waiting time is relevant for the PAPs only as the child does not wait for the family.

With effect from 10th November 2022, Government has facilitated for the Resident Indians/Non-Resident Indians/ Overseas Citizen of India (OCI) Card holder PAPs to adopt a child from '7-day portal'irrespective of the seniority in their socio-cultural milieu which has been highly appreciated by the waiting parents.

(f) On the basis of feedback received from the stakeholders and experts, Central Adoption Resource Authority (CARA) has framed the Adoption Regulations, 2022 in-line with the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021) which has been notified on 23.09.2022. The Adoption Regulations, 2022 were framed keeping in mind the issues and challenges faced by CARA and other stake holders including the Adoption Agencies & Prospective Adoptive Parents (PAPs).

Some of the salient features include (i) issue of Adoption Order by District Magistrate instead of Court, (ii) upper age limit for PAPs reduced to 85 years for couple and 40 years for a single PAPs in case they are adopting a child below 2 years,(iii) 7-day adoption effort launched by CARA for Resident Indian (RI), Non-Resident Indian (NRI), and Overseas Citizen of India (OCI) PAPs, (iv)Chief Medical Officer (CMO) to determine the health status of the child based on Rights of Persons with Disabilities Act, 2016,(v) strict time line has been laid down for uploading LFA (Legally Free for Adoption) within maximum period of ten days,(vi) PAPs with more than two children do not qualify to get referral for a normal child, (vii)mandatory counselling has been stipulated for all the relevant stakeholders like prospective parents and older children at pre-adoption, adoption and post-adoption stages,(viii) times lines at various stages like uploading of LFA(Legally Free for Adoption) within ten days, examination of special needs children within a period of fifteen days by the Chief medical Officer and verification of adoption application documents by District Child Protection Unit (DCPU) within five days,(ix) emphasis on foster adoption of adoptable children already in foster care after a period of two years and(x) stringent measures have been provisioned for PAPs becoming reason for disruption or dissolution.

Further, Chief Medical Officers all over the country are registering themselves on the portal to determine health status of the special need children and for necessary medical intervention for fast tracking placement of such children.

†#Adoption of orphaned children residing in Government institutions

*80. MS. SAROJ PANDEY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) the number of orphaned children in the country who are living in Government institutions officially at present; and

(b) the number of pending applications for adoption of these children at present and the steps taken by Government for quick disposal of these applications so that these children can get home and parents?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. MUNJAPARA MAHENDRABHAI): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) As on 31.03.2022, 76118 Children in Need of Care and Protection (CNCP) are residing in 2245 Child Care Institutions (CCIs) including Government Institutions funded under Mission Vatsalya Scheme in the country. This includes orphans/abandoned/surrendered children also. Further, all CNCP children cannot be placed in adoption. Only such children who do not have legal claimants and are legally free for adoption by Child Welfare Committee are placed in adoption.

(b) As per information received from Central Adoption Resource Authority (CARA), there are 30,444 (29526 for in-country adoptions and 918 for inter-country adoptions) pending applications for adoption of orphan, abandoned and surrendered children. Since, children, who are legally free for adoption, are less in comparison to waiting parents, the Prospective Adoptive Parents have to wait while children do not have to wait.

On the basis of feedback received from the stakeholders and experts, Central Adoption Resource Authority (CARA) has framed the Adoption Regulations, 2022 in-line with the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021) which has been notified on 23.09.2022. The Adoption Regulations,

---

† Original notice of the question was received in Hindi.

Q. No. 79 & Q. No. 80 were taken up together.

2022 were framed keeping in mind the issues and challenges faced by CARA and other stake holders including the Adoption Agencies & Prospective Adoptive Parents (PAPs).

Some of the salient features include (i) District Magistrateshave been empowered to issue Adoption Ordersinstead of Court, (ii) upper age limit for PAPs reduced to 85 years for couple and 40 years for a single PAPs in case they are adopting a child below 2 years,(iii) 7-day adoption effort launched by CARA for Resident Indian (RI), Non-Resident Indian (NRI), and Overseas Citizen of India (OCI) PAPs, (iv)Chief Medical Officer (CMO) to determine the health status of the child based on Rights of Persons with Disabilities Act, 2016, (v) strict time line has been laid down for uploading LFA (Legally Free for Adoption) within maximum period of ten days,(vi) PAPs with more than two children do not qualify to get referral for a normal child, (vii)mandatory counselling has been stipulated for all the relevant stakeholders like prospective parents and older children at pre-adoption, adoption and post-adoption stages,(viii) times lines at various stages like uploading of LFA(Legally Free for Adoption) within ten days, examination of special needs children within a period of fifteen days by the Chief medical Officer and verification of adoption application documents by District Child Protection Unit (DCPU) within five days,(ix) emphasis on foster adoption of adoptable children already in foster care after a period of two years and(x) stringent measures have been provisioned for PAPs becoming reason for disruption or dissolution.

MR. DEPUTY CHAIRMAN: *Sushri* Saroj Pandey, first supplementary.

सुश्री सरोज पाण्डेय : माननीय उपसभापति जी, मैं माननीय मंत्री जी को इस बात के लिए बधाई देना चाहती हूँ कि उन्होंने जो उत्तर दिया है, वह बहुत विस्तृत है और प्रश्न का उत्तर बहुत स्पष्ट है। एक अच्छी योजना के लिए उन्हें बधाई देते हुए मैं पूछना चाहती हूँ कि जिन बच्चों को माता-पिता के द्वारा दत्तक पुत्र के तौर पर ग्रहण किया जाता है, यदि उनकी देखभाल बेहतर ढंग से नहीं की जाती है, तो क्या उन्हें संस्थान में वापस लिए जाने का प्रावधान है? यदि उन्हें वापस लिया गया है, तो उनकी संख्या कितनी होगी?

डा. मुंजापारा महेन्द्रभाई : माननीय उपसभापति महोदय, माननीय सदस्या ने सरेंडर्ड ऑर्फन बच्चों के बारे में बहुत ही अच्छा सवाल पूछा है। बच्चे को माता-पिता मिल जाएँ और माता-पिता को पूरी फैमिली कम्प्लीट करने का मौका मिले, लेकिन जो एडॉप्टिव पेरेंट्स हैं, अगर वे सही तरह से बच्चे की देखभाल नहीं कर पाए, तो stringent measures have been provisioned for prospective adoptive parents, and parents becoming reason for disruption and dissolution. इस संबंध में हम स्ट्रिक्ट एक्शन ले सकते हैं।

श्री उपसभापति : सेकंड सप्लीमेंटरी।

सुश्री सरोज पाण्डेय : महोदय, दत्तक पुत्र या पुत्री को दिए जाने के लिए अधिकृत तौर पर जिलाधिकारियों को भी घोषित किया गया है। मैं माननीय मंत्री जी से जानना चाहती हूँ कि अभी तक कितने जिलाधिकारियों द्वारा दत्तक पुत्र से संबंधित इस प्रक्रिया को आगे बढाया गया है? अगर वह संख्या आप हमें बताएँगे, तो बेहतर होगा।

श्रीमती स्मृति ज़ूबिन इरानी : महोदय, सर्वप्रथम तो मैं इस सभा की बहुत-बहुत आभारी हूं कि हम सबने एक समन्वय के साथ, जे.जे. ऐक्ट का अमेंडमेंट प्रस्तावित भी किया था और उसका समर्थन करके पास भी किया था।

महोदय, 23 सितम्बर को जब एडॉप्शन के नये रेगुलेशंस घोषित हुए, उससे पहले की तैयारी हमने यह की थी कि ज़िला अधिकारियों सहित सभी राज्य सरकारों के साथ, देश भर में हमारी जो चाइल्ड वेलफेयर कमिटीज़ हैं, उनके साथ चर्चा करने के पश्चात ही हमने नये रेगुलेशंस प्रस्तावित किए। जब नये रेगुलेशंस घोषित हुए, उसके पश्चात भी हमारा समन्वय सभी ज़िला अधिकारियों के साथ, सभी चाइल्ड वेलफेयर कमिटीज़ के साथ, सभी प्रॉस्पेक्टिव पेरेंट्स के साथ और लगभग 1,800 स्टेकहोल्डर्स के साथ रहा। जब नये रेगुलेशंस नोटिफाई हुए, उस समय देश भर की कोर्ट्स में इससे सम्बन्धित लगभग 900 केसेज़ पेंडिंग थे। हमने राज्य सरकारों से यह निवेदन किया कि आपके यहां जितने भी केसेज़ पेंडिंग हैं, उनको आप विद्ड्रॉ करें। इसके परिणामस्वरूप 23 सितम्बर से लेकर दिसम्बर के पहले माह तक लगभग 580 से ज्यादा बच्चे एडॉप्ट हो चुके हैं। महोदय, आज सभी ज़िला अधिकारी, कारा का जो नेशनल पोर्टल है, उससे सम्बद्ध हैं। अब वे एडॉप्शन के सारे प्रोसीजर्स इस टेक्नोलॉजी का सहारा लेकर ही कर रहे हैं। महोदय, अब ज़िले के जो मेडिकल ऑफिसर्स हैं, पहली बार वे भी इस एडॉप्शन के प्रोसेस का अभिन्न अंग बन चुके हैं। विशेषतः अगर बालक या बालिका दिव्यांग हो, तो उसकी दिव्यांगता को प्रमाणित करने के लिए एक ज़िला स्तरीय व्यवस्था बैठा दी गई है।

महोदय, माननीय सदस्या ने विशेष तौर पर हमारे यहां जो चाइल्ड इंस्टीट्यूट्स हैं या सीसीआईज़ हैं, उनके बारे में पूछा है। उन सबमें भी यही प्रक्रिया जारी है।

श्रीमती रंजीत रंजन : माननीय उपसभापति जी, मैं आपके माध्यम से मंत्री साहिबा से पूछना चाहती हूं, चूंकि यह बच्चों का मामला है और कई बार बहुत सारे अनाथालयों की, बालिका-गृह या बाल-गृह की कम्प्लेंट्स मिलती रही हैं। ऐसे में ज़िला पदाधिकारियों के द्वारा अथवा एनजीओज़ के द्वारा अनाथालयों की मॉनिटरिंग करवाई जाती है। बहुत सारे अनाथालयों के बारे में ये शिकायतें भी मिली हैं कि वहां सेक्स एब्यूज़िंग होती है या चाइल्ड लेबर के तौर पर बच्चों को यूज़ किया जाता है अथवा बच्चों के साथ अन्य तरह की हिंसक वारदातें होती हैं। नियम के अनुसार जो पेरेंट्स बच्चों को गोद लेते हैं, चार-पांच साल तक हम उनकी निगरानी करवाते हैं, लेकिन उस निगरानी में बहुत सारी खामियां रह जाती हैं। ज़िला पदाधिकारियों के थ्रू और एनजीओज़ के थ्रू ही उनकी मॉनिटरिंग होती है।

श्री उपसभापति : आप सवाल पूछिए।

श्रीमती रंजीत रंजन : सर, प्लीज़, यह बहुत संवेदनशील मामला है।

श्री उपसभापति : जी हां, अवश्य ही यह संवेदनशील मामला है, लेकिन आप सवाल पूछिए।

श्रीमती रंजीत रंजन : मैं आपसे जानना चाहती हूं कि आपके मंत्रालय के पास ऐसे कितने केसेज़ आए हैं, जिनमें ये कम्प्लेंट्स आई हैं कि जिन अनाथालयों की मॉनिटरिंग आप एनजीओज़ के थ्रू करवा रहे हैं, फिर भी वहां इस तरह की घटनाएं लगातार हो रही हैं? जिन अनाथालयों की निगरानी प्रशासन डायरेक्ट कर रहा है अथवा जिनकी निगरानी एनजीओज़ के थ्रू करवाई जा रही है, वहां से आज तक कितनी कम्प्लेंट्स आई हैं और उनकी परसेंटेज क्या है? आज ही मैंने न्यूज़पेपर में पढ़ा है कि दो भाई-बहन, दो साल का भाई और चार साल की बहन, इनको जिन माता-पिता ने गोद लिया...

श्री उपसभापति : धन्यवाद, आपका सवाल हो गया है।

श्रीमती रंजीत रंजन : सर, प्लीज़। चार महीने के बाद वे बच्चे वापस आ गए और उन पर पॉक्सो ऐक्ट लगाया गया।

श्री उपसभापति : धन्यवाद, आपने सवाल पूछ लिया है, अब आप बैठ जाइए।

श्रीमती रंजीत रंजन : सर, प्लीज़। ऐसे पेरेंट्स, जो बच्चों को एडॉप्ट करके ले जाते हैं, लेकिन बाद में उन बच्चों को एब्यूज़ किया जाता है, मंत्रालय की तरफ से आज तक ऐसे कितने लोगों पर कार्यवाही हुई है?

श्री उपसभापति : प्लीज़, आपका सवाल हो गया है।

श्रीमती रंजीत रंजन : सर, यह बहुत संवेदनशील मामला है।

श्री उपसभापति : अब आपने सवाल पूछ लिया है।

श्रीमती रंजीत रंजन : मैं चाहती हूं कि मंत्री साहिबा एक महिला हैं, वे इस प्रश्न का उचित जवाब देंगी।

श्रीमती स्मृति ज़ूबिन इरानी : महोदय, माननीय महोदया ने हम सबके सम्मुख एक बहुत ही गम्भीर विषय प्रस्तुत किया है। यहां उपस्थित सभी माननीय सदस्य जानते हैं कि लॉ एंड ऑर्डर स्टेट का विषय है। अब तक बच्चों के एडॉप्शन के 200 केसेज़ ऐसे हुए हैं, जहां पर डिसरप्शन हुआ है, यानी

जिन माता-पिता ने बच्चों को एडॉप्ट किया था, उनको उन्होंने स्टेट को वापस लौटा दिया। ये सभी बच्चे अब सीसीआईज़ में विद्यमान हैं। अब इनके लिए लीगली एडॉप्शन की प्रक्रिया दोबारा शुरू होगी।

महोदय, पहले सिस्टम में कई लोग बच्चे एडॉप्ट करते थे, लेकिन ज़रूरी नहीं है कि उन पर पॉक्सो का केस लगाया गया हो, क्योंकि हो सकता है कि पेरेंट्स में बच्चे के लिए वह भावना ही जाग्रत नहीं हो पाई हो कि वे बच्चे की देखभाल करें। ऐसे में वे डिसरप्ट करके या डिज़ॉल्व करके, उस एडॉप्शन प्रोसेस को निष्क्रिय कर देते थे और बच्चा वापस कर देते थे।

महोदय, वर्तमान में जो नया रेगुलेशन आया है, उसके अंतर्गत अब ऐसे पैप्स को दोबारा कोई भी बच्चा एडॉप्ट करने की अनुमति नहीं मिलेगी। महोदय, एक ज़माना था जब लोग प्रशासनिक कार्य करवाने के लिए एनजीओज़ पर निर्भर करते थे, लेकिन अब इस विभाग के माध्यम से हमारा यह मानना है कि प्रदेश सरकार और ज़िला अधिकारी का जो दायित्व है, उसका निर्वहन वे स्वयं करेंगे। वे एडमिनिस्ट्रेटिव कैपेसिटी में किसी एनजीओ को नहीं देखेंगे। महोदय, इसलिए नये रेगुलेशन के अंतर्गत हमने डी.एम. के साथ-साथ वहां की पुलिस व्यवस्था को भी अब ताकीद किया है, चाइल्ड वेलफेयर कमेटी को भी कहा है। पूरी की पूरी इन्क्वायरी चाइल्ड वेलफेयर कमेटी करती है, यह डी.एम. के माध्यम से होती है और पुलिस व्यवस्था के माध्यम से भी होती है। इसके अलावा जितने भी सीसीआई रजिस्टर्ड नहीं थे, हमने सतत् वर्ष 2019 से लेकर अब तक सभी स्टेट गवर्नमेंट्स को कहा कि जो रजिस्टर नहीं हुए हैं, उनको डीरजिस्टर कीजिए। देश में 400 से ज्यादा ऐसे सीसीआई बंद हुए हैं और अब जो नया रेगुलेशन आया है, उसके अंतर्गत पहले यह माना जाता था कि अगर कोई एनजीओ प्रस्ताव दे कि मुझे सीसीआई खोलना है, तो वह डीम्ड अप्रूवल माना जाता था।

मैं आपके माध्यम से सदन को अवगत कराना चाहती हूं कि हमने रेगुलेशन को टाइटेन किया है। अब जब तक जिलाधिकारी, पुलिस अधिकारी सारी एप्लीकेशंस की तफ्तीश न कर लें, जो लोग सीसीआई बनाना चाहते हैं, उस संगठन के सभी सदस्यों का अच्छी तरह से निरीक्षण न हो जाए, तब तक सीसीआई खोलने की परमिशन भारत सरकार नहीं देगी।

SHRIMATI MAUSAM NOOR: Sir, through you, I would like to ask the hon. Minister as to what is the average waiting period of adoption in the last five years and what are the steps being taken by the Government to reduce the same.

SHRIMATI SMRITI ZUBIN IRANI: Sir, through, you, I would like to tell the hon. Member that this House has been witness to many a conversation, debate, deliberation and discussion wherein the average time taken to adopt the child through the court processes was so lengthy that a minimum of two years was needed by adoptive parents in terms of waiting. This is exactly the reason why we propose the Amendment. In many a case, it took up to three-and-a-half years. As I have highlighted in my previous answer, on the 23rd of September this year, we notified a new regulation. There were close to 900 cases pending in States, in our High Courts,

and after the States acted on the new resolution, over 580 children have already been adopted including children and, I would like to highlight here that they are those who are in the category of 'hard to place'. They are older children, who have never been adopted before and such children, now, in a seven-day procedure, technologically, are made available to even our NRI diaspora or OCI cardholders so that these children find families within our own socio-cultural milieu; otherwise, such children were available for foreign adoption. Just in a limit of seven days, 42 such children found placement with the Indian diaspora in resident Indians. Sir, a child, now, does not have to wait, the adoptive parent may be. But I am happy to report that children will not have to wait. If, in our country, we have more and more parents who want to adopt, that is a healthy sign of a society which is compassionate. But I can assure you, Sir, children do not have to wait procedurally. The State Governments have assured us that through the DMs and the Child Welfare Committees, the protection of the interests of the child has been made foremost.

श्रीमती सीमा द्विवेदी : माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूं कि जिन माता-पिता ने तीन सालों में बच्चों को गोद लिया है, यदि उनमें बच्चियों की संख्या कम है, तो माता-पिता बच्चियों को भी ज्यादा संख्या में गोद लें, इसे बढ़ावा देने के लिए और जो माता-पिता बच्चियों को गोद लेते हैं, ऐसे लोगों को क्या सरकार अलग से कोई सुविधा देने का प्रयास करेगी, यही मेरा सवाल है।

श्रीमती स्मृति ज़ूबिन इरानी : महोदय, मैं माननीय सदस्या से कहना चाहती हूं कि अगर आप आंकड़े देखें, तो हमारे देश में साल 2019-20 में एक तरफ 1,400 लड़कों का अडॉप्शन हुआ, दूसरी तरफ 1,938 लड़कियों का अडॉप्शन हुआ। इसके अलावा साल 2020-21 में 1,200 लड़कों का अडॉप्शन हुआ और 1,856 लड़कियों का अडॉप्शन हुआ तथा साल 2021-22 में 1,293 लड़कों का अडॉप्शन हुआ और 1,690 से ज्यादा बेटियों का अडॉप्शन हुआ, तो वाकई में अडॉप्टिव पेरेन्टस ने बेटियों को लक्ष्मी स्वरूपा मानकर ही अडॉप्ट किया है।

DR. AMEE YAJNIK: Sir, I have gone through the reply given by the hon. Minister. If the Minister would kindly refer to all the authorities that are involved, - there is the Child Welfare Committee, the Central Adoption Resource Authority, then there is the Juvenile Justice Board and an Act and thereof, the Juvenile Justice Homes, then the District Child Protection Unit, OCI, CMO. There are so many authorities on one side. There might have been adoptions of the girl child and the boy child, as you mentioned, but the number which you have given is much less. The data shows a lot of orphan children in orphanages. I just want to ask you: Do you have any plan to make some kind of an arrangement for these children for counselling? They are in

waiting. They are not commodities. मेरा टर्न कब आयेगा, मुझे कौन ले जायेगा, मैं कहाँ जाऊँगी? This is an important issue rather than talking about all other things. Have we thought about their future or the sensitiveness of the children's minds in this particular issue?

SHRIMATI SMRITI ZUBIN IRANI: Sir, through you, I would very humbly like to object to the fact that there is a presumption by the hon. Member that the numbers that have been professed in this House are a part of an administrative imagination. I, Sir, recognise the authority and the dignity of the House and so, through you, I would humbly submit that all the numbers professed, including the numbers that have been given in written responses to this House, are accurate in collaboration with constitutional and administrative authorities across the country. Hence, to subject these numbers that have been professed to some kind of an illegality, is a great disrespect to this House and efforts of the Government at the Centre and in the States. Sir, in so far as, again proclamation that as to why I have written in this written response, 'who are the various administrative branches of Government including district authorities, who are liable or authorised or responsible to act in the interest of the child'. This House demands that kind of a disclosure in an answer and hence, that disclosure was given so that Members of Parliament when they deemed fit, know in the administrative hierarchy in the country who could they approach if a child is in need of help. Sir, again the presumption that nobody in this Government must have thought about the mental health of children, especially in childcare institutions, or for that matter, children in waiting, is again an anomaly because I have, in this very House communicated earlier in one of my earlier engagements, that in collaboration with NIMHANS, under the aegis of the Ministry of Health, especially during Covid and the Ministry of Women and Child Development, children particularly those in distress, in need and children in CCIs have received adequate counselling support through NIMHANS SAMVAD Project. Sir, over one lakh care-givers also were a part of it. Through the new regulations, not only is mental health support and counselling given to children but also to adoptive parents, not only pre-adoption but also post-adoption. I wish these facts which are available in public domain were reflected on before such a charge is made.

सुश्री दोला सेन : सर, मैं आपके माध्यम से मिनिस्टर मैडम से पूछना चाहूँगी कि we know that law and order is the State subject. फिर भी मैं यह जानना चाहती हूँ कि इस कारा के मुताबिक, एडॉप्शन होने के बाद, अगर किसी चाइल्ड को चाइल्ड लेबर बनना पड़े या

अनफॉर्च्युनेटली उसकी ट्रैफिकिंग हो जाए, तो उसके लिए क्या मिनिस्ट्री की तरफ से कोई मॉनिटरिंग का प्रोसेस है या लेबर डिपार्टमेंट की तरफ से भी कोई मॉनिटरिंग का प्रोसेस है?

श्रीमती स्मृति ज़ूबिन इरानी : महोदय, मैं निश्चित रूप से माननीय महोदया को आपके माध्यम से अवगत कराना चाहूँगी कि चाइल्ड वेलफेयर कमेटी को तो सशक्त किया ही गया है, साथ ही प्रदेश में चाइल्ड राइट्स के प्रोटेक्शन के लिए जो स्टेट कमीशन है, वह एनसीपीसीआर के साथ राष्ट्रीय स्तर पर एक्ट की मॉनिटरिंग, इम्प्लिमेंटेशन का काम करता है। सर, सीडब्ल्युसी के माध्यम से पोस्ट एडॉप्टिव फॉलो-अप 2 साल तक सतत् चलता है, जिसमें माता-पिता के साथ-साथ बच्चे के साथ फॉलो-अप प्रोसेस होता है। एडॉप्शन के नये रेगुलेशंस का एक प्रावधान है कि इसमें बार-बार 2 साल तक वहाँ जाकर इन्क्वायरी होती है कि बच्चा वहाँ ढंग से रह पा रहा है, बच्चे को कोई तकलीफ है या नहीं है, तो उसके अन्तर्गत उस इन्क्वायरी या पोस्ट-एडॉप्टिव केयर में निश्चित रूप से बातें सामने जाग्रत होंगी। यह एडॉप्शन के नये रेगुलेशंस का एक अभिन्न अंग है।

SHRI M. MOHAMED ABDULLA: Mr. Deputy Chairman, Sir, thank you for the opportunity given to me to put my supplementary question on Q.No.79. I would like to know whether it is a fact that incidents of families returning children to the State adoption agencies have seen an unusual spike in the past year; and, if so, has the Union Government taken any steps to resolve it? Thank you.

SHRIMATI SMRITI ZUBIN IRANI: Sir, till now, no unusual spike has been reported to the Ministry. However, we are cognizant of the fact that it is an ongoing process where engagement with children and prospective parents and those parents who have adopted children is something where we depend on CARA to report to us any anomaly, any disruption or dissolution. From that perspective, definitely, the Ministry tries to ensure that our engagements are productive not only from the perspective of CARA but also State adoption agencies, child welfare committees, NCPCR and SCPCR. Predominantly, we have requested NCPCR to ensure any disruption that they see from any inquiry they have undertaken or undertaken through the State agencies also be flagged to the Ministry.

SHRI M. MOHAMED ABDULLA: Thank you, Madam.

श्री उपसभापति : प्रश्न संख्या 81 यह प्रश्न non-construction of Muktsar-Malout road - NH 354A in Punjab पर है। चूँकि यह प्रश्न पंजाब की इस सड़क के बारे में है, इसलिए इस पर सप्लीमेंटरी इसी के बारे में होगा। माननीय श्री संत बलबीर सिंह जी।

Non-construction of Muktsar-Malout Road — NH 354A in Punjab

*81. SHRI SANT BALBIR SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the expected date of commencement of Muktsar-Malout Road-NH 354A in Punjab; and
(b) the expected time-line to recarpet this road with pre-mix which is in poor shape causing several accidents?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) The work of Widening/Upgradation of 2-Lane with paved shoulder of Sri Muktsar Sahib to Malout road from Km 279.400 to Km 307.060 section of NH-354 in the state of Punjab has been sanctioned for an amount of Rs. 152.58 crores on 31.03.2022. The work has been awarded to the Contractor on 16.09.2022.

Availability of encumbrance free land in 90% length of the project highway is required for declaration of Appointed Date. However, out of total project length of 27.66 km, diversion of forest land is required in area of 9.995 ha throughout the project length. Forest clearance is presently under process in Forest Department in the State Government. The Appointed Date will be declared as soon as forest clearance is granted. As per contract agreement, construction period is 18 months from the Appointed Date.

SHRI SANT BALBIR SINGH: *"Sir, there is a road between Muktsar and Malout; in the year 2013, premix was laid on that road. And it is the holy land of 40 Muktyas and crores of devotees go there. There is a lot of difficulty there as the road has potholes. I would therefore, like to know from the Hon. Minister as to by when would this be ready so that people may get relief. I wish to know only this much."

श्री नितिन जयराम गडकरी : सम्माननीय उपसभापति जी, इस प्रोजेक्ट में टेंडर भी निकला है, सब बातें पूरी हुई हैं, केवल अपॉइन्ट्मेंट डेट नहीं दी गई है। अपॉइन्ट्मेंट डेट इसलिए नहीं दी गई,

*English translation of the original speech delivered in Punjabi.

क्योंकि इसका फॉरेस्ट क्लीयरेंस नहीं मिला है। 9.995 hectare land is pending with the State Government. The proposal for Stage-1, the forest clearance issue has been returned three times by DFO on 11th August, 2022 and twice on 13th October, 2022. Again, it was returned two times by the nodal officer of the Forest Department on 22nd and 23rd November. समस्या यह है कि जब तक फॉरेस्ट इनवायर्नमेंट क्लीयरेंस नहीं मिलता है, तब तक हम अपॉइन्ट्मेंट डेट नहीं देते हैं। अगर पहले काम शुरू हो जाता है और बाद में क्लीयरेंस नहीं देता है, तो फिर वह क्लेम डालता है। मुझे आपकी बात बिल्कुल मान्य है कि वह रोड बहुत महत्वपूर्ण है, वहाँ एक्सीडेंट्स हो रहे हैं। हमने इसको मंजूर किया है, टेंडर निकाला है, कॉंट्रेक्टर काम करने के लिए तैयार है, पर पिछले काफी दिनों से फॉरेस्ट डिपार्टमेंट के द्वारा क्लीयरेंस नहीं मिलने के कारण हमने उसको अपॉइन्ट्मेंट डेट नहीं दी है। आप भी इसके लिए प्रयास कीजिए, मैं भी प्रयास करता हूँ। हम क्लीयरेंस मिलने के बाद तुरंत काम शुरू करेंगे और 18 महीने के अंदर काम पूरा कर लेंगे।

श्री उपसभापति : दूसरा सप्लीमेंटरी।

प्रो. मनोज कुमार झा : सर, मिनिस्टर साहब की लैंग्वेज कॉम्पिटेंसी की भी तारीफ होनी चाहिए। मिनिस्टर साहब पंजाबी में पूछे गए प्रश्न को पूरा का पूरा समझ गए।

श्री उपसभापति : बिल्कुल तारीफ होनी चाहिए। माननीय सदस्य, कृपया आप अपना दूसरा प्रश्न पूछिए।

SHRI SANT BALBIR SINGH: *"Sir, my second supplementary is that there is this road between Hoshiarpur and Adampur and the construction work on that road is stopped. That is causing a lot of problems. Adampur has got an airport now but because of that road, a lot of difficulty is being faced in the city. I would like to know about this."

श्री नितिन जयराम गडकरी : सर, वह नेशनल हाइवे है या नहीं है, यह कन्फर्म करना पड़ेगा। We are only authorised, हम राष्ट्रीय महामार्ग पर ही काम कर सकते हैं। आपने बताया कि वह एनएच है। अभी उसकी क्या स्थिति है, हमें इसकी जानकारी नहीं है। मैं वैरिफाई करूँगा और अगर वह एनएच होगा, तो उसको सुधारने का काम करूँगा।

श्री उपसभापति : धन्यवाद। डा. सुमेर सिंह सोलंकी। सोलंकी जी, यह सवाल पंजाब का है, अगर इस पर आपका सवाल है, तो आपको इसकी इजाज़त है।

---

*English translation of the original speech delivered in Punjabi.

डा. सुमेर सिंह सोलंकी : सर, मेरा सवाल पंजाब से संबंधित नहीं है।

श्री उपसभापति : अगर पंजाब से संबंधित सवाल नहीं है, तो आपको इसकी इजाज़त नहीं है। जुगलसिंह जी, क्या आपका पंजाब से संबंधित सवाल है? क्या पंजाब के इस स्पेसिफिक प्रोजेक्ट के संबंध में सवाल है?

श्री जुगलसिंह लोखंडवाला : सर, मैं पंजाब के संबंध में ही बात कर रहा हूँ।

सर, मैं माननीय मंत्री जी से कहना चाहूँगा कि जैसे आपने गुजरात के सूरत में स्टील के वेस्ट, मतलब स्वार्फ से सड़क बनाई है, क्या पंजाब के अंदर भी वैसी ही कोई सड़क बनाने की योजना है?

श्री उपसभापति : यह सवाल इससे जुड़ा हुआ नहीं है। ...(**व्यवधान**)... प्लीज़ ...(**व्यवधान**)... We are moving to the next question now. Q. No. 82. The Questioner is not present. Are there any supplementaries?

* 82. *[The questioner was absent.]*

Eklavya Model Residential Schools

*82. SHRI ANIL DESAI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that to boost the standard of tribal people, Government have introduced Eklayvya Model Residential Schools(EMRSs) in the country;

(b) the number of students enrolled till the current year in established EMRSs in the country;

(c) whether Government plans to expand the number of such schools, district-wise , especially in Maharashtra;

(d) the admission criteria for enrollment in Eklavya Model Residential Schools to give easy access and provide benefit to ST students; and

(e) the details of funds allocated/utilized for the said EMRS during the last two years?

THE MINISTER OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) Yes Sir. The scheme of Eklavya Model Residential Schools (EMRSs) was earlier funded as one of the components of the programme of Grants under Article 275(1) of the Constitution of India. In the year 2018-19, it was made a Central Sector Scheme to provide quality upper primary, secondary, and senior secondary level education (Class 6th to 12th) to Scheduled Tribes (ST) students in remote areas to enable them to access the best opportunities in education and to bring them at par with the general population.

(b) Presently, EMRSs are managed by the EMRS Societies under State/UT Governments and data related to enrollment is maintained by them. However, as reported by States/ UTs in current academic year, 1,05,463 students are enrolled.

(c) Government has decided to establish one EMRS in every block with more than 50% ST population and at least 20,000 ST persons (as per 2011 census). Accordingly, Ministry has set the target of setting up 740 EMRSs across the country including 39 EMRSs in the State of Maharashtra. As on date, 689 EMRSs including 37 EMRSs in Maharashtra have been sanctioned across the country. District-wise numbers of sanctioned EMRSs across the country including Maharashtra is at **Annexure**.

(d) The admission criteria for enrollment in Eklavya Model Residential Schools to give easy access and provide benefit to ST students are as under:

i. Admission to Class VI in EMRSs is based on Selection Test (EMRSST).
ii. Lateral entry from class VII-IX is also based on Selection Test (EMRSLT) which may be conducted at school level depending upon the number of vacancies.
iii. 80% seats are reserved for ST children, 5% for children belonging to PVTG, 5% for children belonging to DNT/NT/SNT community and the remaining 10% for children who have lost their parents to LWE/insurgencies/Covid-19 and children of widows/divyang parent/ land donors etc.

(e) Under the scheme of EMRS, funds are released by the Ministry to National Education Society for Tribal Students (NESTS) for implementation of the scheme and NESTS further releases funds to State Societies and Construction Agencies etc. as per their requirements. The details of funds released by the Ministry to NESTS and utilization reported by NESTS during the last two years is as under:

(Amount in Crores)

Financial year	Fund released by MoTA	Utilization reported by NESTS
2020-21	1199.98	1199.98
2021-22	1057.74	301.00*

* UC for the remaining amount is not due as on date.

Annexure

S.N.	State	S.N.	District	Number of EMRSs
1.	**Andhra Pradesh**	1.	Chittoor	1
		2.	East Godavari	6
		3.	Prakasam	1
		4.	SPS Nellore	2
		5.	Srikakulam	2
		6.	Visakhapatanam	11
		7.	Vizianagaram	4
		8.	West Godavari	1
2.	**Arunachal Pradesh**	1.	East Kameng	2
		2.	Kurung Kumey	1
		3.	Lohit	1
		4.	Lower Dibang Valley	1
		5.	Lower Subansiri	1
		6.	Tawang	1
		7.	Tirap	1
		8.	West Siang	2
3.	**Assam**	1.	Baksa	2
		2.	Barpeta	1
		3.	Dhemaji	1

		4.	Dima Hasao	2
		5.	Goalpara	1
		6.	Kamrup	1
		7.	Karbi Anglong	4
		8.	Kokrajhar	1
		9.	Udalguri	1
4.	**Bihar**	1.	Jamui	1
		2.	Kaimur (Bhabua)	1
		3.	West Champaran	1
5.	**Chhattisgarh**	1.	Balod	1
		2.	Baloda Bazar	1
		3.	Balrampur	6
		4.	Bastar	6
		5.	Bijapur	4
		6.	Bilaspur	1
		7.	Dantewada	4
		8.	Dhamtari	1
		9.	Gariyaband	2
		10.	Gaurella Pendra Marwahi	2
		11.	Janjgir Champa	1
		12.	Jashpur	5
		13.	Kabirdham	1
		14.	Kanker	5
		15.	Kondagaon	5
		16.	Korba	3
		17.	Koriya	3
		18.	Mahasamund	1
		19.	Mungeli	1
		20.	Narayanpur	2
		21.	Raigarh	4
		22.	Rajnandgaon	3
		23.	Sukma	3

		24.	Surajpur	4
		25.	Surguja	5
6.	**Dadra & Nagar Haveli and Daman & Diu**	1.	Dadra & Nagar Haveli	1
7.	**Gujarat**	1.	Arvalli	2
		2.	Banas Kantha	3
		3.	Bharuch	2
		4.	Chhotaudepur	4
		5.	Dahod	5
		6.	Dang	2
		7.	Mahisagar	2
		8.	Narmada	5
		9.	Navsari	1
		10.	Panch Mahal	1
		11.	Sabar Kantha	2
		12.	Surat	3
		13.	Tapi	5
		14.	Vadodara	1
		15.	Valsad	3
8.	**Himachal Pradesh**	1.	Chamba	2
		2.	Kinnaur	1
		3.	Lahaul and Spiti	1
9.	**Jammu & Kashmir**	1.	Anantnag	1
		2.	Bandipora	1
		3.	Kulgam	1
		4.	Poonch	1
		5.	Rajouri	2
10.	**Jharkhand**	1.	Chatra	1
		2.	Dhanbad	1
		3.	Dumka	5
		4.	East Singhbhum	5
		5.	Garhwa	1
		6.	Giridih	1
		7.	Godda	1

		8.	Gumla	11
		9.	Jamtara	1
		10.	Khunti	6
		11.	Latehar	4
		12.	Lohardaga	6
		13.	Pakur	3
		14.	Palamu	1
		15.	Ranchi	9
		16.	Sahibganj	5
		17.	Saraikela Kharsawan	3
		18.	Simdega	8
		19.	West Singhbhum	16
11.	**Karnataka**	1.	Belgaum	1
		2.	Bellary	1
		3.	Chamarajanagar	1
		4.	Chikkamagaluru	1
		5.	Chitradurga	1
		6.	Kalaburagi	1
		7.	Kodagu	1
		8.	Kolar	1
		9.	Mysuru	1
		10.	Raichur	1
		11.	Tumakuru	1
		12.	Yadgir	1
12.	**Kerala**	1.	Idukki	1
		2.	Kasaragod	1
		3.	Palakkad	1
		4.	Wayanad	1
13.	**Ladakh**	1.	Kargil	2
		2.	Leh	1
14.	**Madhya Pradesh**	1.	Alirajpur	4
		2.	Anuppur	2
		3.	Balaghat	2

		4.	Barwani	5
		5.	Betul	4
		6.	Bhopal	1
		7.	Burhanpur	1
		8.	Chhindwara	4
		9.	Dhar	7
		10.	Dindori	4
		11.	Guna	1
		12.	Harda	1
		13.	Hoshangabad	1
		14.	Indore	2
		15.	Jabalpur	3
		16.	Jhabua	4
		17.	Khandwa	1
		18.	Khargone	4
		19.	Mandla	5
		20.	Ratlam	2
		21.	Satna	2
		22.	Sehore	1
		23.	Seoni	2
		24.	Shahdol	3
		25.	Sheopur	1
		26.	Sidhi	1
		27.	Singrauli	1
		28.	Umaria	1
15.	**Maharashtra**	1.	Ahmednagar	1
		2.	Amravati	2
		3.	Chandrapur	1
		4.	Dhule	2
		5.	Gadchiroli	7
		6.	Gondiya	1
		7.	Nagpur	1
		8.	Nanded	1

		9.	Nandurbar	6
		10.	Nashik	8
		11.	Palghar	5
		12.	Thane	1
		13.	Yavatmal	1
16.	**Manipur**	1.	Chandel	2
		2.	Churachandpur	4
		3.	Kamjong	1
		4.	Kangpokpi	3
		5.	Pherzawl	1
		6.	Senapati	3
		7.	Tamenglong	4
		8.	Tengnoupal	1
		9.	Ukhrul	2
17.	**Meghalaya**	1.	East Garo Hills	3
		2.	East Garo Hills	2
		3.	East Khasi Hills	4
		4.	Jaintia Hills	3
		5.	Ri-Bhoi	2
		6.	South Garo Hills	4
		7.	West Garo Hills	4
		8.	West Khasi Hills	5
18.	**Mizoram**	1.	Aizawl	3
		2.	Champhai	3
		3.	Kolasib	1
		4.	Lawngtlai	2
		5.	Lunglei	3
		6.	Mamit	2
		7.	Saiha	1
		8.	Serchhip	1
		9.	Siaha	1
19.	**Nagaland**	1.	Mon	2
		2.	Dimapur	2

		3.	Kiphire	1
		4.	Kohima	3
		5.	Longleng	1
		6.	Mokokchung	5
		7.	Peren	2
		8.	Phek	1
		9.	Tuensang	3
		10.	Wokha	1
		11.	Zunheboto	1
20.	**Odisha**	1.	Balangir	1
		2.	Baleshwar	1
		3.	Debagarh	1
		4.	Dhenkanal	1
		5.	Gajapati	4
		6.	Jajapur	1
		7.	Jharsuguda	2
		8.	Kalahandi	2
		9.	Kandhamal	8
		10.	Kendujhar	8
		11.	Koraput	9
		12.	Malkangiri	5
		13.	Mayurbhanj	23
		14.	Nabarangpur	8
		15.	Nuapada	1
		16.	Rayagada	9
		17.	Sambalpur	4
		18.	Sundargarh	16
21.	**Rajasthan**	1.	Alwar	2
		2.	Banswara	6
		3.	Baran	1
		4.	Dungarpur	4
		5.	Jaipur	2
		6.	Karauli	1

		7.	Pratapgarh	4
		8.	Sawai Madhopur	1
		9.	Sirohi	1
		10.	Tonk	1
		11.	Udaipur	8
22.	**Sikkim**	1.	East District	1
		2.	North District	1
		3.	South District	1
		4.	West District	1
23.	**Tamil Nadu**	1.	Kallakurichi	1
		2.	Kanchipuram	1
		3.	Namakkal	1
		4.	Salem	2
		5.	The Nilgiris	1
		6.	Thiruppathur	1
		7.	Thiruvanna Malai	1
24.	**Telangana**	1.	Adilabad	3
		2.	Bhadradri Kothagudem	7
		3.	Kamareddy	1
		4.	Khammam	1
		5.	Komaram Bheem Asifabad	1
		6.	Mahabubabad	5
		7.	Mahabubnagar	1
		8.	Nagarkurnool	1
		9.	Nizamabad	1
		10.	Rajanna Sircilla	2
25.	**Tripura**	1.	Dhalai	4
		2.	Gomati	5
		3.	Khowai	3
		4.	North Tripura	3
		5.	Sepahijala	1
		6.	South Tripura	1

		7.	Unakoti	1
		8.	West Tripura	3
26.	**Uttar Pradesh**	1.	Bahraich	1
		2.	Kheri	1
		3.	Lalitpur	1
		4.	Sonbhadra	1
27.	**Uttarakhand**	1.	Dehradun	2
		2.	Udam Singh Nagar	2
28.	**West Bengal**	1.	Bankura	1
		2.	Barddhaman	1
		3.	Birbhum	1
		4.	Dakshin Dinajpur	1
		5.	Darjiling	1
		6.	Jalpaiguri	1
		7.	Jhargram	1
		8.	Purulia	1
	Total 264 Districts		**Grand Total**	689

सुश्री कविता पाटीदार : माननीय उपसभापति महोदय, मैं देश भर में एकलव्य आदर्श विद्यालय स्थापित करने के सरकार के सराहनीय कार्य के लिए बहुत-बहुत धन्यवाद देती हूँ।

माननीय उपसभापति महोदय, मैं माननीय मंत्री जी से यह जानना चाहती हूँ कि क्या इन आवासीय विद्यालयों में स्किल डेवलपमेंट के लिए कोई योजना संचालित करने की योजना है? क्या छात्राओं के लिए कोई विशेष योजना संचालित करने की योजना है? इसके साथ ही, मध्य प्रदेश में कितने एकलव्य आदर्श विद्यालय संचालित हैं और कितने नये प्रस्तावित हैं?

श्री उपसभापति : आपने दो सवाल पूछे, लेकिन एक ही पूछना था।

श्री अर्जुन मुंडा : उपसभापति महोदय, माननीय सदस्या ने हमारे एकलव्य मॉडल रेजिडेंशियल स्कूल में स्किल डेवलपमेंट के प्रोग्राम के बारे में प्रश्न पूछा है। अभी इस बारे में कोई नीतिगत फैसला नहीं हुआ है, मगर आगामी दिनों में इस पर क्या किया जा सकता है, इस बारे में जरूर विचार किया जायेगा, क्योंकि आज वह समय आया है, जब हम लर्निंग-अर्निंग प्रोग्राम को साथ-साथ लेकर चलें।

महोदय, माननीय सदस्या ने दूसरा सवाल मध्य प्रदेश के बारे में पूछा है। इस समय मध्य प्रदेश में जो विद्यालय चल रहे हैं और जो स्वीकृत किये गये हैं, उनकी सूची भी उपलब्ध करा दी

गई है, लेकिन मैं इसे पढ़कर सुनाना चाहता हूँ, ताकि ये स्कूल के मामले में पूरी जानकारी हासिल कर लें, हालांकि सभा पटल पर उत्तर रख दिया गया है। कुल मिलाकर, इस समय मध्य प्रदेश में...

श्री उपसभापति : माननीय मंत्री जी, अगर आपके पास जानकारी नहीं है, तो भिजवा दीजिएगा।

श्री अर्जुन मुंडा : महोदय, मध्य प्रदेश में कुल 70 विद्यालय स्वीकृत किये गये हैं, इस समय 63 विद्यालय फंक्श्नल हैं और बाकी पर काम चल रहा है। माननीय प्रधान मंत्री जी के द्वारा यह बहुत महत्वाकांक्षी योजना प्रारंभ की गई है, जो पूरे देश में चल रही है।

प्रो. मनोज कुमार झा : उपसभापति महोदय, मैं माननीय मंत्री जी से कुछ जानना चाहता हूँ। एक तो एकलव्य प्रताड़ना और एक्सक्लूज़न का प्रतीक है, इसलिए मैं समझता हूँ कि अगर इसका नाम बिरसा, फुले, पेरियार होता, तो बेहतर होता।

महोदय, ईएमआरएस खोलने की एक सीलिंग है कि 50 per cent in each block, यह आबादी होनी चाहिए। मैं समझता हूँ कि अगर इन विद्यालयों के विस्तार को देखें, तो क्या मिनिस्ट्री ऐसा सोच रही है कि इसे आबादी के लिहाज से प्रति ब्लॉक 50 से घटाकर 30 से 35 प्रतिशत किया जाए, शुक्रिया, जय हिन्द।

श्री अर्जुन मुंडा : माननीय उपसभापति महोदय, जो हमारी ऐतिहासिक पृष्ठभूमि है, जो ग्रंथ हैं, उनके अनुसार एकलव्य मॉडल रेजिडेंशियल स्कूल का नामकरण किया गया है। वैसे मैं अर्जुन हूँ और इस नाते मैं कह सकता हूँ कि अर्जुन और एकलव्य का संवाद अब नये तरीके से प्रारंभ हो रहा है। दूसरी बात, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूँ कि देश भर में 50 प्रतिशत से अधिक एवं 20,000 से अधिक आबादी वाले जितने भी ब्लॉक्स हैं, उन सभी ब्लॉक्स में ये विद्यालय बनाये जाएं, इसके लिए एक महत्वाकांक्षी योजना प्रारंभ की गई है। माननीय प्रधान मंत्री जी के नेतृत्व में वित्त मंत्रालय द्वारा लगभग 29,000 करोड़ की इस योजना को स्वीकृत किया गया है। अब यह कार्य चल रहा है। इस कार्य की समाप्ति के बाद इसमें 740 स्कूल्स हो जाएँगे, यानी देश भर में जितने नवोदय विद्यालय हैं, उनसे अधिक एकलव्य मॉडल रेज़िडेंशियल स्कूल्स हो जाएँगे। जब यह योजना समाप्त हो जाएगी, उसके बाद आने वाले दिनों में ये रिसर्च प्रोग्राम्स यह पता लगाने के लिए लगातार चलते रहेंगे कि एजुकेश्नल सेक्टर में ट्राइबल अफेयर्स के माध्यम से आगे और क्या किया जा सकता है।

श्री उपसभापति : माननीय बिप्लब कुमार देब जी।

श्री बिप्लब कुमार देब: महोदय, मैं सबसे पहले प्रधान मंत्री जी को इस बात के लिए धन्यवाद देना चाहता हूँ कि देश भर में बड़ी मात्रा में एकलव्य विद्यालय स्थापित किए गए हैं। मैं त्रिपुरा से आता हूँ और वहाँ एक समय में केवल चार एकलव्य विद्यालय थे, लेकिन माननीय मंत्री जी ने वहाँ 18 एकलव्य विद्यालय दिए हैं। इसके लिए मैं इनको धन्यवाद देता हूँ।

इसके साथ-साथ, मैं माननीय मंत्री जी से यह पूछना चाहता हूँ कि इन विद्यालयों का जो कंस्ट्रक्शन हो रहा है, वह समय पर पूरा हो, इसकी मॉनिटरिंग के लिए क्या कोई व्यवस्था है? अगर ऐसी कोई व्यवस्था नहीं है, तो वह व्यवस्था कब तक की जाएगी? यही मेरा प्रश्न है, धन्यवाद।

श्री अर्जुन मुंडा: उपसभापति महोदय, इसकी पूरी मॉनिटरिंग की व्यवस्था की गई है। हमारी एक नेस्ट्स एजेंसी है, जो कि मिशन मोड पर काम कर रही है और दूसरा, भारत सरकार की एक ऐसी संस्था है, जिसमें हमने आईआईटी को भी इन्वॉल्व किया है, ताकि वह समय-समय पर उसकी गुणवत्ता की जाँच करे। इसके अलावा, भारत सरकार की कई एजेंसियाँ साथ मिलकर काम कर रही हैं, क्योंकि यह प्रोजेक्ट देश भर में चल रहा है।

मैं यह भी बताना चाहता हूँ कि कुछ क्षेत्रों में जमीन से संबंधित कई समस्याएँ उभरकर सामने आईं, क्योंकि इसमें हम लोगों ने यह लक्ष्य रखा है कि मिनिमम 15 एकड़ और 25 एकड़ के बीच में लैंड उपलब्ध हो। मुझे यह कहते हुए खुशी हो रही है कि इसमें हमने चार मैदान खेल के लिए और चार कम्पल्सरी गेम्स रखे हैं, ताकि प्रत्येक विद्यालय में यह सुविधा उपलब्ध हो सके, क्योंकि देश में खेल की जो संभावना है, उसको हम अपने एकलव्य मॉडल स्कूल में सही तरीके से प्रतिबिम्बित कर सकते हैं।

श्री उपसभापति : क्वेश्चन नम्बर 83. Shri Neeraj Dangi – Not present.

* 83. *[The questioner was absent.]*

Skill development programs for youth

†*83. SHRI NEERAJ DANGI: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state :

(a) the number of men and women trained during various skill development programs during last three years, year-wise and state-wise;

(b) whether Government has fixed any target for training youth during skill development programs by the year 2024;

(c) if so, the details thereof; and

(d) whether any discussion have been held with various state Government in this regard during the said period, is so, the details thereof?

---

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJEEV CHANDRASEKHAR): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) The schemes of the MSDE are demand-driven and hence, targets are often not set. However, under Skill India Mission, Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill training through a comprehensive network of skill development centres/institutes under various schemes viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs) to youths across the country. The number of male and female candidates trained under the above schemes of MSDE during last three years, year-wise and state-wise are placed at Annexure I, Annexure II, Annexure III and Annexure IV. In addition, skill development programmes are also implemented by State Governments and other Central Ministries. This interalia include Deen Dayal Upadhyaya Grameen Kaushalya Yojna (DDU-GKY) and Rural Self Employment Training Institutes (RSETIs) of Ministry of Rural Development, Deen Dayal Antyodaya Yojna - National Urban Livelihood Mission (DAY-NULM) by Ministry of Housing and Urban Affairs (MoHUA) and Scheme for Capacity Building in Textile Sector (SAMARTH), Ministry of Textiles.

Annexure- I

PMKVY: State wise male/ female candidates trained during last three years under PMKVY Scheme:

State	Year 2019-20		Year 2020-21		Year 2021-22	
	Female	Male	Female	Male	Female	Male
Andaman And Nicobar Islands	618	641	623	841	113	500
Andhra Pradesh	44,382	61,281	28,254	38,148	4,536	8,663
Arunachal Pradesh	10,662	5,037	29,195	22,779	5,450	3,434
Assam	1,24,215	74,617	2,09,323	1,53,052	15,455	9,060
Bihar	72,401	1,19,496	33,556	62,880	18,882	28,611
Chandigarh	4,130	5,377	1,691	2,143	563	330

Chhattisgarh	21,349	25,199	5,290	10,859	5,053	4,442
Delhi	58,402	87,801	23,725	31,391	9,184	10,781
Goa	925	3,374	388	1,321	225	379
Gujarat	61,168	94,024	16,341	32,113	16,506	18,495
Haryana	44,504	1,30,881	14,640	40,103	5,603	12,557
Himachal Pradesh	25,318	23,550	7,705	7,907	5,583	3,141
Jammu And Kashmir	57,738	64,919	26,643	32,277	13,469	7,869
Jharkhand	53,568	66,534	7,581	7,871	20,570	13,543
Karnataka	65,681	99,565	18,283	34,782	8,306	14,847
Kerala	25,970	52,552	13,323	17,753	6,452	6,516
Ladakh	1,143	794	118	63	538	193
Lakshadweep	-	60	44	46	24	96
Madhya Pradesh	94,648	1,28,831	36,205	59,226	23,755	22,874
Maharashtra	1,95,014	4,41,986	61,342	86,991	16,833	23,029
Manipur	20,724	8,234	25,387	9,146	4,270	2,144
Meghalaya	6,451	5,547	10,585	7,184	2,517	889
Mizoram	6,937	3,900	6,857	4,576	3,294	1,448
Nagaland	10,061	7,302	9,361	5,037	2,291	1,893
Odisha	83,063	1,55,979	24,548	44,271	6,016	6,628
Puducherry	3,573	3,599	1,718	1,523	1,245	376
Punjab	38,672	59,008	23,311	33,742	8,150	10,389
Rajasthan	2,02,870	2,44,018	37,980	60,364	15,582	22,402
Sikkim	2,701	2,422	1,979	1,655	778	544
Tamil Nadu	83,102	1,01,999	33,479	38,924	20,545	8,510
Telangana	37,134	71,011	11,133	22,865	6,280	6,827
Dadra And Nagar Haveli And Daman And Diu	2,609	2,729	169	53	206	46
Tripura	23,442	26,945	19,918	26,752	2,481	2,009
Uttar Pradesh	2,71,499	3,85,313	98,229	1,41,151	31,061	37,850
Uttarakhand	32,545	35,705	15,130	14,280	5,642	4,880
West Bengal	73,844	1,04,031	24,057	29,162	17,761	13,645
Grand Total	18,61,063	27,04,261	8,78,111	10,83,231	3,05,219	3,09,840

Annexure- II

JSS: State wise male/ female candidates trained during last three years under JSS Scheme:

State	2019-20		2020-21		2021-22	
	Male	**Female**	**Male**	**Female**	**Male**	**Female**
Andaman and Nicobar	0	0	0	0	318	582
Andhra Pradesh	1174	9699	783	7792	1500	10194
Arunachal Pradesh	5	563	0	0	0	0
Assam	1407	7833	1454	7427	1239	7897
Bihar	2510	20192	2802	13506	5024	23741
Chandigarh	379	1456	364	756	441	1157
Chhattisgarh	3692	9783	1943	8528	3422	14689
Dadra And Nagar Haveli And Daman And Diu	130	1425	196	701	148	2231
Delhi	768	4702	827	4113	1042	4398
Goa	123	1618	91	1572	76	1664
Gujarat	2255	16373	2239	14583	2524	16701
Haryana	1378	7623	2143	6558	1400	7539
Himachal Pradesh	592	808	626	876	2128	6295
Jammu And Kashmir	773	2649	1043	2510	566	1830
Jharkhand	1122	4258	504	3916	1157	8806
Karnataka	1819	14371	2235	13284	2375	16358
Kerala	1927	14319	1676	12217	2427	13708
Ladakh	0	0	0	0	0	0
Lakshadweep	0	0	0	0	0	0
Madhya Pradesh	6439	43983	7415	38079	7385	44831
Maharashtra	4927	33068	7437	27658	7284	31125
Manipur	1980	3405	1808	3517	2336	3948
Meghalaya	0	0	0	0	0	0
Mizoram	0	0	0	0	265	635
Nagaland	541	1259	473	1327	690	1122
Odisha	5554	25097	4540	21270	7645	32976
Punjab	290	3144	220	1386	407	3159

Rajasthan	1118	7951	1844	7648	2340	10102
Tamil Nadu	1688	12547	2100	9626	1977	12066
Telangana	1763	10681	1269	7223	1189	9206
Tripura	576	1055	353	748	812	1797
Uttar Pradesh	11451	73951	12152	65153	13601	75025
Uttarakhand	1718	9055	1245	7553	2021	10409
West Bengal	2840	11267	1979	8372	2816	11051
Total	60939	354135	61761	297899	76555	385242

Annexure- III

NAPS: State wise male /female candidates trained during last three years under NAPS Scheme:

State name	2019-2020		2020-2021		2021-2022	
	Male	**Female**	**Male**	**Female**	**Male**	**Female**
Andaman And Nicobar Islands	-	-	1	1	9	
Andhra Pradesh	3402	428	3709	589	10982	4203
Arunachal Pradesh	-	-	2		12	6
Assam	1798	405	2159	273	7715	6267
Bihar	1074	87	1086	131	4609	1763
Chandigarh	320	20	199	73	564	223
Chhattisgarh	4941	685	1479	164	2303	332
Dadra And Nagar Haveli	29	-	470	39	685	257
Daman And Diu	65	4	66	9	237	71
Delhi	3175	992	6184	1486	13713	3681
Goa	1373	298	1655	315	2779	523
Gujarat	36672	7360	46190	8190	56362	11017
Haryana	15270	3441	25830	4506	33252	6580
Himachal Pradesh	1785	103	1523	174	4554	937
Jammu And Kashmir	268	38	208	52	721	92
Jharkhand	1975	160	4607	191	7599	579

Karnataka	9999	3247	13003	3668	31552	9924
Kerala	2952	926	4737	1618	6769	2106
Ladakh	-	-	4	2	11	7
Lakshadweep	-	-	16	2	4	
Madhya Pradesh	6111	755	7829	935	13209	3158
Maharashtra	29447	6641	52847	16691	113883	29499
Manipur	11	4	8	2	65	25
Meghalaya	39	11	67	38	77	39
Mizoram	2	2	1	-	3	1
Nagaland	11	3	1	-	17	10
Odisha	2989	402	3088	526	6777	1193
Puducherry	331	149	233	63	701	378
Punjab	2040	342	3367	905	8537	2934
Rajasthan	3739	333	5763	510	8252	1051
Sikkim	108	19	118	33	247	56
Tamil Nadu	11004	2551	18757	5793	36984	12019
Telangana	7354	2192	10353	2810	27415	10459
Tripura	364	73	194	59	187	55
Uttar Pradesh	11527	1023	17526	1935	31452	5454
Uttarakhand	2296	274	3723	465	8262	1459
West Bengal	4778	1372	5085	2042	13065	5322
Total	167249	34340	242088	54290	453565	121680

Annexure- IV

CTS: State wise male /female candidates trained during last three years under CTS Scheme:

State name	2019		2020		2021	
	Male	**Female**	**Male**	**Female**	**Male**	**Female**
ANDAMAN AND NICOBAR ISLANDS	311	130	385	234	386	145
ANDHRA PRADESH	54178	2086	47282	1860	43851	1761
ARUNACHAL PRADESH	364	200	426	151	350	147

ASSAM	2210	755	2429	781	2723	777
BIHAR	107496	4849	98317	6639	103965	6434
CHANDIGARH	506	462	417	414	452	458
CHHATTISGARH	16003	5828	14151	5416	16379	5941
DADRA AND NAGAR HAVELI	160	0	135	21	223	28
DAMAN AND DIU	140	19	142	20	167	25
DELHI	6779	2978	5977	2695	5903	2871
GOA	1368	359	1415	327	1734	346
GUJARAT	56574	12957	69892	15498	66034	15200
HARYANA	42544	10669	43461	10814	39811	9221
HIMACHAL PRADESH	17044	5159	14097	3780	15710	4621
JAMMU AND KASHMIR	2531	1865	4676	2869	4833	3229
JHARKHAND	32385	1077	24695	911	28414	1346
KARNATAKA	69989	3723	51153	3091	63132	3106
KERALA	28285	6916	25579	6053	29008	6485
LADAKH	28	123	17	101	49	122
LAKSHADWEEP	149	97	278	157	207	167
MADHYA PRADESH	62813	10464	60641	10446	53812	9494
MAHARASHTRA	93041	17693	86461	16219	94082	18915
MANIPUR	69	11	68	14	100	8
MEGHALAYA	284	228	310	204	306	202
MIZORAM	196	78	161	81	176	80
NAGALAND	186	42	174	48	142	44
ODISHA	44543	4500	43904	5790	49645	7756
PUDUCHERRY	672	117	553	134	588	101
PUNJAB	29306	10441	33927	13663	27644	12347
RAJASTHAN	125455	10684	92086	9507	85357	9936
SIKKIM	109	98	154	106	105	76
TAMIL NADU	30804	4219	23314	4001	24214	4282
TELANGANA	30798	1977	27802	1666	25663	1520
DADRA AND	0	0	0	0	0	0

NAGAR HAVELI AND DAMAN AND DIU						
TRIPURA	1110	387	1518	525	1130	473
UTTAR PRADESH	296212	39847	247995	32003	238355	35359
UTTARAKHAND	8948	2104	6823	1521	7634	1284
WEST BENGAL	28955	3551	26202	4494	25350	3857
Total	1192545	166693	1057017	162254	1057634	168164

MR. DEPUTY CHAIRMAN: First supplementary, श्रीमती कान्ता कर्दम जी।

श्रीमती कान्ता कर्दम : महोदय, मैं सबसे पहले प्रधान मंत्री जी को इस बात के लिए धन्यवाद देना चाहती हूँ कि कौशल विकास योजना के तहत युवाओं को बहुत बढ़ावा मिल रहा है। सर, मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहती हूँ कि सरकार द्वारा कौशल विकास कार्यक्रम के तहत युवाओं को आत्मनिर्भर बनाने हेतु कम्प्यूटर प्रशिक्षण प्रदान करने के लिए तैयार की गई योजनाओं का ब्यौरा क्या है?

श्री राजीव चन्द्रशेखर : सर, मैं आपके माध्यम से माननीय सांसद जी को स्किलिंग के बैकग्राउंड का एक कॉन्टेक्स्ट देना चाहता हूँ। जब वर्ष 2014 में माननीय मोदी जी प्रधान मंत्री बने और हमारी सरकार आई, तब साइज़ ऑफ द प्रॉब्लम यह था कि हमारे वर्कफोर्स में 30 करोड़ से ज्यादा अनस्किल्ड युवा थे। That was the size of the problem in 2014 और हर साल हमारे वर्कफोर्स में 1.6 करोड़ अनस्किल्ड युवा ऐड होते थे। सर, यह context and background of the size of the problem था। पिछले आठ सालों में हमारी सरकार ने एक तरह से एक्सपैंसिव स्किल का नेटवर्क एंड स्किलिंग प्रोग्राम शुरू किया है, जहाँ पर लॉंग टर्म आईटीआई में नैप्स और जेएसएस ऑफ प्रधान मंत्री कौशल विकास योजना के चार प्रोग्राम्स के माध्यम से हमने पिछले सात साल में डेढ़ करोड़ से ज्यादा युवाओं को स्किलिंग प्रदान की है। माननीय सांसद ने यह पूछा है कि पिछले तीन सालों में टेक्नोलॉजी के एरिया में हमने कितने स्टूडेंट्स को स्किल्ड किया है, तो मैं बताना चाहता हूँ कि टेक्नोलॉजी, हार्डवेयर और इलेक्ट्रॉनिक्स में इसका टोटल नम्बर 13,25,760 है।

श्री उपसभापति : ऑनरेबल श्री आर. गिरिराजन।

SHRI R. GIRIRAJAN: Mr. Deputy Chairman, Sir, I would like to know, through you, from the hon. Minister whether the Government is using CSR funds for skill

development activities. If so, details of CSR funds spent by the Government for skilling women and young people.

SHRI RAJEEV CHANDRASEKHAR: Sir, though the question does not pertain to the CSR, yet let me try and attempt an answer. The involvement of corporate in skilling and in placement is an important design element of the Skill India and the Skilling Skills. That is number one.

Then, it is also correct that I am not sure, very sure about the exact number. But, I would share it with the hon. Member. Around Rs. 200 plus crores have been raised through CSR, which have been deployed in various skilling programmes, run by corporates, along with the Government of India. And, also providing placement is a consequence of some of the CSR-backed programmes. But, I shall communicate the exact number to the hon. Member personally.

श्री संजय सिंह : महोदय, आपने मुझे इस विषय पर सवाल पूछने का मौका दिया है, जिसके लिए मैं आपको धन्यवाद देता हूं।

महोदय, मैं बड़ी विनम्रतापूर्वक माननीय मंत्री जी से पूछना चाहता हूं कि 'प्रधान मंत्री कौशल विकास योजना' के अंतर्गत आपका जो प्रशिक्षण का कार्यक्रम है, आपने वर्ष 2019 में 18 लाख 81 हज़ार महिलाओं को प्रशिक्षित किया, वर्ष 2020-21 में यह संख्या घटकर 8 लाख, हो गई और वर्ष 2021-22 में यह घटकर 3 लाख हो गई। मान्यवर, इसी प्रकार वर्ष 2019-20 में पुरुषों की संख्या 27 लाख थी, वह घटकर 10 लाख हो गई, फिर वर्ष 2021-22 में यह संख्या घटकर 3 लाख रह गई। मैं आपके माध्यम से पूछना चाहता हूं कि प्रधान मंत्री जी ने इस देश में हर साल 2 करोड़ नौकरियां देने का वादा किया हुआ है। अगर नौजवानों को सरकारी नौकरी नहीं मिल पा रही है, तो कौशल विकास के माध्यम से प्रशिक्षण देने का कार्यक्रम लगातार कम क्यों हो रहा है? दूसरा यह कि जिन लोगों को आप प्रशिक्षित कर रहे हैं, उनको अब तक कितना रोज़गार मिला है?

श्री राजीव चन्द्रशेखर : सर, मैं माननीय सदस्य को बता दूं कि हमारे देश में एवरेज न्यू जॉब क्रिएशन पर मन्थ लगभग 15 लाख है। आपके लिए यह इन्फॉर्मेशन है, आंकड़े हैं। दूसरा, आप जो प्रश्न पूछ रहे हैं, वह आपके ही एक मित्र ने पूछा था, तब आप शायद यहां नहीं थे। मैंने स्पष्ट रूप से कहा था कि 2020-21 और 2021-22 में एक महामारी चल रही थी। आप जानते हैं या नही, मुझे नहीं मालूम, लेकिन कोविड पेंडेमिक का एक बैकग्राउन्ड था।

श्री संजय सिंह : ऐसे मज़ाक क्यों कर रहे हैं?

श्री राजीव चन्द्रशेखर : मैं मज़ाक नहीं कर रहा हूं। मैं रिस्पेक्टफुली कम्युनिकेट कर रहा हूं कि कोविड के दौरान एजुकेशन और स्किलिंग में काफी सारे डिसरप्शंस हुए थे और हमने अभी

क्वेश्चन नम्बर-3 के जवाब में कह दिया था कि कोविड के दौरान स्किलिंग का ऐलोकेशन और स्किलिंग के स्टूडेंट्स के पार्टिसिपेशन में काफी घटावत आई थी।

श्री संजय सिंह : आप वर्ष 2021-22 के बारे में बताइए।

श्री राजीव चन्द्रशेखर : मैं बता रहा हूं। वर्ष 2021-22 के नम्बर्स हैं। सर, 2021-22 में भी कोविड चल रहा था। मैंने हाउस के साथ पीएमकेवीवाई 3.0 के आंकड़े भी शेयर किए हैं। आने वाले साल में मुझे विश्वास है कि स्किलिंग का नम्बर प्री-कोविड के लेवल तक पहुंचेगा।

श्री उपसभापति : प्रश्न संख्या.84, डा. अनिल सुखदेवराव बोंडे।

Speed limit of vehicles

*84. DR. ANIL SUKHDEORAO BONDE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is planning to increase the maximum speed limit on the expressway to 140 kmph;
(b) if so, the details thereof;
(c) the existing maximum speed limit on National Highways, State Highways, two lane roads, city roads; and
(d) whether Government is also planning to change the speed limits on above mentioned roads for seamless traffic movement?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) A statement is laid on the Table of the House.

Statement

(a), (b) and (d) No such proposal is under consideration.

(c) Ministry of Road Transport and Highways has published and fixed the maximum speed in respect of the class of motor vehicles, vide S.O. 1522 dated 06.04.2018, as specified in the table below:

Maximum speed per hour in kilometres on roads in India					
S. No.	Class of Motor Vehicles	Expressway with Access Control	4 lane and above divided carriageway (road with Median strips/Dividers)	Road within Municipal Limits	Other Roads
(1)	(2)	(3)	(4)	(5)	(6)
1.	Motor vehicles used for carriage of passengers comprising not more than eight seats in addition to the driver's seat (M1 category vehicles)	120	100	70	70
2.	Motor vehicles used for carriage of passengers comprising nine or more seats in addition to the driver's seat (M2 and M3 category Vehicles)	100	90	60	60
3.	More vehicles used for carriage of goods (All N category Vehicles)	80	80	60	60
4.	Motor Cycles	80*	80	60	60
5.	Quadricycle	-	60	50	50
6.	Three wheeled vehicles	-	50	50	50

*If permitted to ply on Expressway.

डा. अनिल सुखदेवराव बोंडे : महोदय, मैं आपके माध्यम से माननीय मंत्री जी का अभिनन्दन करना चाहता हूं कि उन्होंने स्पीड लिमिट नहीं बढ़ाई है।

श्री उपसभापति : आप सवाल पूछिए। समय बहुत कम है।

डा. अनिल सुखदेवराव बोंडे : महोदय, फिर भी रोड अच्छी होने के कारण एक्सिडेंट्स बहुत ज्यादा बढ़ रहे हैं, उनमें डेथ्स और डिसेबिलिटी भी बढ़ रही है। क्या माननीय मंत्री जी एक्सिडेंट प्रिवेंट करने के लिए कोई विशेष योजना और विशेष फंड का प्रावधान कर रहे हैं?

श्री नितिन जयराम गडकरी : माननीय उपसभापति महोदय, यह बात सच है कि रोड बनने के पहले भी रोड एक्सिडेंट्स में वर्ल्ड में सबसे हाइएस्ट हैं। पांच लाख एक्सिडेंट्स होते हैं और डेढ़ लाख के करीब मौतें होती हैं। अभी किसी महामारी, लड़ाई और दंगों में जितने लोग नहीं मरते हैं, उतने लोग रोड एक्सिडेंट में मरते हैं। इसलिए हम एजुकेशन, ऑटोमोबाइल इंजीनियरिंग, सिविल इंजीनियरिंग में सुधार, ब्लैक स्पॉट का आइडेंटिफिकेशन आदि में लगातार कोशिश कर रहे हैं, पब्लिक कैम्पेन कर रहे हैं और काफी सारे बड़े सेलिब्रिटीज़ का भी सहयोग ले रहे हैं। हम यह निश्चित रूप से करेंगे, पर एक बात सच है कि हम 27 नए ग्रीन एक्सप्रेस हाईवे एक्सेस कंट्रोल बना रहे हैं। स्वाभाविक रूप से अभी दिल्ली टू चंडीगढ़ ढाई घंटे में सफर पूरा होगा, दिल्ली टू देहरादून दो घंटे में सफर पूरा होगा। अभी नई रोड बन रही है। दिल्ली टू हरिद्वार दो घंटे में और दिल्ली टू जयपुर दो घंटे में सफर पूरा होगा। अब चेन्नई से बेंगलुरु जाने में दो घंटे का समय लगेगा और मुंबई से दिल्ली का सफर 12 घंटे में पूरा होगा। ये इंटरनेशनल स्टैंडर्ड के हाईवेज़ हैं और इसमें एक्सेस कंट्रोल है।...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Hon. Minister, Question Hour is over.

श्री नितिन जयराम गडकरी : सर, मैं अपना जवाब खत्म कर देता हूं। अब इस परिस्थिति में जो इंटरनेशनल नियम बने हैं, उनके आधार पर राज्य सरकार को विश्वास में लेकर हम नई स्पीड लिमिट के बारे में टू लेन से लेकर फोर लेन, पेव्ड शोल्डर, एक्सेस कंट्रोल एक्सप्रेस हाइवे की नई रचना करेंगे, क्योंकि कुछ लोगों को फाइन भरना पड़ रहा है, इसलिए हम जल्दी ही इसका निर्णय करेंगे।

MR. DEPUTY CHAIRMAN: Thank you. The House stands adjourned till 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

The House then adjourned for lunch at 1.00 p.m.

The House reassembled after lunch at one minute past two of the clock,
[THE VICE-CHAIRMAN (MS. SAROJ PANDEY) *in the Chair.*]

GOVERNMENT BILLS

* The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022

उपसभाध्यक्ष (सुश्री सरोज पाण्डेय) : माननीय मंत्री जी।

जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा) : माननीय उपसभाध्यक्ष महोदया, उत्तर प्रदेश से संबंधित अनुसूचित जनजाति की सूची में सम्मिलित करने संबंधित विधेयक पर कल से चर्चा प्रारंभ हुई है और इस चर्चा में माननीय सदस्य प्रमोद तिवारी जी से लेकर लगभग 26 से अधिक सांसदों ने अपने सुझावों, अपनी चिंताओं और अपनी समस्याओं को उद्धृत किया है और सदन के सामने रखा है। मैं उन सभी सदस्यों का आभारी हूं, जिन्होंने इस बिल के संबंध में अपना पक्ष रखा और अपनी बातों को रखा। सदन के सामने चर्चा करते हुए कई रचनात्मक सुझाव भी आए, तो वहीं कुछ विषय आलोचना की दृष्टि से भी आए। सदन इस बात के लिए है कि हम आलोचना करें, समालोचना करें, लेकिन निष्कर्ष पर पहुंचते हुए, जिन लक्ष्यों को लेकर हम यह सुनिश्चित करना चाहते हैं कि यह सदन भारत के समस्त लोगों के लिए एक लोकतांत्रिक मंदिर, लोकतांत्रिक प्रांगण की जो आशा है, वह आशा विश्वास में बनी रहे। आदरणीय प्रमोद तिवारी जी ने शुरुआती दौर में कुछ बातों का उल्लेख किया, उनके साथ ही सदन में बहुत सारे माननीय सदस्यों के ट्राइबल्स के बारे में उनके जो कन्सर्न्स हैं, जो इश्यूज़ हैं, जो चिंताएं हैं, उन सबको मैंने बहुत विस्तृत ढंग से सुना है। मैं इस संदर्भ में कुछ बातों का उल्लेख करते हुए यही कहना चाहूंगा कि

"अनेकों प्रश्न ऐसे हैं, जो दुहराए नहीं जाते,
मगर उत्तर भी ऐसे हैं, जो बतलाए नहीं जाते।"

आपने बहुत सारे सवाल इस सदन के सामने खड़े किए हैं। आपने सदन का भी और हमारा भी ध्यान उनकी ओर आकृष्ट कराया है। इस बिल से संबंधित मैं कुछ विषयों को उद्धृत करते हुए अपनी बात को प्रारंभ करना चाहता हूं। यह कहानी 1980 के दशक से प्रारंभ हुई। वर्ष 1980 में पहला पत्र लिखा गया और इस बात को ध्यान में रखने के लिए कहा गया कि उत्तर प्रदेश का एक इलाका है, जिस इलाके में जनजातीय समुदाय की बाहुल्यता है। इस बात को लेकर काफी अध्ययन हुआ है कि ट्राइबल की लिस्ट में, ट्राइबल की सूची में किस तरीके से उन्हें संवैधानिक अधिकार दिए जाएं। कैसे यह सुनिश्चित किया जाए कि जो संविधान की मूल भावना है, उस मूल भावना के अनुरूप उस एक सुदूरवर्ती क्षेत्र में रहने वाले जनजाति समाज के लोगों को न्याय मिले।

उपसभाध्यक्ष महोदया, 1980 में एक पत्र लिखा गया, माननीय प्रधान मंत्री जो इस समय नहीं हैं, स्वर्गीय मैडम गांधी, उनके पत्र का जो उत्तर आया, उसको मैंने पढ़ा, मैंने देखा। उसमें लिखा था कि समय आने पर इस पर विचार किया जाएगा। अब विषय यह है कि उस समुदाय के

---

*Further consideration continued on a motion moved on the 13th December, 2022.

बारे में ऐसा क्यों कहा गया? क्या वह समय नहीं था कि जो संविधान की मूल भावना है, उसके अनुरूप जो व्यवस्था है, उसका लाभ उन तक पहुंचे और उन्हें सही तरीके से रिकोग्निशन मिले।

उपसभाध्यक्ष महोदया, उस समय से लेकर अभी तक का जो काल-खंड है, जब 2022 में हम चर्चा कर रहे हैं, तो हमारे सामने एक बड़ा सवाल यह खड़ा हो रहा है कि किस तरीके से लोगों ने उन दिनों में सोचा है कि ऐसे मामलों का समाधान करने के लिए हमारी इच्छा-शक्ति कितनी है। 1960 के आस-पास में इस देश में एक समिति बनाई गई थी, खासकर जब यह सवाल देश के सामने उभर कर आया कि जो जनजातीय समाज है, संवैधानिक प्रावधानों के आधार पर जिन बातों का उल्लेख किया गया है, वे उससे कोसों दूर हैं और उससे अछूते रह गये हैं। उस कमेटी का नाम लोकुर कमेटी था। लोकुर कमेटी ने उस अनुशंसा के आधार पर मानक तय करते हुए यह सुनिश्चित किया कि हमें इन बातों का ध्यान रखना चाहिए कि जो मूल भावना संविधान की है और संविधान के माध्यम से न्याय मिलने की है, उसमें यह बताया गया कि इन बातों का ध्यान रखना है। पहला यह कि जो उनकी रूढ़िवादी परम्परा है, व्यवस्था है, उसको ध्यान में रखते हुए, उसके अध्ययन के अनुसार यह सुनिश्चित किया जाए कि वह अनुसूचित जनजाति के सदस्य की पात्रता रखता है। आइसोलेशन लाइफ यानी ट्रायबल प्रकृतिवादी है, सुदूरवर्ती क्षेत्र में रहना पसंद करता है, पहाड़ों और जंगलों के बीच में उनका जीवन बसता है और प्रकृति के साथ उनका गहरा संबंध है। इसलिए इस बात का ध्यान रखा जाना चाहिए कि वैसे क्षेत्र में रहने वाले दुरूह चरित्र को - और इसलिए इस पांच क्राइटीरियाज़ के आधार पर जहां आइसोलेशन को ध्यान में रखा गया, बैकवर्डनेस को ध्यान में रखा गया, प्रकृति के साथ जो उनका विश्वास है, उस विश्वास को ध्यान में रखा गया। और कहा गया कि इन मूल्यों के आधार पर। सर, मुझे यह कहते हुए बड़ा दुख हो रहा है कि तत्कालीन सरकार ने लोकुर कमेटी की अनुशंसा का अनुपालन नहीं किया, जिसकी वजह से आज हमारे सामने यह समस्या है। अब हमने इस समस्या का समाधान माननीय प्रधान मंत्री, श्री नरेन्द्र भाई मोदी के नेतृत्व में करना प्रारंभ कर दिया है। हमने पिछले सत्र में भी कई राज्यों के मामलों को इस सदन के सामने लाकर उनका समाधान किया और हम ऐसी समस्याओं का क्रमवार समाधान करने के लिए निरंतर प्रयत्न कर रहे हैं।

महोदया, 22.4.1981 में उत्तर प्रदेश ने इस गोंड कम्युनिटी के मामले में एक पत्र लिखा था कि ये एसटीज़ के सारे कैरेक्टर्स रखते हैं, क्योंकि मूल्यांकन की जो डिग्री अपनाई गई थी, वह बहुत ही व्यवस्थित तरीके से, व्यापक तरीके से और प्रत्येक बिंदु को ध्यान में रखते हुए अपनाई गई थी कि ट्राइबल जनजाति बाय कैरेक्टर है, उनके चारित्रिक गुण हैं, उनकी एक जीवन पद्धति है, उनका अपने आप में, जिसे कहा जा सकता है कि उनका अपने तरीके से आय उपार्जन का साधन और प्रकृति के साथ जुड़कर, जिसके लिए कहा जा सकता है कि ईकोलॉजिकल तरीके से भी रहने की जो व्यवस्था है, वह बनी रहे। इसलिए उन दिनों, यानी 1981 में जो एस.सी. समुदाय में सम्मिलित थे, उनसे कहा गया कि यह जाति एस.टी. है, क्योंकि इसके कैरेक्टर्स ये हैं और उन दिनों गोंड अन्य राज्यों में भी ट्राइबल की सूची में थे। यह प्रक्रिया 1981 में प्रारंभ हुई, लेकिन 1981 से लगातार फाइल के आवागमन में बनी रही। कभी फाइल आती थी, कभी फाइल जाती थी। महोदय, ऐसे समुदाय के लोग हमेशा अपनी बातों को रखने में सक्षम नहीं हो पाते कि उत्तर प्रदेश से आकर, यहाँ भारत सरकार में या संसद में आकर अपनी बातों को रखें, इसलिए उनकी आवाज़ दब गई। 1993 में पहली बार आरजीआई ने इस मामले को सपोर्ट किया कि हाँ, गुणात्मक तरीके से यह

सारी पात्रता रखती है। उसके बाद यह मसला फिर से प्रारंभ हुआ। फाइल फिर से ऊपर से नीचे होनी प्रारंभ हुई। एक बार लोगों ने सोचा कि इसका समाधान हो गया है, इसका रास्ता निकल चुका है, लेकिन इसके बावजूद भी ये मामले लटके रहे, उलझते रहे और इस समस्या का समाधान नहीं हुआ। मैं हमारे माननीय सदस्य, जिन्होंने इस बात का उल्लेख किया कि जब हमारी सरकार थी या जब कांग्रेस की सरकार थी, तो वह हमेशा आदिवासी समाज, जनजातीय समाज की हितैषी रही, लेकिन यह फाइल बताती है कि आप कैसे हितैषी रहे हैं। इस फाइल से आपके सामने यह दिखता है कि आपने किस तरीके से सोचा। महोदया, इस तरह की और कई घटनाएं इस सदन में चर्चा के दौरान आएंगी।

महोदया, मैं इन्हीं शब्दों के साथ अपने माननीय सदस्य को यह बताना चाहता हूं

'दिल के लुटने का सबब, पूछो न सबके सामने
नाम आएगा तुम्हारा, ये कहानी फिर सही।
हमको किसके ग़म ने मारा, ये कहानी फिर सही
किस ने तोड़ा दिल हमारा, ये कहानी फिर सही।'

महोदया, लंबे अरसे तक शासन करने के बाद जनजातीय समाज के ऐसे मुद्दे ज्वलंत बने हुए हैं। यह हमारे लिए एक बहुत बड़ा सवाल है। जब हम इसका समाधान कर रहे हैं, तो मुझे इस बात की प्रसन्नता है कि सदन में अधिकतर माननीय सदस्यों ने इसका समर्थन किया है। हम उनके प्रति आभारी हैं, लेकिन वे आदिवासियों के लिए इतने भारी रहे, यह भी हमारे लिए दुर्भाग्यपूर्ण बात है।

प्रो. मनोज कुमार झा (बिहार): आप आभारी पर एक शेर सुना दीजिए। ...(**व्यवधान**)...

श्री अर्जुन मुंडा : आप यदि कह रहे हैं तो मैं उसके लिए भी कह देता हूं।

'कुछ तो तिरे मौसम ही मुझे रास कम आये और
कुछ मेरी मिट्टी की हवाओं में भी बहुत दम था।'

जिसकी वजह से मैं यह कहूंगा कि आपने हमेशा इस बात को ध्यान में रखते हुए कि हमने इसे नज़रअंदाज़ तो किया है, लेकिन आज एक अलग अंदाज़े-बयां में समर्थन भी किया है।

अब सवाल यह है कि सरकार कैसे काम करना चाहती है। सरकार जनजातीय समाज को आदरणीय नरेन्द्र भाई मोदी के नेतृत्व में किस तरीके से देखती है। मैं कहूंगा तो फिर लोगों को लगेगा कि यह इस तरह की बातें कह रहा है, पर यह फैक्ट है, यह सत्य है। इस देश में भारत का एक नया उदय हो रहा है, जब जनजातीय समाज को मौलिक सुविधाओं के साथ जोड़ा जा रहा है। इसके लिए राष्ट्रीय स्तर पर ही नहीं, बल्कि अन्तरराष्ट्रीय स्तर पर भी भारत का नाम ऊंचा उठे और उसमें जनजातीय समाज की जो पृष्ठभूमि है, उसे सम्मान मिले, इसलिए इस देश में भगवान बिरसा मुंडा के जन्म-दिन को कहा गया कि 'जनजातीय गौरव दिवस' के रूप में मनाया जायेगा।

यह हमारा सौभाग्य है कि भगवान बिरसा मुंडा ने जिस धरती से जन्म लिया, उसी क्षेत्र का मैं प्रतिनिधि हूं। उसी खूंटी का, जहां पर उलीहातू गांव में उनका जन्म हुआ, वह मेरा लोक सभा क्षेत्र है। मैं माननीय प्रधान मंत्री का हृदय से आभारी हूं कि देश के स्वतंत्रता सेनानी, अग्रिम पंक्ति में लड़कर जनजातीय समाज का नेतृत्व करते हुए जल, जंगल, जमीन और अपनी मिट्टी के लिए जिन्होंने बलिदान दिया है, उनके दिवस को गौरव दिवस के रूप में माननीय प्रधान मंत्री जी ने मनाने का आह्वान किया है तो वास्तविक रूप से इस मिट्टी का तिलक हुआ है। यह बलिदान देने वालों का सम्मान है। माननीय प्रधान मंत्री नरेन्द्र भाई मोदी इस बात को जानते हैं कि इस देश में सम्मान वैसे लोगों के बलिदान से सींची गई धरती का होना चाहिए और वैसे लोगों की एक बड़ी श्रृंखला है।

अब आपके सामने मैं कुछ बातों का उल्लेख करूंगा, हो सकता है कि लोग इस बात को लेकर अपनी सोच अलग रखते हों, लेकिन अभी टंट्या भील के मामले में जो बातें आईं, वक्तव्य आये और किस-किस तरीके से लोगों ने उस शहीद गांव को एक तरीके से अपमानित करने का काम किया। आदिवासी समाज, जनजातीय समाज ने उन दिनों में संघर्ष करके अंग्रेज़ों के खिलाफ, मुगलों के खिलाफ जो लड़ाई लड़ी, वह इसलिए नहीं लड़ी कि हमें आने वाले दिनों में कुछ मिलने वाला है, इसलिए कि हम स्वाभिमान के साथ जीने वाले इस देश के नागरिक हैं। स्वाभिमान के साथ, आत्मनिर्णय के साथ हमारा परिचय है, हमारी सांस्कृतिक विरासत है, हमारी परम्पराएं हैं, हमारी जीवन-पद्धति है और इसमें किसी तरह की छेड़छाड़ नहीं होनी चाहिए। अगर कोई भी छेड़छाड़ होगी तो जिस शासन में, जिस काल में ऐसा होगा, चाहे वह मुगल काल में हो, चाहे वह अंग्रेजों की ब्रिटिश हुकूमत के समय में हो, आदिवासी लड़ाई में पीछे नहीं रहे। आदिवासी लड़ाई में कभी पीछे नहीं रहे और उन्होंने बढ़-चढ़ कर हिस्सा लिया, उसका उदाहरण आपके सामने है, इसलिए आज हम सबको गर्व है। आपको आदिवासी गौरव दिवस के बारे में जान कर खुशी होगी। मैं इसके लिए पूरे भारत के समस्त नागरिकों का आभारी हूँ कि जो आह्वान देश ने किया, जो आह्वान माननीय प्रधान मंत्री जी ने किया, उस आह्वान का परिणाम यह हुआ कि देश में समस्त स्थानों पर, सभी राज्यों में इसे मनाया गया। मैंने राज्यों की जो राज्य सरकारें हैं, विशेष तौर से मुख्य मंत्री को कहा कि इस दिवस का सम्मान कैसे हो, आपको इसकी चिंता करनी चाहिए। मैंने उन राज्यों के राज्यपाल महोदयों से, देश भर की यूनिवर्सिटीज़ से, सभी विश्वविद्यालयों से, सभी शैक्षणिक संस्थानों से, सभी सामाजिक संस्थानों से, सभी माननीय सदस्यों से आग्रह किया कि वास्तविक रूप से यह आदिवासी स्वाभिमान दिवस ही नहीं है, बल्कि देश का स्वाभिमान दिवस है, हम सब देशवासियों को इसको सामूहिक रूप से मनाना चाहिए। आदिवासी परिवार में जन्म लेने का यह मतलब नहीं है कि सिर्फ आदिवासी ही स्वाभिमान दिवस मनाएँ, बल्कि देश को स्वाभिमान होना चाहिए, क्योंकि उनके खून की बुनियाद से, उनके बलिदान की बुनियाद से आज हम आजाद भारत में दुनिया के सबसे बड़े लोकतांत्रिक राष्ट्र के नागरिक होने का गर्व प्राप्त कर रहे हैं। यह हमारा परिचय है, यह हमारी पहचान है, यह हमारी सांस्कृतिक विरासत है, जो हमें प्राप्त हुई है। इसलिए मुझे इस बात के लिए बेहद प्रसन्नता है, जिसका आह्वान माननीय प्रधान मंत्री जी ने किया कि 15 नवंबर को हम देशवासी इस रूप में मनाएँ। मुझे यह कहते हुए खुशी हो रही है कि उस 15 नवंबर को देश में हम सबने किस तरीके से मनाया कि पहली बार देश के इतिहास में आदरणीय नरेन्द्र भाई मोदी के नेतृत्व में देश की पहली जनजाति

महिला, आदिवासी महिला देश की राष्ट्रपति बनीं। कुछ माननीय सदस्य कल चर्चा में इस विषय को लाए कि हम बहुत बड़े हितैषी हैं, शुभचिंतक हैं, लेकिन इस बात को ध्यान में रखना चाहिए कि खुशी होती कि राष्ट्रपति का चुनाव सर्वसम्मति से होता। आपके दिल में इतनी ताकत होती, क्योंकि मतदाता आप भी थे, आपके हृदय का भाव उभर कर सामने आया कि आजादी के लंबे कालखंड में आदिवासियों के बारे में आपकी सोच कैसी थी! आपने किस तरीके से लोगों को देखने का काम किया, आपने देश के अंदर जनजातीय समाज को किस रूप में उपयोग किया या किस रूप में देखा! अब यदि मैं कहूँ, तो हो सकता है कि उसके कई मायने लगाए जा सकते हैं, लेकिन यह सत्य की कसौटी पर खड़ा उतरने वाला विषय है कि यह हिम्मत, यह परिचय, यह ताकत, यह देश की सार्वभौमिक व्यवस्था और लोकतंत्र की जो ताकत है, इस देश में यदि किसी ने उसको दिखाने का और दुनिया में भी बताने का काम किया, तो वह प्रधान मंत्री, नरेन्द्र भाई मोदी हैं, जिन्होंने कहा कि उस वर्ग से माननीय राष्ट्रपति का चुनाव होना चाहिए। मैं इसके लिए अपने राष्ट्रीय अध्यक्ष, जे.पी. नड्डा जी का आभार व्यक्त करता हूँ, जिनकी अध्यक्षता में एनडीए ने इस बात का फैसला किया कि देश की राष्ट्रपति जनजाति महिला वर्ग से होनी चाहिए। वे देश की राष्ट्रपति हैं। कई बार उनके बारे में कुछ आलोचना, कुछ बातें सुनने को मिलीं। वे देश की राष्ट्रपति हैं, पर उनके बारे में भी कुछ लोगों ने आलोचना प्रारंभ कर दी! यह हमारा दुर्भाग्य है। मैं जनजातियों को सूचीबद्ध करने के विषय को रखते समय इस बात पर ज्यादा बल देना चाहता हूं कि ऐसी चीज़ें लोकतंत्र को कमज़ोर करती हैं, इस बात को ध्यान में रखना बहुत जरूरी है। जिस तरह की चर्चा पिछले दिनों में कुछ लोगों ने की, वह बहुत दुर्भाग्यपूर्ण थी।

महोदया, मैं आपके माध्यम से सदन को बताना चाहता हूं कि भारत में लोकतांत्रिक मूल्यों के आधार पर, व्यवस्थित तरीके से सभी को प्रतिनिधित्व देने का अवसर, काम करने का अवसर मिले, ताकि जनजातीय समुदाय का आम नागरिक, चाहे महिला हो या पुरुष हो, इस इक्कीसवीं सदी में पीछे न रहे। माननीय प्रधान मंत्री जी ने इसी उद्देश्य को लेकर एक कार्य-योजना बनाई है। इस कार्य-योजना को कैसे गतिशील किया जाए, कैसे आगे बढ़ाया जाएगा, अभी प्रश्न-काल में एक प्रश्न का उत्तर देते समय मैंने वही बताया था। पहले स्कूलों का जो प्रबन्धन होता था, उनमें आर्टिकल 275(1) के तहत, राज्यों को आवंटन देकर एक औपचारिकता पूरी कर दी जाती थी। राज्यों को कुछ पैसा दे दिया जाता था, वह पैसा राज्य खर्च कर लेते थे और उससे आदिवासियों का भला हो रहा है, यह दिखा दिया जाता था। ....(**व्यवधान**)....

उपसभाध्यक्ष (सुश्री सरोज पाण्डेय) : कृपया आप आपस में बात न करें।

श्री अर्जुन मुंडा : राज्यों को, योजनाओं के आधार पर जिस राशि की आवश्यकता होती है, वह राशि उपलब्ध कराना, यह निश्चित रूप से होना चाहिए। भारत सरकार इस मामले में कहीं कोई कोताही नहीं बरतती है। हम राज्यों के साथ इस पर लगातार काम कर रहे हैं। राज्यों की जो आवश्यकताएं हैं, उन आवश्यकताओं पर लगातार काम हो रहा है, जिससे जनजातीय समाज को लाभ मिले, उनको गतिशील बनाया जाए और आगे बढ़ाया जाए। हमारी सरकार के द्वारा लगातार इसकी कोशिश हो रही है। मैं आगे बताऊँगा कि इसके तहत किस तरीके से राज्यों के साथ मिल कर ...(**व्यवधान**)...

PROF. MANOJ KUMAR JHA: Madam Vice-Chairperson, I have a point of order. ...*(Interruptions)*...

विधि और न्याय मंत्री (श्री किरेन रिजिजु) : यह तो इतना साधारण भाषण है, इसमें क्या प्वॉइंट ऑफ ऑर्डर हो सकता है?

प्रो. मनोज कुमार झा : इसमें डिसऑर्डर का प्वाइंट है।

Madam Vice-Chairperson, thank you very much for allowing me to raise a point of order under Rule 238 (a). This was one such Bill which was discussed very amicably yesterday, and the hon. Minister was present throughout the discussion. Now, he has to respond on the provisions of the Bill, the scope of the Bill, where the positions are very clear within the rule book of this House. You have other occasions. Please occupy the central leadership of Jharkhand and speak out there. Thank you.

SHRI ARJUN MUNDA: It is all right. I will answer on all the provisions of this Bill. ...*(Interruptions)*... I will definitely answer on all the provisions. ...*(Interruptions)*... हम उसकी बात भी जरूर करेंगे, लेकिन मैं आपको बताना चाहता हूं ...(**व्यवधान**)...

माननीय उपसभाध्यक्ष महोदया, मैं आपके माध्यम से सदन को बताना चाहता हूं, खासकर माननीय सदस्य प्रो. मनोज कुमार जी को बताना चाहता हूं कि कल सदन में इसी विषय पर 26 माननीय सदस्यों ने अपने-अपने वक्तव्य रखे थे। उन्होंने बिल पर कितनी बातें रखीं और ट्राइबल्स से रिलेटेड इश्यूज़ पर कितनी बातें रखीं, इस बात को भी आप याद कीजिए, तभी आप समझ पाएंगे कि कितने लोगों ने ट्राइबल डेवलपमेंट या कॉंस्टिट्यूशनल सेफगाड्र्ज़ के बारे में अपनी चिंता ज़ाहिर की।

(**उपसभाध्यक्ष (डा. सस्मित पात्रा)** *पीठासीन हुए*)

सदन की मर्यादा तभी बनती है, जब माननीय सदस्य सवाल पूछते हैं और आपके माध्यम से सदन में उनके प्रश्नों के उत्तर देना भी जरूरी होता है। जो प्रोविज़ंस हैं, मैं उनके बारे में कह रहा हूं। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, hon. Member. ...*(Interruptions)*... Hon. Minister, please address the Chair.

श्री अर्जुन मुंडा : मैं उन बातों का ज़िक्र तो कर ही रहा हूं, लेकिन साथ-साथ कई माननीय सदस्यों ने अपने जो उद्‌गार व्यक्त किए, जो व्याकुलता दिखाई, मैं उनको भी उत्तर देना चाहता हूं। उन्होंने क्वेश्चन तो खड़ा किया, लेकिन वे मेरे जवाब को क्यों नहीं सुनना चाहते हैं? पिछले आठ वर्षों में

माननीय नरेन्द्र भाई मोदी जी के नेतृत्व में जिस तरीके से विकासात्मक कार्य हुए, क्या आपने कभी उनका मूल्यांकन करने का काम किया? आप 2014 से पहले के अलॉटमेंट को भी देखें। मैं आपको उसकी पूरी डिटेल बताना चाहता हूं। मैं सदन को बताना चाहता हूं कि आप 2014 के पहले के अलॉटमेंट को देखिये और 2014 के बाद के अलॉटमेंट को देखिये, तो आपको सहज अंदाजा लग जाएगा कि सरकार की डेवलपमेंटल अप्रोच क्या है। ...(**व्यवधान**)... ये उन बातों को क्यों नहीं सुनना चाहते? ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. *...(Interruptions)...* Nothing else is going on record except the hon. Minister. *...(Interruptions)...* Please. *...(Interruptions)...* No cross talk. *...(Interruptions)...* Hon. Minister.

श्री राजीव शुक्ला : *

श्री अर्जुन मुंडा : इसलिए मैं बताना चाहता हूं कि 2013-14 में यदि आप देखें तो एसटी कम्पोनेन्ट के लिए जो राशि आवंटित की जाती थी, जो उसका कुल प्रावधान था, वह 24,594 करोड़ रुपये था, लेकिन यदि आप 2021-22 में देखें, तो यह लगभग 85,930 करोड़ रुपये है। आप यह देखकर अंदाजा लगा सकते हैं कि अप्रोच में डेवलपमेंट के लिए सरकार कितनी प्रतिबद्ध है। यदि आप वृद्धि को देखें, तो वह 256 प्रतिशत से अधिक है।

महोदय, मैं आज उसका उल्लेख निश्चित रूप से करूंगा कि किस तरीके से इस समस्या के मूल में आज़ादी के लम्बे काल खंड तक शासन करने वाले लोग रहे हैं। आज़ादी के बाद 1952 में सरकार आई और उसके बाद पहली पंचवर्षीय योजना बनी। उस पंचवर्षीय योजना का उद्देश्य क्या था, उसका उद्देश्य यह था कि भारत गांवों का देश है, भारत की अर्थव्यवस्था कृषि पर आधारित है। आपने उसके बाद अगले फाइव ईयर प्लान में क्या किया, अगले फाइव ईयर प्लान में आपने इंडस्ट्रियल रिवॉल्यूशन की बात की, यह मैं मानता हूं कि आपने आधुनिक भारत की बात की, इंडस्ट्रियल रिवॉल्यूशन की बात की कि हमारे यहां उद्योग होने चाहिए, लेकिन ये किनकी शर्त पर होने चाहिए। यह समस्या क्यों हुई और क्यों इस तरीके से दोनों तरफ से समस्या खड़ी करने की कोशिश हुई? इंडस्ट्रियल रिवॉल्यूशन के नाम से आपने अंधाधुंध तरीके से बगैर चीजों को समझे उन आदिवासियों की जमीनों को हड़पने का काम किया, जिसे बदस्तूर लम्बे समय तक आदिवासी समाज झेलते रहे। 1962 में यह कमेटी बनाने की बात क्यों आई, ढेबर कमीशन क्यों बनाया गया - ढेबर कमीशन इसलिए बनाया गया, क्योंकि उन दिनों यह समस्या खड़ी हुई कि जनजातीय समाज, जिन्होंने आज़ादी की लड़ाई में अपना खून बहाकर उसे सींचने का काम किया, उसे बरबाद करने का काम अंधाधुंध तरीके से हो रहा है, जिसके कारण इस देश में एक नई समस्या पैदा हो गई और उसे भी दूसरी तरफ से हवा देने का काम किया गया, एक तरफ से उसे उजाड़ने का काम किया गया और दूसरी तरफ से उस समस्या को और बढ़ाने का काम किया गया, जिसके कारण 1971-72 में इस देश में प्रॉक्सी नक्सलिज़्म शुरू हुआ और उसमें आदिवासियों को इस्तेमाल

*Not recorded.

किया गया। आदिवासी बड़े पैमाने पर उसमें उलझ गये, हमें इस इतिहास को नहीं भूलना चाहिए। आदिवासी समाज ने सोचा कि हम आज़ादी के लिए लड़ाई लड़ रहे हैं, आज जो हमारी जमीन लूटी जा रही है, हम इस जमीन के लिए फिर से लड़ाई लड़ेंगे और उस समय प्रॉक्सी तरीके से चाइना ने वामपंथी आंदोलन के नाम पर ऐसी चीजों को हवा दी। आर्म्ड स्ट्रगल के नाम पर इस देश में लोगों को हथियार पकड़ाने का काम किया गया और उन हथियारों को वामपंथी लोगों द्वारा मुहैया कराने का काम किया गया, जिसने इस देश को तथा देश की अर्थव्यवस्था को भी भारी नुकसान पहुंचाया और आदिवासियों की जमीनें लूटी गईं। यह हकीकत है, यह सच्चाई है। इसके बाद यह लगातार चलती रही और आज जब हम इस समस्या का समाधान कर रहे हैं, तो ये कह रहे हैं कि इस पर चर्चा क्यों कर रहे हो! हमारे एक माननीय सदस्य आज सदन में नहीं हैं, जिनके बारे में मैंने सोचा था कि उनके साथ थोड़ा सा सामने से वार्ता करूँगा। मैं उनके प्रश्नों के उत्तर देना चाहता हूँ, लेकिन उपसभाध्यक्ष महोदय, अपनी बात कह कर के निकल जाना इनकी फितरत में है। ये सुनना नहीं चाहते हैं।

महोदय, आदिवासी समाज ने वर्षों से जंगल में लोकतांत्रिक मूल्यों को बरकरार रखते हुए उन पर विश्वास व्यक्त किया है। उसने अपनी पहचान की निरन्तरता को बनाये रखने के लिए लोकतांत्रिक व्यवस्था में विश्वास करते हुए लगातार जिया है। उस समाज के बारे में मैं निश्चित रूप से यह बताना चाहता हूँ कि उस समाज के बारे में जब आप कहें, तो इस बात को ध्यान में रखते हुए कहें कि जनजातीय समाज, चारित्रिक गुणों के आधार पर जीने वाला समाज है। वह बदलने वाला समाज नहीं है, क्योंकि वह अपने आपको नैचुरल साइंस के साथ देखता है, वैज्ञानिक दृष्टिकोण उसकी जीवनपद्धति में है। आपने जो नुकसान पहुँचाया है, आज उसकी चर्चा दुनिया में, देश में, सभी जगहों में हो रही है, ग्लोबल वार्मिंग की चर्चा हो रही है, क्लाइमेट चेंज की चर्चा हो रही है। इस चर्चा के पीछे, उसकी बुनियाद में मैं आपको बताना चाहता हूँ ...(**व्यवधान**)...

श्री राजीव शुक्ला : हम सब सहमत हैं। ...(**व्यवधान**)... आप इसे पास कराइए। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, hon. Member. ...(*Interruptions*)... Hon. Minister.

श्री अर्जुन मुंडा : मुझे मालूम है कि आप इन सारी बातों को सुनना पसन्द नहीं करेंगे। मुझे यह मालूम है, लेकिन मैं आपको सुनाउँगा, इस सदन को सुनाउँगा, क्योंकि आपने कभी उन्हें समझने की कोशिश नहीं की। ...(**व्यवधान**)... अगर आप समझते तो महामहिम राष्ट्रपति के चुनाव में अपने कैंडिडेट का विद्ड्रॉअल कराते। ...(**व्यवधान**)... अगर आप उनको पहचानते, तो इन हरकतों से बाज आते। ...(**व्यवधान**)...

DR. V. SIVADASAN (Kerala): Sir, I have a point of order. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Under which rule?

DR. V. SIVADASAN : Sir, I have a point of order under Rule 267. ...(*Interruptions*)... My point is, the Minister is trying to take the name of the President to influence the House. ...(*Interruptions*)... That is my point. The Minister is trying to influence the House. ...(*Interruptions*).. The Minister is using the name of the President. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Your point is heard. We will look into it. If there is anything specific that needs to be examined, we will look into it. ...(*Interruptions*)...

DR. V. SIVADASAN: Sir, it is a very serious matter. ...(*Interruptions*)... The Minister is trying to use the name of the President again and again. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I said that your point is noted. ...(*Interruptions*)... Hon. Member, your point is noted. ...(*Interruptions*)... I have taken note of your point. ...(*Interruptions*)...

SHRI RAJEEV SHUKLA (Chhatisgarh): Sir, nobody can use the name of the President for political purposes. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. It is understood. ...*(Interruptions)*...

श्री अर्जुन मुंडा : उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सदन में माननीय सदस्यों को बताना चाहता हूँ कि ये प्वाइंट ऑफ ऑर्डर किस बात के लिए रेज़ कर रहे हैं? ...(**व्यवधान**)... किस बात के लिए रेज़ कर रहे हैं? ...(**व्यवधान**)... ये अपना लाल कपड़ा लेकर देश को भड़काते रहे। ...(**व्यवधान**)... लाल कपड़ा देखने से कौन भड़कता है, यह आपको पता है। ...(**व्यवधान**)...

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Is the Minister replying to the Bill? ...(*Interruptions*)... He can go on like this. ...(*Interruptions*)... There are specific issues relating to the Bill. ...(*Interruptions*)... Everybody is waiting for that. ...(*Interruptions*)...

श्री अर्जुन मुंडा : महोदय, ये सुनने का मिजाज़ नहीं रखते हैं। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Minister. ...(*Interruptions*)...

श्री अर्जुन मुंडा : इसलिए माननीय उपसभाध्यक्ष महोदय, जिन कार्यों को आज इस मंत्रालय के माध्यम से किया जा रहा है - अभी उत्तर प्रदेश से सम्बन्धित, जिसमें 4 नये जिले बने, उन 4 नये जिलों को सम्मिलित करते हुए संवैधानिक अधिकारों के आधार पर सूचीबद्ध किया जाए, यह प्रस्ताव लाकर हमने सदन को यह बताने की कोशिश की है कि वैसे समाज के लोगों के प्रति हमारी धारणाएँ बदलनी चाहिए, ...(**व्यवधान**)... जिनके बारे में आपने हमेशा से नजरअंदाज किया।

आज हम देश में डेवलपमेंट की नयी कार्ययोजना लेकर आये हैं। 'प्रधान मंत्री आदि आदर्श ग्राम योजना' को आप अच्छे ढंग से अध्ययन करिए। एक मॉडल के रूप में, जो अविकसित क्षेत्र है, आकांक्षी जिले के नाते, ऐस्पिरेशनल डिस्ट्रिक्ट के नाते देश के प्रधान मंत्री ने एक नया गवर्नेंस मॉडल दिया कि डिस्ट्रिक्ट लेवल में कैसे गवर्नेंस होनी चाहिए... और वहीं 'प्रधानमंत्री आदि आदर्श ग्राम योजना' के माध्यम से हमने मॉडल विलेज बनाने की योजना प्रारंभ की। जिन गाँवों में बहुत ज्यादा गैप्स हैं, जहाँ तक सुविधाएँ नहीं पहुँच पाईं, शासन नहीं पहुँचा, स्वास्थ्य की सुविधा नहीं पहुँची, शिक्षा की सुविधा नहीं पहुँची, पेयजल की सुविधा नहीं पहुँची, हमने उन गाँवों को चिन्हित करते हुए 'प्रधानमंत्री आदि आदर्श ग्राम योजना' प्रारंभ की। महोदय, अगर वे यह बात न सुनना चाहें, तो इसमें हम क्या कर सकते हैं?...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. ...*(Interruptions)*... Hon. Minister.

श्री अर्जुन मुंडा : मैं तो यही कहूँगा कि अगर आप न चाहो, तो कोई बात नहीं।...(**व्यवधान**)... किसी और को चाहोगे, तो मुश्किल तो होगी ही। हमें चाहो,...(**व्यवधान**)...

महोदय, भारत सरकार की जो अप्रोच है, जो कार्ययोजना है, जनजातीय समाज की समस्याओं का समाधान करने का जो दृष्टिकोण है, मैं वह बता रहा हूँ। यह जनजातीय समाज, आदिवासी समाज की समस्याओं का समाधान करने का रास्ता है। आज हम उत्तर प्रदेश के लिए यहाँ आए हैं, सदन में चर्चा कर रहे हैं। इसके बाद हम तमिलनाडु के लिए आएँगे, छत्तीसगढ़ के लिए आएँगे, ओडिशा के लिए आएँगे। इस तरह की जितनी समस्याएँ हैं, उन समस्याओं का समाधान करने के लिए माननीय प्रधान मंत्री नरेन्द्र मोदी जी की सरकार प्रतिबद्ध है, क्योंकि हम चाहते हैं कि उनका शैक्षणिक विकास हो, आर्थिक विकास हो, उनको संवैधानिक प्रावधानों के तहत न्याय मिले। इसके लिए लगातार कोशिश हो रही है, राज्यों के साथ संवाद हो रहा है कि पेसा का इम्प्लीमेंटेशन अच्छे ढंग से हो, जो अनुसूचित क्षेत्र हैं, उनका प्रबंधन अच्छे ढंग से हो। हम लगातार एफआरए की चर्चा कर रहे हैं, उसको मॉनिटर कर रहे हैं और उसमें हमें उपलब्धि मिल रही है। एफआरए के तहत लगातार यह कोशिश हो रही है कि राज्य क्लेम्स का डिस्पोज़ल जल्दी से जल्दी करें। कम्युनिटी फॉरेस्ट राइट्स पर ज्यादा बल दिया जा रहा है। उसके लिए हम ज्यादा कोशिश कर रहे हैं। उसको इकोनॉमी के साथ कैसे जोड़ा जाए, वन और वन के प्रबंधन के साथ-साथ वनोपज की सही व्यवस्था करते हुए जंगल में बसे हुए गाँव का एक आम नागरिक आत्मनिर्भर बने - यह कोशिश हो रही है। वहाँ के जो संसाधन हैं, उनका उपयोग करते हुए वे आत्मनिर्भर बनें। इसके अलावा शिक्षा के संबंध में मैंने कहा कि एकलव्य मॉडल स्कूल या 29 हजार करोड़ रुपए से अधिक की एक योजना को समयबद्ध तरीके से पूरा करने की कोशिश हो रही है। 'प्रधानमंत्री आदि

आदर्श ग्राम योजना' के माध्यम से मॉडल विलेज बनाने की कार्य योजना चल रही है। हम ट्राइफेड के माध्यम से उसकी उपज को अंतरराष्ट्रीय बाजार तक पहुँचाएं - यह कोशिश चल रही है, लेकिन कुछ लोग औपचारिकता के साथ सिर्फ अपनी बातों को कह कर मुक्त होना चाहते हैं।

उपसभाध्यक्ष महोदय, समय बदल रहा है। अगर आप सदन में इस तरह की चर्चा को गंभीरता से नहीं लेंगे, इस तरह की चर्चा पर आपका ध्यान नहीं होगा और आप चाहेंगे कि किसी भी तरीके से समय बीत जाए, तो आपको देश के समय को इस तरीके से नष्ट करने का अधिकार किसी ने नहीं दिया है, क्योंकि देश का समय देश की जनता का समय है। मैं इस सदन में यह निश्चित रूप से कहूँगा कि आज भारत सरकार आदरणीय नरेन्द्र मोदी जी के नेतृत्व में इसके लिए प्रतिबद्ध है और उसका परिणाम भी आपको देखने को मिल रहा है।

आज आप देखिए कि गवर्नेंस का क्या मॉडल है। आप गवर्नेंस का मॉडल देखिए। देश का एक नया इतिहास बनने जा रहा है, बल्कि बन गया है। गुजरात में भारतीय जनता पार्टी के नेतृत्व में सातवीं बार सरकार बनी है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... Please. ...*(Interruptions)*...

श्री राजीव शुक्ला : बिल में यह बात नहीं है। ...(**व्यवधान**)... मंत्री जी ने बिल की तैयारी नहीं की है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... Hon. Member. ...*(Interruptions)*...

श्री अर्जुन मुंडा : महोदय, गुजरात की जनता ने भारतीय जनता पार्टी पर सात बार विश्वास किया है। आप वहाँ का आंकड़ा देख लीजिए कि अब उनका विश्वास आज की व्यवस्था पर और नरेन्द्र भाई मोदी पर कैसे है? जिन आदिवासियों के नुमाइंदे बनकर देश में सबसे लंबे काल खंड तक शासन किया, जिन लोगों ने हमेशा धोखा देने का काम किया -- गुजरात के शत प्रतिशत ट्राइबल भारतीय जनता पार्टी के विधायक के रूप में चुनकर आये हैं और इसमें लगातार बढ़ोतरी हुई है। ...(**व्यवधान**)...

उपसभाध्यक्ष महोदय, आज मैं आपके सामने यही कहना चाहता हूँ कि इस देश का आदिवासी समाज इस देश की ताकत है और देश की ताकत कैसे है। सदन में इस तरह से चर्चा करके, आप क्या संदेश देना चाहते हैं? सर, इस देश की तमाम सरहदों पर, लेह, लद्दाख से लेकर अरुणाचल, मिजोरम, मणिपुर, त्रिपुरा, सिक्किम, मेघालय - आप जितने भी बॉर्डर इलाके देख लीजिए, अगर फोर्स के पीछे कोई खड़ा है, तो आदिवासी समाज खड़ा है। ...(**व्यवधान**)... वह अपनी मिट्टी से कभी समझौता नहीं करता है, वह अपनी जगह नहीं छोड़ना चाहता है। ...(**व्यवधान**)... आदिवासी अपनी जगह इसलिए नहीं छोड़ता है, क्योंकि उसे अपनी मिट्टी से प्यार होता है। ...(**व्यवधान**)... नेगेटिव टेम्परेचर, माइनस टेम्परेचर में सेना के जवान नौकरी करते हैं, ड्यूटी करते हैं, जिम्मेदारी निभाते हैं और वहाँ पर जीने और मरने के वादे के साथ आदिवासी

हमेशा उनके साथ खड़ा है। ...(**व्यवधान**)... आप उस समाज के बारे में यहाँ पर इस तरह की चर्चा करते हैं! ...(**व्यवधान**)...

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश) : इनके प्रधान मंत्री तो कहते थे कि एक दाना नहीं मिलता है। ...(**व्यवधान**)...

श्री अर्जुन मुंडा : चाहे जम्मू-कश्मीर के उन पहाड़ी इलाकों को देखिए, चाहे लेह, लद्दाख की उन बर्फीली चोटियों को देखिए, चाहे अरुणाचल की उन सीमाओं को देखिए, वहाँ पर आपको हमेशा दिखाई देगा कि आदिवासी खड़ा है। ...(**व्यवधान**)... आदिवासी खड़ा है, अपनी मिट्टी, अपने वतन...

एक माननीय सदस्य : अर्जुन जी, आपके पीछे भी हैं। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. ...*(Interruptions)*... Please. ...*(Interruptions)*...

श्री राजीव शुक्ला : इसके बाद उन्हीं का बिल है। ...(**व्यवधान**)... उन्हें भी मौका दीजिए। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... Hon. Member. ...*(Interruptions)*... Now, hon. Minister. ...*(Interruptions)*...

श्री अर्जुन मुंडा : मैं आपको बताना चाहता हूँ कि आप थोड़ा समझने का प्रयत्न करिए और मान लीजिए कि आप से गलती हुई है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, order in the House. ...*(Interruptions)*... Order in the House, please. ...*(Interruptions)*... Order in the House. ...*(Interruptions)*... Silence, silence. ...*(Interruptions)*...Silence, please. ...*(Interruptions)*...

श्री अर्जुन मुंडा : मान लीजिए कि आप से गलती हुई है और प्रायश्चित कीजिए। ...(**व्यवधान**)...

श्री राजीव शुक्ला : मान तो लिया।...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No crosstalk. *...(Interruptions)...* No crosstalk. *...(Interruptions)...* माननीय मंत्री जी, address the Chair. माननीय मंत्री जी। ...(**व्यवधान**)... Please. *...(Interruptions)...*

श्री अर्जुन मुंडा : अपनी गलतियों को मान लीजिए। ...(**व्यवधान**)... माननीय उपसभाध्यक्ष महोदय, मैं अपने मित्रों से, माननीय सदस्यों से यही कहूँगा कि अपनी गलती को मान लीजिए और आदिवासियों को जान लीजिए। ...(**व्यवधान**)... अगर आदिवासियों को जानने की गलती करिएगा, तो फिर आपको वैसा ही ...(**व्यवधान**)... वह ज़माना अलग था कि आदिवासी समाज जंगलों में रहता था। ...(**व्यवधान**)... यह ठीक है कि वह जंगलों से प्रेम करता है, लेकिन ऐसे लोगों को वनवास भी करा देता है और आपको वह वनवास समझ में आ रहा है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Minister. *...(Interruptions)...*

श्री अर्जुन मुंडा : मैं यह निश्चित रूप से कहूँगा कि सदन में उत्तर प्रदेश से संबंधित जो प्रस्ताव आया है, जिसके लिए लोग 1980 से संघर्ष करते रहे, समस्याओं से उलझते रहे, लेकिन उनका समाधान नहीं हुआ, किन्तु आज इस बात की खुशी है कि अब इस प्रोविज़न के माध्यम से वहाँ के लोगों को न्याय मिलेगा। माननीय प्रधान मंत्री जी की कल्पना है कि इस देश के समस्त लोगों को न्याय मिलना चाहिए, क्योंकि लोकतांत्रिक मूल्यों के आधार पर देश को हम सबने आत्मसात किया है। इसलिए, मैं आग्रह करूँगा कि इस प्रस्ताव को सर्वसम्मति से स्वीकार किया जाए। बहुत-बहुत धन्यवाद।...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you, hon. Minister.

The question is:

> "That the Bill further to amend the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): In the First Schedule, there is one Amendment (No.1) by Shri Arjun Munda. Are you moving the Amendment?

FIRST SCHEDULE

श्री अर्जुन मुंडा : महोदय, मैं प्रस्ताव करता हूँ :

(1) कि पृष्ठ 3, पंक्ति 5 में, "संत रविदास नगर" शब्दों ***के स्थान पर*** "भदोही" शब्द ***प्रतिस्थापित*** किया जाए।

The question was put and the motion was adopted.
The First Schedule, as amended, was added to the Bill.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): In the Second Schedule, there is one Amendment (No.2) by Shri Arjun Munda. Are you moving the Amendment?

SECOND SCHEDULE

श्री अर्जुन मुंडा : महोदय, मैं प्रस्ताव करता हूँ :

(2) कि पृष्ठ 4, पंक्ति 5 में, "संत रविदास नगर" शब्दों ***के स्थान पर*** "भदोही" शब्द ***प्रतिस्थापित*** किया जाए।

The question was put and the motion was adopted.
The Second Schedule, as amended, was added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Arjun Munda to move that the Bill, as amended, be passed.

श्री अर्जुन मुंडा : महोदय, मैं प्रस्ताव करता हूँ:

कि विधेयक यथासंशोधित रूप में पारित किया जाए।

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now the New Delhi International Arbitration Centre (Amendment) Bill, 2022. Shri Kiren Rijiju to move a motion for consideration of the New Delhi International Arbitration Centre (Amendment) Bill, 2022.

The New Delhi International Arbitration Centre (Amendment) Bill, 2022

THE MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU): Sir, I move:

"That the Bill to amend the New Delhi International Arbitration Centre Act, 2019, as passed by Lok Sabha, be taken into consideration."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Minister, would you like to make some opening remarks?

SHRI KIREN RIJIJU: Sir, I thank you for giving this time to move this very important Bill. This Amendment is a very limited Amendment proposed to amend further the provisions in the New Delhi International Arbitration Centre Act, 2019, which was unanimously passed by the Lok Sabha and being taken up here in the Rajya Sabha. My request to the hon. Members would be this. While I am sure that every Member will be supporting this Amendment provisions which I am bringing here, but I also expect some valuable suggestions and contribution while discussing this Amendment Bill. Sir, I have stated that this is a very limited Amendment that I am bringing in. However, it is limited but the Amendment is very important. First of all, Sir, most of the Members in this House were a part of the discussion of the same Bill in 2019. So, all the hon. Members, especially, those who were part of the discussion of that Bill in 2019, are aware of the objectives and the content of this Bill. I will respond to the queries of the hon. Members when I would be replying at the end of the debate. I am just going to mention small but important provisions which I am proposing in the Amendment.

First of all, as for the New Delhi International Arbitration Centre, there are many arbitration centres in the country with the name carrying the name of the city. Now, there is another Delhi International Arbitration Centre under the aegis of the Delhi High Court. So, this New Delhi Arbitration Centre would also have given confusion with the already existing ones.So, we thought while Parliament is making an important institution, by its wisdom, then, that institution must have its own standards. It is the centre of national importance. So, it must carry the name of the country as a whole. I specifically want to mention that this Centre is not for Delhi or people living in the surroundings of the New Delhi National Capital Territory but this Centre would be for all India and also from people and the parties coming from abroad. So, while this particular Centre will be International Centre with the name 'India' as a country, to replace the 'New Delhi'. That is why the first Amendment proposed is that the New

Delhi International Arbitration Centre will be known as the India International Arbitration Centre. Secondly, Sir, while we are talking about creating an international standard Arbitration Centre, it must have the inherent character and ability to function independently as a centre. Now, we can attract the people from outside the country, only if our centre is independent and efficient? That is why, we are authorising the Centre to have certain authorities which will make this centre truly world-class. So, under sub-Section 1 of Section 28, we are inserting, I am reading out, "The Centre shall, establish a Chamber of Arbitration to empanel the Arbitrators and also scrutinise the applications for admission in the panel of reputed arbitrators to maintain a permanent panel of arbitrators". Secondly, Sir, in clause (ea) of sub-section (2) of Section 31, we are mentioning the manner of the conduct of arbitration and other forms of alternative dispute resolution mechanism under clause (a) of section 15. And in sub-Section (1) of Section 34, we are inserting a specific time period. I am reading out, -- this is, basically, removal of difficulties -- 'If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order published in the Official Gazette, make such provisions, not inconsistent with the provisions of this Act, as may appear to it to be necessary for removing the difficulty: Provided that no such order shall be made under this section after the expiry of a period of 'five years' from the date of commencement of this Act.'

मैं संक्षेप में इतना ही कहना चाहता हूं कि हमारा देश आर्थिक शक्ति के रूप में उभर कर आ रहा है, हमारे देश की इकोनॉमी बहुत तेज़ी से आगे बढ़ रही है, देश की हालत काफी तेज़ी से अच्छी हो रही है, पेंडेमिक के बाद भी हमने अपने हालात संभाले। ऐसे में जो हमारा सारा सिस्टम है, हमारे जितने इंस्टीट्यूशंस हैं, वे अच्छे स्टैंडर्ड से काम करें, यह हमारी ज़िम्मेदारी है और उनको एम्पॉवर करना भी सरकार की ज़िम्मेदारी है। अगर संसद से ऑथराइज़ेशन लेकर यह अमेंडमेंट पास होता है तो मैं समझता हूं कि हम जो New Delhi International Arbitration Centre प्रपोज़ कर रहे हैं, वह इंडिया आरबिट्रेशन सेंटर के नाम से जाना जाएगा, तो वाकई में जो दुनिया के चर्चित आरबिट्रेशन सेंटर्स हैं...

3.00 P.M.

उसके मुकाबले में हम आ सकते हैं। मैं आगे विस्तार से जवाब दूंगा। मैं इतना अनुरोध करूंगा कि सदन की सेंस लेते हुए आप जितना भी समय तय करेंगे, मैं उसके हिसाब से रिस्पॉंड करूंगा। मेरे पास तथ्य हैं, मेरे पास बोलने के लिए विषय है, मैं समयानुसार उनका रिप्लाई करूंगा। मैं फिर से सभी माननीय सदस्यगणों से आग्रह करता हूं इस बिल को सर्वसम्मति से समर्थन करके पारित किया जाए।

The question was proposed.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, there is one Amendment by Dr. John Brittas for reference of the New Delhi International Arbitration Centre (Amendment) Bill, 2022, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha. He is not present.

SHRI VIVEK K. TANKHA (Madhya Pradesh): Mr. Vice-Chairman, Sir, thank you for giving me an opportunity to speak on a subject where we support the Bill but we want India to emerge as a real arbitration centre. Whatever steps we have taken so far are not good enough to realise the dream of the people of India, the legal community and the business community. I have no reason to oppose any of the provisions proposed and, specially, the change of name, because an arbitration centre for India can't just be named as the New Delhi International Arbitration Centre; it has to be the India International Arbitration Centre. So, this is a welcome change because you will have to bring in more units of this in other cities. So, naturally, New Delhi can't be the only place where you have arbitration centres. But, while saying this, let me give you a little backdrop.

India wanted to emerge as a seat of arbitration and, that is why, in 1995, the International Centre for Alternate Disputes Resolution initiative was taken by the then Law Minister, Mr. Bhardwaj. I was a part of that function. Justice J.S. Verma and all top Supreme Court judges were also present. The reason was that world over all centres which are doing well, whether it be Singapore, Geneva, Paris, New York or London, all centres are run by societies, societies of experts and the people with a lot of credibility. That is why Singapore is doing very well, exceptionally well. Just to tell you, 54 per cent of the people choose Singapore as the seat of arbitration and 74 per cent of South Asia Pacific region people want Singapore to be the seat of arbitration, even today. While ICARD could attract only 49 arbitration in two decades, in one year, Singapore has something like 153 new cases. This is in 2016. Even Indians today don't choose India as the seat of arbitration, but they choose Singapore or London or Paris or Geneva. The reason I am saying this is because this is also a case of missed opportunities. I am sure, more opportunities will come after we give our suggestions.

We have created a monolith which is completely controlled by the Government. If you look at the composition under Section 5, it is all Government! The moment you make it Government, nobody in the business world is going to believe you. In Madhya Pradesh, we created an Act for all Government contracts, i.e. *Madhyastha Adhiniyam* 1982. It was challenged before the Supreme Court. The challenge was upheld. Today, nobody wants to go to that forum in Madhya Pradesh because you don't get relief. The question is, it is the fairness, the credibility of the

forum, which decides how popular your seat is going to be. The problem with India is, unless we give this face of neutrality and professionalism to our seat, to the forum, it will not be accepted by the world. Our problem is also inherent in many of the problems of the forum. Today, the fee that is charged by the arbitrators is phenomenal. They charge for the morning session. Then, they charge for the evening session, for two hours in the morning, for two hours in the evening. Then, they have reading charges. They have preparation charges. They have briefing charges. Any lawyer would know that. If you make your system so expensive, who is going to come to you? Over and above that, you have the lawyer's fee. You have highly paid lawyers sitting in London on VC, addressing these arbitrators. I am not trying to take away anybody's effort. What I am trying to say is, unless you professionalize your institution, nothing is going to change. By changing the name, you can't change the character of an institution. The name is a beginning. It is nothing that will change the confidence of the people, the credibility of the people in those institutions. So, my point is, we have decided to change the name. Removing difficulties was inevitable because it was 1919 legislation. You had given two years. Five years have lapsed. If some difficulties have to be removed, the time had to be extended. We are supporting all that. But the main point is, you have to have a grading system for arbitration institutions, accreditations of arbitrators. Mediation is a separate concept altogether. Don't mix up mediation with arbitration. There is the Mediation Act coming into existence separately. We were all part of the JPC and now that Act will be a complete code in itself. We will debate that when the time comes. It is different because we will have a lot of things to say there also, but this is an alternative dispute resolution system which needs to be encouraged. If you want to make India a powerful economy, a good economy, a blooming business destination, there is no way that we should not be working towards strengthening this institution, but this institution cannot be strengthened because of its present composition and character. Most of your arbitration that takes place today is based upon *ad hoc* appointments. When I say *ad hoc* appointments, it is Section 11 appointment under the Arbitration Act where you go to the court, and I appoint one arbitrator, my opponent appoints one arbitrator and then the two arbitrators appoint a third arbitrator. And the feelings that parties have is, my appointee should be my man; the other person thinks my appointee should be his man. You can't have a system where the arbitrator is my man or his man. It has to be the institution's man. So, as I said, the whole concept has to change if you want to bring credibility into this institution. Similarly, the fee, the proceedings and all those things have to be regulated. Your centres have to be well-equipped. You need to have very good centres. You go to London. We have been for

arbitration to London. You see the way it is conducted. The way professionally people come and argue their cases. They go away. You have queen's counsels and king's counsels and all kinds of counsels who come there. So, my humble submission to the Minister is, you have taken the initiative, and fortunately, he is from the same college from where I also studied. It is the Campus Law Centre of Delhi and most of the judges of the High Court and the Supreme Court are also from that college. So, we have an opportunity to make India a destination, which it deserves to be. With the kind of globalization and expansion of industries taking place in India, you need an arbitration centre of credibility, but not the kind of arbitrations that are taking place today in India. It has to be different.

Then, Sir, you cannot have layers and layers of appeals after that. In the Supreme Court, just three days back, Justice Gavai's Bench passed an order — it was reported in newspapers — that if you don't enforce the award, if the Government does not enforce an award and make payments, what is the point of having arbitration in India. If, after awards, the people have to go to Supreme Court for enforcement of that award itself will take away the credibility of arbitration process. So, my earnest request is this. It is a golden opportunity. It is an expanding area. It is an area in which people would love to enter into. But, if you want that area, first, decentralize it, in the sense, please take Government away from it as much as possible and bring in experts, bring in people of credibility. Let them manage these institutions, professionalize the working systems, institutionalize appointment of arbitrators and then take it forward in a time-bound manner. People want time-bound awards. People want time-bound adjudication. They don't want layers and layers of appeals. Sir, today, after I get an award, I get an opportunity to go to District Court and file my objections. Then, if other party decides, I will go to High Court. When I go to the High Court, then from there I go to the Supreme Court. I am appearing in one arbitration of a Malaysian company which has gone to court 33 times, because the Government went to court 33 times to stop that arbitration. I won 33 times and it is still pending before the Supreme Court. So, Sir, it is an unending process. You cannot make it like a civil suit. You have to make it a fast-track arrangement with credibility and concern. That is why I say that it is a wonderful opportunity. We support you in your effort, but we would like to take your effort forward and make India a great destination for arbitration. Thank you.

श्री सुशील कुमार मोदी (बिहार) : उपसभाध्यक्ष महोदय, नई दिल्ली अंतरराष्ट्रीय माध्यस्थम केन्द्र (संशोधन) विधेयक, 2022, जिसे लोक सभा ने सर्वसम्मति से पारित किया है, मैं इसके समर्थन में बोलने के लिए खड़ा हुआ हूं। उपसभाध्यक्ष महोदय, एक कहावत है, Justice delayed is justice

denied. अगर न्याय मिलने में विलम्ब होता है, इसका मतलब है कि आप लोगों को न्याय पाने से वंचित कर रहे हैं। सदन को यह मालूम है कि इस समय सुप्रीम कोर्ट के अंदर लगभग 69,000 केसेज़ पेंडिंग हैं। अगर देश के सभी हाई कोर्ट्स को मिला लीजिए, तो more than 16 lakh cases are pending before different High Courts of this country. जो सबॉर्डिनेट कोर्ट्स हैं, जो नीचे के कोर्ट्स हैं, वहां 4, 29,00,000 केसेज़ पेंडिंग हैं। इसका परिणाम यह हुआ है कि लोगों का न्याय पर से भरोसा कम होता जा रहा है। यह न्याय की प्रक्रिया बड़ी खर्चीली है, यह बहुत लम्बी प्रक्रिया है। कितने वर्ष न्याय मिलने में लगेंगे, यह पता नहीं है, जबकि संविधान की धारा 39 (A) कहती है कि सभी को सस्ता और सुलभ न्याय जल्द से जल्द मिलना चाहिए।

उपसभाध्यक्ष महोदय, जो परम्परागत न्याय की व्यवस्था है, जो कोर्ट की पद्धति है, जो लिटिगेशन की व्यवस्था है, इससे समस्याओं का समाधान होना कठिन है, मुश्किल है। हमारी प्राचीन परम्परा रही है कि जब पंचायत व्यवस्था थी, तो पंच बैठकर गांवों के अंदर चीज़ों का निर्णय कर दिया करते थे। इसीलिए आर्बिट्रेशन क्या है? पक्षों द्वारा आपस में मिलकर विवाद को सुलझाने की जो प्रक्रिया है, यही एक प्रकार का आर्बिट्रेशन है। विभिन्न प्रकार के विवाद का ऑल्टरनेटिव डिस्प्यूट रिज़ॉल्यूशन मैकेनिज़्म क्या है? विवाद को सुलझाने का वैकल्पिक तरीका क्या है? इसका एक तरीका आर्बिट्रेशन है, एक तरीका कॉंसिलिएशन है, एक तरीका मीडिएशन है, एक तरीका नेगोशिएशन है और एक तरीका यह है कि आज लोक अदालतें जो काम कर रही हैं, त्वरित न्याय दिलाने का और आपस में दोनों पक्षों की सहमति से विवाद को सुलझाने का, जिसको आल्टरनेटिव डिस्प्यूट रिज़ॉल्यूशन मैकेनिज्म कहते हैं - आज वह इस नाम से जाना जाता है। आज हम आर्बिट्रेशन की चर्चा कर रहे हैं। कॉंसिलिएशन, मीडिएशन, आर्बिट्रेशन आदि ये सारे शब्द सुनने में एक जैसे लगते हैं, लेकिन कानून की भाषा में सभी में अंतर है। जब जस्टिस रमन्ना चीफ जस्टिस ऑफ इंडिया थे, तब उन्होंने एक बार भाषण देते हुए कहा था कि, Arbitration is the best suited resolution mechanism for commercial world. जिसका अभी विवेक जी जिक्र कर रहे थे कि जो व्यापार जगत है, जो वाणिज्यिक जगत है, उसके लिए यह जो आर्बिट्रेशन है, वह समस्याओं का समाधान करने का सबसे बेहतर तरीका है। To achieve the title of the investor-friendly destination, operating without much hassle. जैसा अभी किरेन जी ने कहा कि एफडीआई आने के बाद भारत के अंदर बड़ी मात्रा में पूंजी निवेश हो रहा है। भारत के अंदर कंपनियाँ बड़ी संख्या में पूंजी निवेश कर रही हैं। यदि वे भारत की कंपनियों के साथ समझौता करके पूंजी निवेश करती हैं और अगर किसी प्रकार का कोई विवाद पैदा हो गया, तो वे सुप्रीम कोर्ट और हाई कोर्ट का इंतज़ार करने के लिए तैयार नहीं हैं, क्योंकि इसमें वर्षों लगेंगे, इसलिए वे चाहते हैं कि कोई ऐसी प्रक्रिया हो, जिससे कि दो कंपनियों के बीच का विवाद - जैसे कोई कॉंट्रेक्ट है, उसका विवाद आर्बिट्रेशन के माध्यम से सुलझा लिया जाए। इसीलिए यह जो आर्बिट्रेशन है, यह एक प्रकार से आपसी सहमति के साथ विवाद को सुलझाना है। जो दोनों पक्ष हैं, वे यह तय करते हैं कि इसमें कितने आर्बिट्रेटर्स होंगे। जैसा अभी विवेक जी ने कहा कि अभी तक आर्बिट्रेशन की जो पद्धति है, वह एड् हॉक पद्धति है। एड् हॉक का मतलब है कि वह संस्थागत नहीं है, वह इंस्टीट्यूश्नलाइज्ड नहीं है। इस बिल के माध्यम से किरेन रिजिजु जी इसको संस्थागत स्वरूप देने का प्रयास कर रहे हैं। अभी क्या व्यवस्था है? अभी यह एड् हॉक है। मान लीजिए कि मेरे और आपके बीच, दो कंपनियों के बीच में विवाद हुआ और हम लोगों ने तय किया कि हम

आर्बिट्रेशन में जाएंगे। हम लोगों ने मिलकर आर्बिट्रेटर का चयन कर लिया। उसकी कहाँ सुनवाई होगी, यह भी हम ही लोग तय करते हैं, उसकी फ़ीस क्या होगी, यह भी हम ही लोग तय करते हैं, उसकी प्रक्रिया क्या होगी, यह भी हम लोग ही तय करते हैं - यह है एड् हॉक आर्बिट्रेशन। इसको प्राइवेट आर्बिट्रेशन भी कह सकते हैं। सर, आर्बिट्रेशन का जो निर्णय होता है, वह बाध्यकारी होता है। जैसा अभी विवेक जी ने कहा है कि अगर यह निर्णय बाध्यकारी नहीं है, तो बाध्यकारी होना चाहिए, नहीं तो फायदा क्या है? यदि बाध्यकारी नहीं है और लेयर पर लेयर है, तो इसका लाभ क्या होगा? इसमें जो आर्बिट्रेशन का निर्णय है, उस पर महत्व दिया गया है। अगर एक बार निर्णय आ गया, तो वह साधारणतया दोनों पक्षों के लिए बाध्यकारी होना चाहिए। जैसा कि अभी किरेन जी बता रहे थे कि इस समय सिंगापुर दुनिया के सबसे बड़े आर्बिट्रेशन सेंटर के रूप में विकसित हो गया है। एक छोटा-सा देश, जिसकी 30-40 लाख तक की भी आबादी नहीं होगी, वह आर्बिट्रेशन सेंटर बन गया है। भारत वह नहीं बन पाया, लेकिन सिंगापुर क्यों बन गया, पेरिस क्यों बन गया, इंग्लैंड क्यों बन गया? दुनिया के बाकी देश - आज भारत में भी जो कंपनियाँ हैं, अगर उनके बीच में कोई विवाद पैदा होता है, तो वे उसके लिए भारत में आर्बिट्रेशन के लिए नहीं जाना चाहती हैं। वे सिंगापुर जाना चाहती हैं।

महोदय, मैं दो-तीन बड़े केसेज़ का जिक्र करूंगा। अभी अमेज़न-फ्यूचर ग्रुप का जो विवाद चल रहा है, उस विवाद का निपटारा कहाँ होगा - वह निपटारा सिंगापुर के अंदर होगा। इसी तरह से टाटा सन्स और डोकोमो नाम की कंपनी के बीच में शेयर एग्ज़िट के अरेंजमेंट को लेकर जो विवाद था, उसका समाधान कहाँ हो रहा है - इसका समाधान भी सिंगापुर के अंदर हो रहा है। डाइची कंपनी का सिंह ब्रदर्स के साथ कॉंट्रेक्ट का जो विवाद था, उसका भी समाधान कहाँ हो रहा है - वह समाधान भी सिंगापुर के अंदर हो रहा है। इस समय सिंगापुर में करीब 153 केसेज़ हैं। भारत के कॉंट्रेक्ट से संबंधित जो सर्वाधिक डिस्प्यूट्स हैं, उनका निष्पादन कहाँ हो रहा है - उनका निष्पादन सिंगापुर में हो रहा है। सिंगापुर में कंपनीज़ के 153 डिस्प्यूट्स हैं। 2018 में जहाँ भारत के 12 डिस्प्यूट्स गए थे, आज वहाँ भारत के 153 डिस्प्यूट्स चल रहे हैं। लोग कोर्ट की प्रोसीडिंग में जाना नहीं चाहते हैं। उसमें लंबा समय लगता है, लंबी प्रक्रिया होती है। इस समय देश के अंदर इस प्रकार के 38 संस्थान काम कर रहे हैं। जैसा कि मैंने कहा है कि एक एड् हॉक अरेंजमेंट है, वे किसी संस्था के माध्यम से आर्बिट्रेशन नहीं कराते हैं। यह किसी इंस्टीट्यूशन के माध्यम से नहीं होता है, बल्कि आप और हम मिल गए, दोनों ने मिलकर कोई आर्बिट्रेटर तय कर लिया और वह मिलकर समाधान निकालता है। भारत सरकार जो बिल लाई है, उसमें नाम बदलने के साथ-साथ हम भारत में एक स्वतंत्र, निष्पक्ष और स्वायत्तशासी आर्बिट्रेशन की संस्था का निर्माण करें। जिसमें उसी प्रकार की क्षमता हो, जो क्षमता इंग्लैंड, जेनेवा या सिंगापुर के आर्बिट्रेशन सेंटर के अंदर है, उसी प्रकार की क्षमता उसके अंदर हो और इसलिए देश के अंदर अलग-अलग 38 सेंटर्स काम कर रहे हैं। उनमें से एक पालकीवाला के नाम पर है। हर राज्य में कोई न कोई आर्बिट्रेशन सेंटर काम कर रहा है, लेकिन यह सरकारी नहीं है, इनमें स्वतंत्र रूप से लोग काम कर रहे हैं।

मैं महाराष्ट्र की सरकार को धन्यवाद देना चाहूंगा कि महाराष्ट्र सरकार की पहल पर पिछले दिनों मुम्बई में एक आर्बिट्रेशन सेंटर प्रारम्भ हुआ। महाराष्ट्र की सरकार ने एक निर्णय लिया है कि महाराष्ट्र के अंदर जो भी हमारे कॉन्फ्लिक्ट्स होंगे, उसमें एक क्लॉज़ होगी कि अगर कोई

विवाद होगा तो उसके समाधान के लिए हम सिंगापुर नहीं जाएंगे या दिल्ली नहीं जाएंगे, बल्कि महाराष्ट्र का जो आर्बिट्रेशन सेंटर है, वहीं पर इसका समाधान किया जायेगा। कॉंट्रैक्ट में एक क्लॉज़ के अंदर इसको शामिल किया गया है और अभी तक 6 महीने में 75 केसेज़ की हियरिंग वहां पर हो चुकी है। मैं सभी राज्यों से भी आग्रह करूंगा कि जहां-जहां, जिन-जिन राज्यों में आर्बिट्रेशन सेंटर्स हैं, सरकारें भी इनको प्रारम्भ करें और यह क्लॉज़ में डालें कि बाहर जाने के बजाय उनका समाधान उन्हीं राज्यों के अंदर हो सकता है तो लोगों को सिंगापुर, लंदन और पेरिस जाने की आवश्यकता नहीं पड़ेगी।

भारत को भारत सरकार एक हब के रूप में विकसित करना चाहती है कि दुनिया के बाकी देशों के लोग भी अपने विवादों का निपटारा कराने के लिए जैसे सिंगापुर जाते हैं, वैसे ही वे भारत में आयें, दिल्ली आयें और यहीं पर विवादों का निपटारा कर सकें। इसके लिए उस संस्थान की विश्वसनीयता चाहिए, क्रेडिबिलिटी चाहिए, एक्सपर्ट्स चाहिए, विद्वान लोग चाहिए। आज जो सबसे बड़ी कमी है, वह इसी बात की कमी है कि जो कमर्शियल आर्बिट्रेशन है, उसके सेंटर के रूप में तो हम काम करना प्रारम्भ कर रहे हैं, लेकिन हमारे पास एक्सपर्ट्स नहीं हैं, विश्वस्त और जानकार लोग नहीं हैं और दुनिया की बेस्ट प्रेक्टिसेज़ को हमने अपने यहां इस्तेमाल नहीं किया है। मैं आदरणीय प्रधान मंत्री जी को धन्यवाद देना चाहूंगा कि इस साल के बजट में भारत सरकार ने घोषणा की है कि गुजरात के अहमदाबाद में जो गिफ्ट सिटी (गुजरात इंटरनेशनल फाइनेंस टेक सिटी) है, वहां पर एक इंटरनेशनल आर्बिट्रेशन सेंटर इसी वर्ष प्रारम्भ करने का भारत सरकार ने बजट में एलान किया है।

कुल मिलाकर जो इस पूरे बिल का लुब्ब-ए-लुबाब है, वह यही है कि आर्बिट्रेशन के माध्यम से समस्याओं का कैसे समाधान हो सके। उसके अंदर पार्टीज़ को इस बात की आजादी होती है कि वे आर्बिट्रेटर की नियुक्ति और उसकी बहाली कर सकें। यह संस्था क्या काम करेगी, जैसा मैंने अभी बताया, अभी एक एड् हॉक काम हो रहा है। जब इसे एक संस्था का स्वरूप मिल जायेगा तो लोग उस इंस्टीट्यूशन के पास जाएंगे, जो दिल्ली की संस्था है, उसका नाम परिवर्तित किया गया है, लोग उस संस्था के पास जाएंगे, वह आर्बिट्रेटर बहाल करेगी, वह उसे देखेगी कि आर्बिट्रेशन का काम ठीक से चल रहा है कि नहीं चल रहा है, फिर वह निर्धारित करेगी। हिन्दुस्तान के अंदर अलग-अलग संस्थाओं के द्वारा जितने अवार्ड होंगे, उसकी वह रिपॉज़िटरी के रूप में काम करेगी तो आज जो एड् हॉक काम चल रहा है, इसके बजाय इसे एक संस्थागत रूप दिया जाये, ताकि दुनिया भर के लोग अपनी समस्याओं का निष्पादन कराने के लिए भारत आ सकें। आज जो विदेशी कम्पनियां हैं, वे फॉरेन को ही प्रेफर करती हैं, जैसा मैंने कहा कि भारत की कम्पनियां तो कम ही रही हैं, लेकिन फॉरेन की कम्पनियां भी भारत में आ सकें, यह बहुत आवश्यक है।

इसलिए इस बिल के द्वारा एक तो नाम परिवर्तन किया गया, यह छोटा सा संशोधन है कि नई दिल्ली के बजाय इसका नाम बदला गया है, नहीं तो लोग समझेंगे कि नई दिल्ली में तो पहले से ही एक आर्बिट्रेशन सेंटर है, एक नया सेंटर यह नई दिल्ली के लिए है, केवल इसलिए इसका नाम बदलकर इसको किया गया है। इसका नाम बदला जा रहा है।

जैसा मैंने शुरू में कहा कि करोड़ों की संख्या में कोर्ट में केसेज़ पेंडिंग हैं, इनका जल्द से जल्द निष्पादन कैसे हो, यहां बहुत सारे विद्वान, अधिवक्ता, महाधिवक्ता बैठे हुए हैं। एक बात का मैं किरेन जी को, माननीय मंत्री जी को सुझाव देना चाहूंगा कि हाई कोर्ट और सुप्रीम कोर्ट में वैकेशन

का सिस्टम है। हिन्दुस्तान में कहीं भी वैकेशन का कोई प्रावधान नहीं है। अगर कोई आदमी काम करता है तो उसे साल में 50 छुट्टियां मिलेंगी, 60 छुट्टियां मिलेंगी, जितनी छुट्टियां हैं, अर्न्ड लीव, पेड लीव, जो भी लीव है, लेकिन ऐसा नहीं होता कि सचिवालय डेढ़ महीने के लिए बन्द कर दिया गया। किसी ऑफिस को महीनों बंद कर दिया गया, लेकिन भारत के अंदर हमने एक ऐसी पद्धति को स्वीकार कर लिया कि सुप्रीम कोर्ट गर्मी के अंदर डेढ़ महीने बंद रहेगा, जाड़े के अंदर 20 दिन बंद रहेगा। आज देश के अंदर सारी संस्थाएँ, सारे ऑफिसेज़ 365 दिन काम करते हैं और अगर किसी को छुट्टी चाहिए, यानी एक आदमी छुट्टी पर जाएगा, तो दूसरा आदमी काम करेगा, अगर दूसरा आदमी छुट्टी पर जाएगा, तो तीसरा आदमी काम करेगा। कोई कह सकता है कि वैकेशन जज काम करते हैं, लेकिन वैकेशन बेंच में कितना काम होता है, यह हम सब लोग जानते हैं। उपसभाध्यक्ष महोदय, यह एक ब्रिटिश परंपरा है। आदरणीय प्रधान मंत्री जी ने कहा है कि हमारी संस्थाओं में, हमारी चीजों के अंदर जो विदेशी जड़ें हैं, हम उनको धीरे-धीरे समाप्त करेंगे।

उपसभाध्यक्ष महोदय, यह परंपरा क्यों प्रारंभ हुई, मैं इसके बारे में दो मिनट में संक्षेप में बताना चाहूँगा। आजादी के पहले उस ज़माने में जज अंग्रेज़ होते थे, उनको यहाँ की गर्मी बरदाश्त नहीं होती थी। उस समय यहाँ से हवाई जहाज नहीं चलता था, तो उनको पानी के जहाज से इंग्लैंड जाने में एक महीना लगता था। इस तरह से एक महीना जाने में, एक महीना आने में और फिर एक महीना वहाँ छुट्टी बिताने में लगता था। इसलिए यह जो परंपरा प्रारंभ हुई, खास कर स्कूलों में और कोर्ट के अंदर, इस ब्रिटिश परंपरा की जड़ें वहाँ पर हैं। आज स्कूलों में वैकेशन होती है, लेकिन टीचर्स के लिए वैकेशन नहीं है। बच्चों की बात तो समझ में आ सकती है। एक और आश्चर्य की बात है कि सबॉर्डिनेट कोर्ट्स में किसी प्रकार की वैकेशन नहीं है, लेकिन सुप्रीम कोर्ट और हाई कोर्ट्स के अंदर इस प्रकार की वैकेशन है। जस्टिस लोढ़ा ने 2014 में कहा था, वे चीफ जस्टिस थे। He sought to eliminate this vacation. जब जस्टिस चंद्रचूड़ इलाहाबाद हाई कोर्ट के अंदर जज थे या शायद चीफ जस्टिस थे, उस समय उन्होंने यह निर्णय लिया कि वे छुट्टी पर नहीं जाएँगे, वैकेशन पर नहीं जाएँगे। जस्टिस चंद्रचूड़ वालंटेरली छुट्टी पर नहीं गए और काम करते रहे। अभी जस्टिस चंद्रचूड़ सुप्रीम कोर्ट के चीफ जस्टिस हैं। इसलिए मैं आपके माध्यम से कहना चाहूँगा कि "vacate vacation", यानी "छुट्टियों की छुट्टी करो"। छुट्टियों के लिए छुट्टी की आवश्यकता नहीं है। आपको जितनी छुट्टी लेनी हो, आप छुट्टी लें, लेकिन छुट्टियों के लिए छुट्टी की आवश्यकता नहीं है। मैं किरेन रिजिजु जी से भी आग्रह करूँगा, वे एक बहुत क्रांतिकारी मंत्री हैं, वे बहुत सुधार का काम भी कर रहे हैं, कि इस विषय को भी आगे कैसे बढ़ाया जाए, इसके बारे में विचार करना चाहिए।

उपसभाध्यक्ष महोदय, मुझे लगता है कि सारा सदन सर्वसम्मति से इस बिल को अपना समर्थन देगा, ताकि इस बिल के माध्यम से हम पूरी दुनिया के अंदर भारत को आर्बिट्रेशन के एक बड़े हब के रूप में विकसित कर सकें। इन्हीं शब्दों के साथ, मैं इस बिल का समर्थन करता हूँ। धन्यवाद।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सुखेन्दु शेखर राय जी।

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, at the outset, I may please be allowed to give a short background of the 2019 Act, that is, New Delhi International Arbitration Centre Act before I deal with the present Bill.

If I refer to the Act of 2019, it says *inter alia,* and I quote, "And whereas the International Centre ..." There was an International Centre for Alternative Dispute Resolution. There was a Centre; and it was set up in the year 1995 under the aegis of Central Government and registered under the Societies Act, as mentioned by Vivek Tankhaji. Now "Whereas the International Centre for Alternative Dispute Resolution has not been able to actively engage and embrace developments in the arbitration ecosystem and to create a reputation par excellence keeping pace with the dynamic nature of arbitration over more than two decades." "And whereas it has become expedient to take over the undertakings, etc. ..."

On 2nd March, 2019, an Ordinance was promulgated to take over that Centre, its assets, moveable and immovable, everything, and the fund. So, in 1995, that Centre was set up by the Central Government and it was taken over by way of promulgation of an Ordinance on 2nd March, 2019, after a lapse of 14 years. I am not saying that the previous Government was responsible for that or the present Government is, but the fact remains that it took 14 years for the Government to understand that that society of arbitration was not functioning as per international, or any other standards. That Ordinance was challenged by the International Centre for Alternative Dispute Resolution, the earlier Centre, in the Delhi High Court and the Delhi High Court granted stay initially. Ultimately it was vacated, but in between, the Government was pressing hard and a question was raised in the court as to what was the hurry. Then, the learned Counsel -- I hope I remember it right; I have gone through the records -- appearing for the Government said, "We have committed before the World Bank and by 19th May, 2019, we shall come out with some positive results." So, it was committed before the World Bank by the Indian Government that by such and such date they would come out with some positive results and that was the reason for the hurry. So, an Ordinance was hurriedly promulgated and on the same day that old Centre was taken over. Shortly thereafter, the new regime came in 2019, as we all know, and the Cabinet passed a Resolution approving this New Delhi International Arbitration Centre Bill. The Bill came to the Lok Sabha on the 10th of July, 2019 and the Rajya Sabha passed it on 18th July, 2019, in just eight days. The original Bill of 2019 was neither referred to any Standing Committee nor discussed in any Select Committee. I am referring to these developments to underline the fact that in the earlier case, the Government was under pressure from the World Bank, and the intention was not as is being spelt out by the Government now, that they want to

develop an international centre, an institute of national importance, etc. That was not the real intention; the real thing was pressure from the World Bank. Be that as it may, it is stated here that the only purpose of bringing this Amendment Bill is to change the name of the Centre from 'New Delhi International Arbitration Centre' to 'India International Arbitration Centre' and to make some other small amendments and rectifications. My question to the hon. Minister is as to whether rules and regulations have been framed during the past three years under this Act, whether the objects and functions to be exercised by this Arbitration Centre have already been set up and to what extent these have been fulfilled. For example, Section 14 of the 2019 Act says, "Objects of the Centre" -- I am not going into the details of the Bill, but just make some bullet points -- 'to bring targeted reforms, to develop it as a flagship institution for conducting international and domestic arbitration, to promote research, study, providing training, etc., to provide facilities and administrative assistance for conciliation, mediation and arbitral proceedings and to maintain panels of accredited arbitrators and conciliators'. Even in his opening remarks, the hon. Minister said that they wanted to create a panel of arbitrators, and so on. My question is: during the past three years, how many of these objects have been implemented by the Government? Section 15 of 2019 Act, the original Act, contains certain provisions and, says: (a) to facilitate for conducting international and domestic arbitration and conciliation in the most professional manner; (b) to provide cost effective and timely services for the conduct of arbitration and conciliation at national and international level; (c) to promote studies, etc., etc. Now, there are seven such functions to be performed by the New Delhi International Arbitration Centre. My question to the hon. Minister is: Has this Institution at all become functional as per Section 15 of the Act during the past three years? If so, to what extent? Now, there is nothing more to elaborate or elucidate because I should confine myself to the present Bill. Now comes the question: Why 'New Delhi' and why 'India'? That has been explained by the hon. Minister very carefully and in a nice manner. He said that there are so many institutions under the name and style of 'New Delhi Arbitration Centres', etc. The Government has come to understand or know of this after a lapse of three years. When the 2019 Bill was originated, neither the Legislative Department nor the Law Ministry, as a whole, or any other authority of the Government was aware of existence of such 'New Delhi Arbitration Centres' in the country! It took them three years to know, understand and come before the Parliament to spoil its valuable time for the change of name, and with this speed, we are going to establish an international centre of excellence for arbitration, mediation, etc! Who will come to India? Those who are going to Stockholm or Paris or London or Singapore, will they come to India

if we move in this direction with such time that we took three years to change the name of the institution? So far as I understand, neither the rule, nor has the regulation been framed under this Act. The Government is concerned only with change of name to show that here is a bigger Arbitration Centre; for the past 14 years nothing happened, but we have done it. What you have done, you are only renaming it. You have come with a bill to change the name. I am not opposing it. Don't laugh at me; I am not opposing it. I am putting some relevant questions. If you satisfy any Member of this House by replying to these questions, I will be the happiest person. What is in a name? It reminds me the act 2, scene 2, of Shakespeare's epoch-making drama 'Romeo and Juliet' wherein Juliet's famous soliloquy was, and I quote:

"What's in a name?
That which we call a rose
By any other name would smell as sweet."

Juliet meant to say that Romeo would still have all the perfection he had even if he were not called Romeo. Whether it is called 'New Delhi' or 'India', it matters little to me. And, I know that for those, who will be interested in international arbitration, it will be meaningless whether its name is 'New Delhi' or 'India' because everybody knows that New Delhi is the Capital of India. Even though the smell of the rose, 'New Delhi', is not less than that of 'India', yet it need not be undermined too. Similar is the position regarding this Arbitration Centre.

Finally, there is a trend, and I must say that without any reason or rhyme, this renaming of roads, railway stations, places, stadiums, medical colleges, etc., is happening. Therefore, on introduction of such a Bill today for the change of name of an Act, I would like to know whether it will be a regular feature in the future for renaming other Acts also. Thank you, Sir.

SHRI P. WILSON (Tamil Nadu): Sir, when the word 'India' is used instead of 'New Delhi', we have no objection to this Bill. No doubt, we have a very competent Law Minister, but the draftsman is not competent. Had he used this word 'India' in 2019, it would not have made us to sit here and discuss and pass this Bill only for the purpose of substituting the word 'New Delhi' with the word 'India'.

It costs around Rs 2.5 lakhs per minute to the Exchequer for running the Parliament for a minute. If we calculate for both, Lok Sabha and Rajya Sabha, the combined expenditure of the Exchequer for the present Bill would be Rs.1.5 crore. Due to the incompetent draftsman, so much money is being wasted. That is why I

am asking for such competent draftsman, along with an editorial board, to understand the needs of the Bill and its long-term ramifications. Before tabling any Bill before the Parliament, the stakeholders should be consulted. The legislative impact assessment should also be done. That is how the participation of all will be there in bringing out a Bill.

There is an emergent need to reconsider our arbitration laws, as they are becoming detrimental for Government contracts. I am sorry to say that the contractors are looting money from the Government by systematically abusing the arbitration procedure. I have to say this now. Reliefs are being granted by the Arbitrators, which a Court would have refrained under the given circumstances. We have to understand that the private parties are very diligent in appointing arbitrators based on their background. There are awards being passed against the Government wherein the claims awarded are so enormous that it is making the contract economically unfeasible, thereby causing further loss to the public exchequer.

Under the existing Section 34 of the Arbitration and Conciliation Act, 1996, the Court has powers only to set aside an erroneous, patently illegal award and remit it back to the Arbitral Tribunal for de-novo hearing. The powers for altering, modification, reversing the award, including powers of re-appreciating the evidence, should also be provided under Section 34 to the Court to prevent abuse of arbitral proceedings.

Such exorbitant awards are not just affecting administrative efficiency but also causing great losses to the public sector undertakings and the Government. There is a need to keep a check on the quality awards passed by the Arbitral Tribunals involving Government contracts, as they deal with public money and also act as an impediment to the development works carried out by the Government. The tendency of certain public sector undertakings having arbitrators' panel and appointing arbitrators from that panel should also be avoided. A law can be brought to that effect. Instead independent arbitrators can be sought from the Arbitration Centres. The fees of arbitrators should be regulated and should be reasonable. Conducting arbitration in five-star hotels should be avoided. To make arbitration cheaper and accessible to all persons, these things have to be followed.

Sir, in order to project India as an arbitration hub, a sense of assurance is needed to be inculcated amongst the parties by providing them a remedy against such arbitral awards, which may threaten their existence itself. Granting powers for modification, re-appreciation of evidence and alteration of the award by the court under Section 34 would lead to development of such jurisprudence, which would act as a guardrail against such offending arbitral awards. My suggestion is that if an

amendment to Section 34 is not possible, then, please remove the arbitration clauses from all the Government and private contracts as it creates havoc.

Sir, the Legal Services Authority should have a list of panel of arbitrators who are ready to do arbitrations free of cost, and, they should make the same available to all litigants who are interested in the arbitration so that the doors of arbitration would be open to poor litigants. I request the hon. Law Minister to consider this suggestion.

Sir, what our country needs is a robust arbitration regime. Merely changing the name would not do the job. We have to rehaul the Arbitration Act so as to achieve the real intention of the Act. Thank you very much.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you, Wilson ji. Now, Shri Sushil Kumar Gupta.

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : उपसभाध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण बिल पर बोलने का मौका दिया, इसके लिए आपको धन्यवाद। मैं 'नई दिल्ली अंतरराष्ट्रीय माध्यस्थम केंद्र (संशोधन) विधेयक, 2022' के पक्ष में खड़ा हुआ हूँ। हम बहुत सी मार्केट एसोसिएशन्स से जुड़े हुए हैं। हम देखते हैं कि दो व्यापारियों के बीच झगड़े हो जाते हैं, तो मार्केट एसोसिएशन के पदाधिकारी मध्यस्थता करते हैं और दोनों का झगड़ा बिना पैसे के सुलझ जाता है। व्यापारी अपनी-अपनी गलतियों को स्वीकार करते हुए एक-दूसरे के फैसले का सम्मान करते हैं और फिर व्यापार उसी तरीके से निर्बाध गति से आगे बढ़ता है।

महोदय, भारत के अंदर अंतरराष्ट्रीय व्यापार बढ़ रहा है। हमारे बच्चे हर रोज दुनिया के नए-नए देशों के अंदर, उसको ग्लोबल सिटी मान कर व्यापार कर रहे हैं और व्यापार को बढ़ा रहे हैं। व्यापारियों के बीच अंतरराष्ट्रीय झगड़ों को सुलझाने के लिए अंतरराष्ट्रीय आर्बिट्रेशन सेंटर की विश्वसनीयता बढ़ाने के लिए अनुभवी तथा विश्वसनीय व्यक्ति चाहिए, जो मध्यस्थता करके सारे झगड़े को सुलझा सके। अंतरराष्ट्रीय आर्बिट्रेशन सेंटर की भारत में विश्वसनीयता और अच्छी होगी, जब हम समयबद्ध तरीके से समय-सीमा के अंदर झगड़ों को सुलझा सकेंगे। हमारे देश के अंदर करोड़ों मुकदमे अदालतों में लंबे समय से लंबित हैं। यदि हम उनको भी जल्दी से निपटा सकें, तो दुनिया के देशों का विश्वास हमारे देश के आर्बिट्रेशन सेंटर के प्रति भी बढ़ेगा और न्याय प्रणाली के प्रति भी बढ़ेगा।

महोदय, भारत में कानूनी सहायता, आर्बिट्रेशन सेंटर्स बहुत महँगे हो गए हैं। मेरा आपसे अनुरोध है कि इन सेंटर्स में कई तरह की फीस लगती है, कृपया आप उन्हें कुछ कम करने का प्रयास करें ताकि दुनिया के देश हमारी तरफ आकर्षित हो सकें। हमारे देश की कानूनी सहायता बहुत पारदर्शी है, न्याय प्रणाली बहुत पारदर्शी है, उसी तरीके से मोस्ट इफेक्टिव आर्बिट्रेशन सेंटर इंडिया में बने और वह पारदर्शी और बेहतर होना चाहिए। आर्बिट्रेशन सेंटर में पारदर्शी तरीके से कम लागत में फैसले होने चाहिए ताकि दुनिया के सभी व्यापारी सिंगापुर, पेरिस इत्यादि देशों को छोड़ कर हिन्दुस्तान की तरफ आकर्षित हों, हिन्दुस्तान के अंदर अपने आर्बिट्रेशन केसेज़ को लेकर आएँ और अन्य के मुकाबले हमारे देश पर ज्यादा विश्वास कर सकें।

महोदय, अंत में मैं इस बिल का सपोर्ट करते हुए आपके माध्यम से माननीय मंत्री जी से कहना चहता हूँ कि केवल नाम बदलने से कुछ भी नहीं होगा, क्योंकि सारी दुनिया जानती है कि नई दिल्ली हिन्दुस्तान की राजधानी है और देश की राजधानी के ऊपर सारी दुनिया विश्वास करती है, इसलिए नाम बदलने की जगह लोगों का विश्वास बदलना पड़ेगा। लोगों का विश्वास बदलने के लिए, हमें अपनी कार्यप्रणाली को बदलने की जरूरत है, इसमें पारदर्शिता बढ़ाने की जरूरत है, न्याय की कीमत को घटाने की जरूरत है। अनुभवी और सक्षम व्यक्तियों को मोटिवेशन देकर, उन्हें इज़्ज़त देकर इस आर्बिट्रेशन के काम में लगाना पड़ेगा, ताकि वे कम समय में अधिक से अधिक काम कर सकें, हमारे व्यापार को भी बढ़ावा मिल सके और दुनिया के व्यापारियों को इस देश के ऊपर विश्वास हो सके कि हिन्दुस्तान एक ऐसा मुल्क है, जो बढ़ते हुए ग्लोबल व्यापार में, आज दुनिया में बढ़ती हुई प्रतिस्पर्धा में आगे बढ़ रहा है। उन्हें लगेगा कि हम भी इस देश में आएंगे, तो हमें अवश्य न्याय मिलेगा, क्योंकि इस देश की न्याय प्रणाली सक्षम है, इस देश का आर्बिट्रेशन सेंटर सक्षम है। मेरा माननीय मंत्री जी से यही निवेदन है, क्योंकि व्यापार बढ़ रहा है और हमारे नये-नये बच्चे दुनिया के अलग-अलग कोनों में जाकर व्यापार कर रहे हैं। वे स्टार्ट-अप्स हैं, इसलिए वे पेरिस या सिंगापुर जैसे आर्बिट्रेशन सेंटर्स को अफोर्ड नहीं कर पाते हैं। आप हमारे देश में कम लागत वाला आर्बिट्रेशन सेंटर बनाएं, ताकि दुनिया को विश्वास हो और कम-से-कम हमारे बच्चे तो उन आर्बिट्रेशन सेंटर्स को प्रेफर करें, धन्यवाद।

DR. PRASHANTA NANDA (Odisha): Thank you, Sir, for giving me opportunity to speak on this Bill. As I understand from the introductory speech of the hon. Minister that the Government's objective by changing the name of this institution is to reflect the aspiration of India to be a hub of international commercial arbitration and move away from a city-centric name. Moreover, the Amendment tries to encourage other forms of dispute resolution mechanisms, apart from arbitrations, to also be facilitated by the Centre. The Government, through the medium of this Bill, seeks to increase the time-limit from two to five years from the commencement of the Act to issue provisions in the official Gazette that can facilitate in the implementation of the same without being inconsistent with the principal Act.

The NDIAC was established not only to facilitate arbitration in India but also to promote research and training in arbitration. The principal Act requires the NDIAC to maintain a panel of professionals to conduct dispute resolutions as well. While increased use of arbitration in India can help in decreasing the backlog of the judiciary and ensure speedy measures for dispute resolution, it still faces several challenges. I would like to say that, for instance, India does not have an arbitration bar, which means that a significant number of arbitration cases take place either on the weekends or post-court hours, which limits the ability of this dispute resolution mechanism to reach its full potential.

I would like to draw the attention of the hon. Minister that several questions arise with the Amendment proposed by the Government. Was the Government not cognizant of the fact that NDIAC was named city-centric in nature in 2019 when, in fact, it was an institution of national importance? Will changing the name enable the Centre to become a domestic and international hub for arbitration? What other steps is the Government taking to compete with other international hubs of arbitration, especially in Asia, such as Singapore? With countries like Singapore and France offering lucrative and well-established arbitration centers, it will be a tough challenge for the Government to make India an arbitration hub. Furthermore, IIAC might face challenges domestically too. For instance, the Punjab and Haryana High court has proposed to the Indian Government to open an arbitration centre of international status in Gurugram too.

I support this Bill expecting the replies from the hon. Minister. Thank you.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, it is well appreciated that it is an institution of national importance. If we compare it with the parent Act, the parent Act provides for only domestic and international arbitration and conciliation, whereas the Amendment Bill provides for other forms of alternative dispute resolution in the manner to be specified by the Central Government through regulations. I expect the hon. Minister to specify the regulations at least in the near future. I have four suggestions to make to the hon. Law Minister in this regard.

I suggest that the Government should ensure minimum judicial interference and maximum institutional autonomy. In the *ad hoc* arbitration, the parties are unable to mutually agree on an arbitrator. Section 11 of the Arbitration and Conciliation Act, 1996 empowers the Supreme Court or the High Court to appoint an arbitrator. However, the biggest problem in this regard is, the courts take several months to appoint an arbitrator which results in substantial cost to the parties. This defeats the very purpose of arbitration. It is meant to be fast. It is meant to be a cost-effective method of resolving the dispute. Interestingly, Section 11 of the Arbitration and Conciliation Act also empowers the Supreme Court and the High Court to delegate the function of appointing an arbitrator to any person or institution. This is in the existing Act. However, in the past, there was not a single case where the Supreme Court or the High Court empowered or delegated the power and it is hardly seen in any of the courts. Hence, I suggest that the International Arbitration Centre should be designated as a default institution. It cannot be put completely in the hands of the Supreme Court or the High Court, as the case may be. This is for appointment of arbitrators in *ad hoc* arbitrations. I am talking about *ad hoc* arbitration. This has

already been done in arbitration-friendly countries like Singapore and Hong Kong. This will ensure minimum judicial interference and maximum institutional autonomy. This is one suggestion.

The second suggestion, Sir, which I would like to make, is the problem of having retired judges as arbitrators. This has to be addressed. The worrying trend is emerging in India's arbitration landscape where the retired judges are largely appointed as arbitrators. Why only retired judges? I am not saying serving judges. Rather I urge the Government and the hon. Law Minister to promote the growth of arbitrator community in India like judges community. The dire need to ensure arbitration in India does not amount to mere post-retirement opportunity for judges. That is not the intent of the Act. The retired judges, who become arbitrators after retirement, conduct arbitration proceedings like court proceedings. This would not be correct. This would not be incorrect to say that today's judge after retirement becomes an arbitrator. This is the present trend in this country. This has to be addressed by the Government.

The third suggestion, which I would like to make in this regard, is about skilled human resource. Concerns have been expressed about the Arbitration Centre lacking expertise required for its effective functioning. The rules issued by the Centre under the parent Act don't prescribe arbitration experience as mandatory experience. For the appointment of counsel, even though they are required to deal with the matters relating to domestic and international arbitrations, I suggest to the Government that the arbitration experience should be made mandatory for the Counsel in the nascent stage of development itself. I hope the Government will ensure that qualified professionals are engaged in the Arbitration Centre rather than what I have stated just now.

4.00 P.M.

Sir, the fourth suggestion that I would like to make is about lessons from Singapore and Hong Kong. In case of arbitration, many parties, which have got money, prefer to go to Singapore or Hong Kong or London. Why and why not India? Our Asian neighbours like Singapore and Hong Kong have become top arbitral destinations due to the immense financial and infrastructural support they got from the Government and the balanced approach. On the other hand, please see the figures here. In 2020-21, the Government has allotted only Rs.1 crore to the arbitration centre; in 2022-23, it has been raised to Rs.3 crore. I urge the Government and the Law Minister to

extend adequate financial resources for the development of arbitration centre so that this can emerge as India's international arbitration centre.

Sir, there is no doubt that this Bill will give a loud and clear message to the international community about India's arbitration friendly environment. Therefore, with these suggestions, we support the Bill.

PROF. MANOJ KUMAR JHA (Bihar): Hon. Vice-Chairman, Sir, one of the greatest regrets of my life, which I would share, is that I could not pursue law. I got admitted in the same institution, CLC, but then I withdrew and did something else. Listening to others and the hon. Minister Saheb himself and learning from the fact, कि जब से आया हूं, तब से कोई भी कानून किसी के लिए भी बने, it is lawyer's delight. उनकी ज़िन्दगी रौशन होती जा रही है। बाकी कहीं रौशनी हो या न हो। इसलिए हर दल में वकीलों की बड़ी पूछ है, चाहे वे उधर हों या इधर हों। It's a regret. Anyway, Mr. Vice-Chairman, Sir, मैं कोशिश कर रहा था कि हिन्दी में ही बोलूं, क्योंकि भाजपा के मित्र कहते हैं कि हिन्दी में बोलो, लेकिन यह बड़ा टेक्निकल सब्जेक्ट है, मैं आर्बिट्रेशन की हिन्दी अभी तक नहीं समझ पाया हूं कि उसकी हिन्दी क्या है। ...(**व्यवधान**)... अब बताइए इतना लम्बा-चौड़ा मतलब है, मध्यस्थता। Anyway, Mr. Vice-Chairman, Sir, in the backdrop, I would say....

विधि और न्याय मंत्रालय में राज्य मंत्री (प्रो. एस.पी. सिंह बघेल) : आरजेडी कहती है, लोक-भाषा, लोक-भोजन और लोक-भूषा।

प्रो. मनोज कुमार झा : सर, मैं कोशिश कर रहा हूं। आप बिल सरल बनाइए। मैं बघेल साहब के बारे में कुछ नहीं कहना चाहता। आजकल इनको भी सपने में लोग आने लगे हैं।

खैर, सर, माननीय कानून मंत्री जी, न्यायपालिका की बेरुखी एक बहुत बड़ा मसला है और तब और ताज्जुब होता है, जब दो दिन पहले स्वयं न्यायपालिका कहती है कि आपको प्रशासनिक सहयोग नहीं है, इसलिए ये आर्बिट्रेशन सेंटर्स नहीं चल रहे हैं, तो यह दोहरा चरित्र -- मैं न्यायपालिका पर टिप्पणी नहीं कर रहा हूं, सिर्फ अपने विचार व्यक्त कर रहा हूं -- यह नहीं होना चाहिए कि नहीं कर पा रहा है। दूसरी तरफ आपकी खुद की बेरुखी होती है। अवॉर्ड हो जाता है और उसके बाद फिर ट्रायल कोर्ट में मामला चला जाता है और एक लम्बी प्रक्रिया होती है। मैं समझता हूं कि इस पर कुछ फेरबदल हो, सुधार हो। हमारे कई दोस्तों ने कहा, प्राथमिक तौर पर आर्बिट्रेशन की हमारी जो प्रेफरेंस रही है, वह तदर्थवाद की रही है, एड्हॉकिज्म की रही है। जब आप इसको फ्रेम करें तो सबसे पहले you have to address that. Having said that, Sir, I have a couple of points more.

सर, मेरे एक बिहार के साथी और सीनियर लीडर सुशील कुमार मोदी जी कह गए कि प्राचीन काल में पंच परमेश्वर हुआ करता था। सर, उतने प्राचीन काल में मत जाइए, क्योंकि हर पंच परमेश्वर नहीं हुआ करता था। उसको भी हम आज तक भुगत रहे हैं। कुछ बीच का मसला रखिए, ताकि एक बेहतर व्यवस्था बने। Sir, I believe that this is one of the greatest USPs of

this Government and I hyphenate between the Government and the hon. Minister. He is not only a name-changer, I wish you become a game-changer. क्योंकि आपके यहां नेम चेंजर वाले बहुत बड़ी तादाद में हैं। उनका बस चले तो वे सुबह उठकर अपने घर का नाम बदल दें, सड़क का नाम बदल दें। सर, वह नहीं करना है। मैं सुखेन्दु भाई की तरह आपको रोमियो जूलियट तक भी नहीं ले जाना चाहता हूं, हालांकि टेम्प्टेशन मेरी भी थी कि रोमियो के साथ आपको जोड़ दूं। Sir, lack of good administrative facilities. What even Vijayasai Reddy*ji* said, Vivek *bhai* said, Sukhendu*ji* said, that has to be underlined as one of the priorities. बेहतर प्रशासनिक सुधार कीजिए। विजय साई रेड्डी जी ने रिटायर्ड हाई कोर्ट और सुप्रीम कोर्ट के जज की बात की। इसलिए मैंने कहा कि वकालत करनी चाहिए। जज बनता तो जब तक एज न होती, तब तक जज रहता और जज रहने के बाद किसी न किसी आयोग का, आर्बिट्रेशन का मेम्बर बन जाता या चेयरमैन बन जाता। यह जो एहसास-ए-कमतरी है, वह मेरे अंदर ही नहीं है, बल्कि इस सदन में कई सदस्यों के अंदर होगा कि काश, हम वहां क्यों न हुए? एक और मसला है, within the Bill, public policy. Usually, it gets vitiated in the name of public policy. Please define public policy where in clear cut terms, इसको परिभाषित करने की जरूरत है। ताज्जुब इस बात का है कि इस तरह के सेंटर्स की शुरुआत हुई थी-चाहे कहीं भी हो - सिंगापुर हो, हाँग काँग हो, लंदन हो, वह इसलिए थी कि नॉर्मल कोर्ट्स के बर्डन को कम किया जाए। इन मसलों का चरित्र थोड़ा अलग था। अब यह है कि बर्डन कम होने की बजाय हमने नई दुविधाएं और विसंगतियां पैदा कर दी हैं। मुझे उम्मीद है कि आपके इस नए सेंटर के साथ ये दुविधाएं और विसंगतियां खत्म होंगी। एक और बात जस्टिस श्रीकृष्ण कमेटी ने कही थी, why most preferred arbitration centres are generally London, Singapore is because there is ample Government intervention and support. सरकार पूरी तरह अनुपस्थित भी नहीं, प्राइवेट प्लेयर्स का भी मामला हो, मैं उस विचारधारा का नहीं हूं कि सरकार पूरी तरह गायब हो जाए। चूंकि सरकारों के गायब होने के बाद और मैं यह भी मानता हूं कि हाँग काँग की स्टेट का कैरेक्टर, सिंगापुर की स्टेट का कैरेक्टर हमसे बिल्कुल अलग है। हमारी अपनी परिस्थतियों, प्राथमिकताओं, दुविधाओं, विसंगतियों के मध्य में हमारा आर्बिट्रेशन सेंटर बने। मैं आपको पुनः एक बार बधाई देते हुए, धन्यवाद देता हूं। आपसे ताल्लुक और भी गहरा है कि हम लोग इस सदन के कुछ वैसे कोने में भी मिलते हैं, जहां कई लोग नहीं जाते हैं।

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश) : झा जी, आप कौन-से कोने में मिलते हैं?

प्रो. मनोज कुमार झा : मैं आपको ले जाऊंगा। मैं आपका बहुत-बहुत धन्यवाद करता हूं और आशा करता हूं कि विवेक भाई से जो भी शुरुआत हुई है, मैं समझता हूं कि उन मुद्दों पर ग़ौर करते हुए आप उनको शामिल करें और जैसा विशाल हृदय आपने दिखाया, जब आपने आरंभिक बयान दिया, तब आपने यह कहा कि मैं सुझाव आमंत्रित करता हूं। आम तौर पर जो आजकल मंत्रीगण हैं, मुझे लगता है कि कई दफा अहंकार उनका गहना होता है, लेकिन आपका गहना अहंकार नहीं है, कृपया इसे बनाए रखिए। Thank you. *Jai Hind!*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shri Bikash Ranjan Bhattacharyya.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Mr. Vice-Chairman, Sir, we, the people of India are happy today that this wisdom of governance by the Modi Government was not available when a clarion call of *Delhi Chalo* was given by Netaji Subhash Chandra Bose. That *Delhi Chalo* had charged the entire country. They would have said that 'दिल्ली चलो', राजस्थान के पीपल कहते हैं कि 'दिल्ली चलो', बिहार से झा साहब भी यह कहते हैं कि 'दिल्ली चलो', तो दिल्ली का नाम बदल देना चाहिए।

(**उपसभापति महोदय** *पीठासीन हुए।)*

The arbitration centres globally are known; so far as the capital of a country is concerned, nowhere in the world, the name of the country has been made as the arbitration centre. The danger is that if today you change the name of the New Delhi International Arbitration Centre -- it is known to everybody the arbitration centre is situated at Delhi and the traders and the commercial authority would be willing to come to Delhi because of the accessibility and also because of the logistical support which is expected to be there -- and you say, 'India International Centre', the community might think that I would be sent to Manipur, I would be sent to far east corner of the tribal areas. They would not be encouraged to come for arbitration centre. Therefore, change of name here is absolutely a misguided concept. Not only a misguided concept, this excessive legislation reflects the lack of governance. The whole Amendment -- I shall try to be confined only with this Amendment and would not go beyond that -- is only to change the name. There is a subtle political outlook reflected in this Bill. Sir, there was no harm in keeping it as New Delhi International Centre. That is an international centre. There might be other New Delhi centers which are not international. By this, you want to really -- I again say, subtle political ideological reflection comes -- kill the diversification. You want everything to be brought under one control, one man, one philosophy and that idea which is dividing the country is being encouraged through this Amendment. There is no other purpose. Arbitration is a voluntary dispute resolution forum. The parties do agree that they will not go to court, they will go for arbitration. What is the role of the arbitration centre? It is only to provide better logistical support. As in the capacity of Arbitrator and the Counsel, I can say with confidence before this House that we have seen that the Arbitrators, while, even I was acting as an Arbitrator, we would like to get better facilities for conducting the business of arbitration which is lacking. If that facilities are

provided with, then, what is the need of changing the name? You would be known by your performance and not by the name. I don't find anything in this Bill which gives what sort of logistical support that are going to be given by the Government. What are the attempts to develop this New Delhi International Arbitration Centre? The change of name, I would repeat, would have a disastrous effect and again, we have to come, two years after saying, 'now amend this.' Therefore, the change of name, I do not support. It is known as the New Delhi International Arbitration Centre. Let it be known like this. Now, there is another problem which they want to really bring in this, that is, difficult removing clause. This is a part of each statute. Now, by this incorporation, you, in fact, in the name of difficult removing clause keep power within your fold even to change the basic character of the Arbitration Act. The basic character of Arbitration Act of 1996, which has really encouraged the traders' community, the business community to go for arbitration is that they have their own voluntary choice of Arbitrators. They will act as Arbitrators. They might have been engaged by XYZ but while they are assuming the chair of Arbitrator, they behave like an Arbitrator. What is required is more important and, that is, ceiling of fees. Nowadays, the fees of Arbitrators are so sky-rocketing that everyone is scared of, at least, in our country, to go for arbitration because of high expenses. Even the public sector undertakings, nowadays, are really scared of bearing the fees of Arbitrators. Therefore, the best course would be, if you want to make this Arbitration Act more effective and more adjudicative for the benefit of the traders' community or the commercial world, then, make this part of this Act rational by putting ceiling over the fees of the Arbitrators and providing the best opportunities available, then, we will find that nobody is going to Singapore or nobody is going to Tokyo. All willing parties would come here. The site as such is chosen by parties through the arbitration agreement. Therefore, it depends upon the agreement between the parties. They will say as to which site they will prefer. This is not the role of the Government to direct that you must have arbitration here.

In conclusion, Sir, I will not take much of time, I would say this. Don't waste legislative time by bringing this sort of irrational and irresponsible legislation, only change of name, and thereby, spoiling the diversified character of the country.

I would appeal to the hon. Minister to please withdraw this Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Birendra Prasad Baishya; not present. Shri Binoy Viswam.

SHRI BINOY VISWAM (Kerala): Sir, this Bill, once again, proved that the BJP Government is only engaged in making the people confused and then betrayed. You create an impression that you are going to do something great. Please tell this House and the people as to what is great in this Bill. What is new in this Bill? Many of my previous speakers have mentioned it. Nothing is there. Only a change of nomenclature and that nomenclature is not going to make any drastic changes content-wise, nature-wise, character-wise. This is my criticism. You are creating an atmosphere to make much ado about nothing. Big news is there, but there is much ado. Sukhendu*da* mentioned here. He brought in Shakespeare; what is after all there in the name. Please tell us. Nothing is in the name. In this country, where the people are poor, maybe the country is going richer and richer, but the people are poor, in this country, where the great institutions like GIC, LIC, banks and mutual funds, everything has become instruments for the big people, investors, to cheat the poor people. What benefit would you bring for those people through this change of name? For whom do you stand? It is my question. Are you people-friendly while passing this Bill? Are you people-centric while passing this Bill? No! You want to make a promise, a promise which is made to the world Bank to fulfill. You promised them that something big will come soon. And what came here? From the mountain, we could see a rat. That is this Bill. Nothing is there. That is why we differ from this Bill. Sir, we want to claim ourselves as *Vishwaguru*, a very good name; Chairman of the G20 Nations; still good. Now, we are the Chairman of the Security Council also in the UN; also good. In this context, you people want to call ourselves as *Vishwaguru* and this *Vishwaguru* has turned into a land of scams, a land of frauds, a land of deceiving the people. What will you do to change the fate of the people through this mere change of name? From New Delhi, you make it India. India is great, Delhi is also great, but intention in the Bill is not great at all. That is why, I, from the Communist Party of India, would like to tell you that I beg to differ with all your claims. Rijiju*ji*, you are a young and efficient administrator. We have great regard for you. But you came to this House with a very hollow purpose and that purpose is not going to help us. Our colleague, Mr. Wilson, mentioned certain things here. Arbitration, today, is an affair of only the rich. Where are the doors open for the poor here? You talked about legal service authority, but are they getting that service? Your provisions of legal service for the poor is denied for them. Can you ensure this House that these measures of new arbitration will help them in reasonable charges? You are trying to imitate New York, Paris, Stockholm, London, Singapore. What about India?

MR. DEPUTY CHAIRMAN: Please...

SHRI BINOY VISWAM: We request you to be Indian and try to evolve an Indian model. You want to make a model from some other countries. And I am telling you, we are more Indian than you people. We demand you to be Indian in drafting this Bill also. Then you take into account the concerns of the Indian people, most of them whom are poor people, and for them, the change of name will bring no solutions. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please speak on the subject.

SHRI BINOY VISWAM: Sir, it is the same subject. Where did I deviate? Arbitration for whom? That is the question. I stick to the point and subject. Arbitration for whom? For the super rich, the corporates or for the poor people! *(Time-bell rings.)* That is a subject for me. I am here as a Communist to raise the voice for the people not for the rich. So, that is my subject and that will be my subject here, today and tomorrow. Thank you, Sir.

श्री राम नाथ ठाकुर (बिहार) : महोदय, मैं आपका आभारी हूं कि आपने मुझे 'नई दिल्ली अन्तरराष्ट्रीय माध्यस्थम केन्द्र (संशोधन) विधेयक, 2022' पर बोलने का अवसर दिया है।

महोदय, सरकार इस विधेयक के माध्यम से इसका नाम बदलकर, 'भारत अंतरराष्ट्रीय माध्यस्थम केन्द्र' करना चाहती है तथा वाणिज्यिक विवादों को निपटाने के लिए अन्य वैकल्पिक विवाद निपटाने के तरीकों को इसमें समाहित करना चाहती है, लेकिन मैं यहाँ यह सुझाव देना चाहता हूं कि हमारे देश में वाणिज्य संबंधी विवादों को निपटाने के लिए मौलिक ढाँचे को खड़ा करना आवश्यक है, अतः मात्र कानून बना देना पर्याप्त नहीं होगा। यह भी देखना जरूरी है कि माध्यस्थम के संबंध में विभिन्न देशों के क्या-क्या कानून हैं और उनकी जानकारी देने के लिए व्यवस्था करनी भी जरूरी है। महोदय, इनके बारे में अपने देश के कानून तथा अन्य महत्वपूर्ण कानूनों के बीच समरूपता होने पर विवाद की संभावना कम होगी।

महोदय, भारत अंतरराष्ट्रीय माध्यस्थम के लिए एक केन्द्र के रूप में विकसित हो - ऐसा हम भी चाहते हैं, लेकिन इसके लिए यह आवश्यक है कि जरूरी जानकारी प्राप्त करने की सुविधा भी मौजूद हो।

महोदय, मैं इन्हीं शब्दों के साथ इस विधेयक का समर्थन करते हुए अपनी बात समाप्त करता हूं, आपका बहुत-बहुत धन्यवाद।

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, Sir, thank you very much for giving the opportunity to speak on this Bill. I appreciate the Law Minister who has brought this Bill and I welcome the change in the name. I support that.

Sir, this Bill was brought forward on 26th July, 2019. At that time itself, they should have thought that the name should be 'India'. I don't know what made you name it as New Delhi at that time. Now, you are changing that. I appreciate that. The Law Minister is here. The change of name, calling it 'India' instead of 'New Delhi' is a welcome thing. We too insisted for the same in the Tamil Nadu Assembly, when we wanted to name the 'Madras High Court' as the 'Tamil Nadu High Court'. To give a few examples, there are the Kerala High Court, the Karnataka High Court and the Andhra High Court. So, why do you still call it the 'Madras High Court' in the case of Tamil Nadu? At that time, considering it was the Madras Province, the name was given as 'Madras High Court'. That is an outdated thing because that Court was not for Madras. As you mentioned, here you are changing the name from 'New Delhi' to 'India' as it is not meant just for New Delhi, but for the whole of India. In the same way, the Madras High Court can be called 'Tamil Nadu High Court'. That is the demand. But because some States objected at that time, you stopped that Bill. I know that. I don't want to mention the names, but in some States, the Bill was already introduced to change the name, but at that time, because of some reservations, you stopped that. But, the Tamil Nadu Assembly also passed the Resolution to change the name to Tamil Nadu... *...(Interruptions)...* I cannot understand why you are still continuing with the British name when here we are changing it from 'New Delhi' to India. But you want to still call the Madras High Court as 'Madras High Court'. It is meant for Tamil Nadu; not just for Madras city. This is not like that. Sir, therefore, I humbly request you to reconsider these kinds of demands. You have to think about the sentiments of the Tamil Nadu people and the people of other States. I don't know about Odisha High Court. You call it as Odisha High Court! Why are you still keeping the same name for Tamil Nadu? I know there is some pressure from some States. That is why you are still continuing with the same names. Therefore, I am once again requesting, when you are changing this name as India Arbitration Centre, I welcome that. I welcome the Modi*ji* Government for giving the name as 'India' because it is not meant only for New Delhi. It may be at New Delhi; India International Centre at New Delhi; you can call it. In the same way, once again, I request, through you, Sir, that the name of Madras High Court must be changed as Tamil Nadu High Court. That is our demand because let the name 'Tamil Nadu' be known to other places.

श्री राकेश सिन्हा (नाम निर्देशित): उपसभापति महोदय, साधारणतया तकनीकी मामलों में बोलने से इसमें राजनीति नहीं आती, लेकिन अपने मित्र कॉमरेड बिनोय विस्वम जी को सुनने के बाद मैं एक छोटी सी कहानी बताना चाहता हूं। एक बार केनेडी चाइना पहुंचे तो माओ उन्हें एक लॉंग टूर

पर ले गये। लम्बा रास्ता तय करने के बाद एक चौराहा आया तो ड्राइवर ने पूछा, Comrade Mao, whose direction is it to turn the car? तो माओ ने बड़ा रोचक उत्तर दिया, उसने कहा-सिग्नल लैफ्ट का दो और टर्न राइट का लो। भारत के वामपंथियों की यही गति है। मुझे आश्चर्य हुआ, मैं जिस क्षेत्र से आता हूं, उसमें वामपंथ रहा है। इससे मेरे परिवार का भी कभी सम्बन्ध था। ...(**व्यवधान**)...

श्री उपसभापति : कृपया आपस में बात न करें। ...(**व्यवधान**)...

श्री राकेश सिन्हा : पहले कम्युनिस्ट का मतलब पुअर की वॉइस होता था, आज बिनोय विस्वम जी को कहना पड़ रहा है कि हम कम्युनिस्ट गरीबों की बात कर रहे हैं। कारण कि केरल के गोल्ड स्कैम के बाद इनकी विश्वसनीयता इतनी खत्म हो गई है कि आज इन्हें कहना पड़ता है कि हम गरीबों की बात कर रहे हैं। भारतीय जनता पार्टी का नाम आते ही सांस्कृतिक राष्ट्रवाद आता है, जिसमें हमें कहना पड़ेगा कि हम सांस्कृतिक राष्ट्रवाद की बात करते हैं, इसका अर्थ है, हमारा उससे डिस्कनैक्ट हो गया। मैं इस बिल के सम्बन्ध में जो कहना चाहता हूं...(**व्यवधान**)...

श्री उपसभापति : माननीय राकेश जी, मैंने उनसे भी अर्ज़ किया था कि विषय और बिल पर बोलें। मैंने बिनोय विस्वम जी से भी आग्रह किया था और आपसे भी कर रहा हूं।...(**व्यवधान**)...

श्री राकेश सिन्हा : मैंने अपने मित्र को एक कहानी सुनाई थी कि गोविंद मेनन जब चीफ मिनिस्टर थे तो उन्होंने श्री राजेश्वर राव को कहा था कि Struggle and administration don't go together. मैं यह कहता हूं कि या तो आप स्ट्रगल कीजिए या केरल में एडमिनिस्ट्रेशन चलाइये, लेकिन आप दोनों करना चाहते हैं ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: But the subject is arbitration. ...*(Interruptions)*...

श्री राकेश सिन्हा : मैं अब आर्बिट्रेशन बिल पर आता हूं। इस कानून की आवश्यकता क्यों पड़ी, इस अमेंडमेंट की आवश्यकता क्यों पड़ी, इसका एक बड़ा कारण है। दुनिया में आर्बिट्रेशन की जो संस्थाएं हैं, उनका एक इतिहास है। चार्टर्ड इंस्टीट्यूट ऑफ आर्बिट्रेटर्स 1915 में बना, जो 150 देशों में है, इसके 16,000 मेम्बर्स हैं। इंटरनेशनल सेंटर फॉर सेटलमेंट ऑफ इन्वेस्टमेंट डिस्प्यूट्स 1965 में बना। अमेरिकन आर्बिट्रेशन असोसिएशन 1936 से काम कर रहा है। हाँग काँग इंटरनेशनल आर्बिट्रेशन सेंटर 1985 से काम कर रहा है, लंदन कोर्ट ऑफ इंटरनेशनल आर्बिट्रेशन 1891 से काम कर रहा है। परमानेंट कोर्ट ऑफ आर्बिट्रेशन नीदरलैंड का है, जो 121 देशों में काम कर रहा है। भारत क्यों अपवाद बना रहा और भारत को ऐसे आर्बिट्रेशन इंस्टीट्यूट की आवश्यकता क्यों पड़ी, पहले ऐसा महसूस क्यों नहीं हुआ, इसके पीछे एक रीज़निंग और लॉजिक है। आज से यह जो इंटरनेशनल आर्बिट्रेशन का इंस्टीट्यूट है, यह जो संस्था है, जो काम करेगी, उसके पीछे तर्क यह है कि जो बड़े डिस्प्यूट्स होते हैं, वे डिस्प्यूट्स समाधान के लिए कोर्ट जाते थे। लेकिन जब हमारी बदहाली थी, अपने देश के पास एम.एन.सी. नहीं थे, देश के पास एफ.डी.आई. नहीं था

तो डिस्प्यूट्स की संख्या ही इतनी कम थी। तब वे या तो कोर्ट जाते थे, हाँग काँग जाते थे, लंदन जाते थे या हेग जाते थे, लेकिन 2014 के बाद से जो आधारभूत परिवर्तन हुआ, वह आंकड़ों से दिखाई पड़ता है। तथ्यों को छिपाया नहीं जा सकता, क्योंकि तथ्य सूर्य की रोशनी की तरह होते हैं। आपकी आलोचनाएं बादल की तरह काम कर सकती हैं, लेकिन कब तक बादल सूर्य की रोशनी को रोक पाएगा?

2021-22 में जो एफ.डी.आई. का इन्फ्लो इस देश में है, वह 86 बिलियन यू.एस. डॉलर है, जो अब तक का हाइएस्ट है। 2014-15 में एफ.डी.आई. का इन्फ्लो देश के भीतर एवरेज 35 बिलियन डॉलर था, लेकिन आज 86 बिलियन डॉलर का एफ.डी.आई. का इन्फ्लो है। यह एफ.डी.आई. जो आ रहा है और जो इस संस्था को बनाने में इस अमेंडमेंट के पीछे तर्क है, वह दूसरे तर्कों को स्थापित कर देगा। आज दुनिया की जितनी भी बड़ी संस्थाएँ हैं, जो भारत आ रही हैं, जो भी इंटरनेशनल, मल्टी-नेशनल, ट्रांस-नेशनल इंस्टिट्यूशंस हैं, आप उनके क्लॉज़ेज़ को पढ़ लीजिए, उन क्लॉज़ेज़ में साफ तौर पर लिखा होता है कि हमारा आर्बिट्रेशन ज्यूडिशियल सिस्टम से बाहर होगा। वे आर्बिट्रेशन के लिए ज्यूडिशियल सिस्टम में नहीं जाना चाहते हैं, वह चाहे यहाँ हो या वॉशिंगटन हो या लंदन हो या हेग हो। जब वे ज्यूडिशियल सिस्टम में नहीं जाना चाहते हैं और आर्बिट्रेशन ज्यूडिशियल सिस्टम के बाहर से कराना चाहते हैं, तो फिर दूसरा ऑल्टरनेटिव क्या है? एक तो बढ़ा हुआ एफडीआई है, फिर जो हमारा ज्यूडिशियल सिस्टम है, मैं जानता हूँ कि उसमें बॉटलनेक है। हमारी पार्टी के श्री सुशील कुमार मोदी जी ने बहुत ही अच्छा बिन्दु उठाया कि कोर्ट में ब्लॉकेज के साथ-साथ औपनिवेशिक, कोलोनियल हैंगओवर है। माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने जो डिकोलोनाइजेशन ऑफ इंडियन माइंड की बात कही है, वह संभवतः कोर्ट तक पहुँचने वाली है। कोर्ट का डिकोलोनाइजेशन करने की भी जरूरत है। कोर्ट ही इंस्टिट्यूशनल रूप में एकमात्र ऐसी संस्था है, जिसमें लगातार कोलोनियल हैंगओवर, कोलोनियल लीगेसीज़, कोलोनियल थ्रेड्स अभी तक जारी हैं। इस संस्था के बारे में यहाँ जो महत्वपूर्ण बिन्दु आता है, वह यह है कि जब कोर्ट में डिस्प्यूट जाता है, तो भारत के जो फास्टेस्ट हाई कोर्ट्स हैं, जिनमें गोवा और सिक्किम के हाई कोर्ट्स आते हैं, वहाँ पर एक केस के रिज़ॉल्यूशन में एवरेज वन एंड ए हाफ ईयर लगता है और उसी के काउंटरपार्ट, उत्तर प्रदेश में एक केस के रिज़ॉल्यूशन में चार साल लगते हैं। इसलिए 2009 में यूनियन ऑफ इंडिया और सिंह कंस्ट्रक्शन सिंडिकेट के बीच जो विवाद हुआ, उसमें कोर्ट ने साफ तौर पर कहा था कि यह बहुत ही दुर्भाग्यपूर्ण है कि कॉरपोरेट केसेज़ में लंबा समय लगता है। श्रीकृष्ण कमीशन ने बाद में इसी को एन्डोर्स किया। लेकिन इसमें जो सबसे महत्वपूर्ण पक्ष उभर कर आता है, वह यह है कि डिस्प्यूट को बाहर रिज़ॉल्व क्यों किया जाए, आखिर कोर्ट में क्यों नहीं किया जाए? हमारी इकोनॉमी की ग्रोथ की जो पेस है, अर्थव्यवस्था जिस गति से बढ़ रही है, उस गति को पकड़ना हमारे कन्वेंशनल ज्यूडिशियल सिस्टम में संभव नहीं है। दोनों के बीच जो इनकंपैटिबिलिटी है, दोनों की गति में जो कंपैटिबिलिटी का अभाव है, उसके कारण आर्बिट्रेशन की जरूरत पड़ती है, इसीलिए यह अमेंडमेंट आ रहा है।

मुझे दुख हुआ कि लोगों ने इसको सिर्फ नॉमेनक्लेचर के चेंज के रूप में देखा और कहा कि नाम बदलने से क्या हो जाता है। नाम बदलने से बहुत कुछ हो जाता है। व्यापार तो गुडविल ऑफ ट्रेड के आधार पर चलता है। पहले हम इसको नई दिल्ली के नाम से जानते थे, अब भारत की

बढ़ती हुई हैसियत में हम सिर्फ अपने डोमेस्टिक डिस्प्यूट्स को रीकंसिलिएशन के द्वारा, मीडिएशन के द्वारा नहीं सुलझाना चाहते हैं। इस अमेंडमेंट में कंसिलिएशन और मीडिएशन, दोनों को शामिल किया गया है। जब हम डिस्प्यूट को रिज़ॉल्व करते हैं, तो डिस्प्यूट को रिज़ॉल्व करने में हम सिर्फ डोमेस्टिक ही नहीं, बल्कि इंटरनेशनल मार्केट को एड्रेस कर रहे हैं। मध्यस्थता भी एक इंटरनेशनल मार्केट है, जिसको विपक्ष नहीं देख पा रहा है। आप इसे सिर्फ समझौते के संदर्भ में देख रहे हैं, मैं इसे अंतरराष्ट्रीय मार्केट के संदर्भ में देख रहा हूँ। जो चीजें बाहर जाती थीं, मैं आपको बता रहा हूँ कि जैसे मेडिकल टूरिज्म होता है, वैसे ही कंसिलिएशन एंड मीडिएशन टूरिज्म भारत में होगा। भारत की मेधा, भारत के विशेषज्ञ और भारत की निष्पक्षता हेग, लंदन और वॉशिंगटन में पड़े हुए केसेज़ को आमंत्रित करेगी। इसलिए जब यह अमेंडमेंट बिल आ रहा था, तो एक विदेशी पत्रकार ने लिखा, "This shows the ambitiousness of India." यह भारत की महत्वाकांक्षा दिखाता है कि हम उस क्षेत्र में प्रवेश करें, जिस क्षेत्र के लिए हमने मान रखा था कि यह लंदन, वॉशिंगटन और हेग का एकाधिकार है। हम उस एकाधिकार को छीनने जा रहे हैं। उस एकाधिकार को हम उसी तरह छीनने जा रहे हैं, जैसे 2014-15 में एफडीआई के इन्फ्लो में हम 15वें स्थान पर थे, 2017-18 में जब भारत में 114 बिलियन डॉलर एफडीआई आया और हम 8वें-9वें स्थान पर आए, आज एफडीआई के मामले में भारत सबसे बेहतर डेस्टिनेशन साबित हो रहा है, उसी तरह से रीकंसिलिएशन की फील्ड में, मीडिएशन की फील्ड में यह बेहतर डेस्टिनेशन साबित होगा। माननीय उपसभापति महोदय, मैं एक बात यह कहना चाहता हूं कि जब हम एक कॉम्प्रिहेंसिव आउटलुक लेकर काम करते हैं, जब रिज़ॉल्यूशन कोर्ट से बाहर, तत्परता से, त्वरित गति से हम काम करते हैं, तो उसका प्रभाव सिर्फ दो लोगों पर ही नहीं होता है, दो व्यावसायिक घरानों पर ही नहीं होता है, इसके प्रभाव से इंडस्ट्रियल प्रोडक्टिविटी में एवरेज 5 प्रतिशत की वृद्धि होती है। जिस 5 प्रतिशत इंडस्ट्रियल प्रोडक्शन को हमने रोक रखा है, वह सिर्फ इसलिए बढ़ेगा कि हम उनके बीच होने वाले डिस्प्यूट्स को लटका कर नहीं रखना चाहते हैं। इस अमेंडमेंट बिल में इस बात को भी सुनिश्चित किया गया है कि यदि साठ दिनों में किसी डिस्प्यूट का रिज़ॉल्यूशन नहीं होता है, तो लिख कर, रिकॉर्ड में दिया जाएगा कि इसका क्या कारण है। यानी, हम डिस्प्यूट्स को time-bound, quality resolution, with the help of experts outside the judicial system करना चाहते हैं।

महोदय, हम सब जानते हैं कि 2021 तक सर्वोच्च न्यायालय में 70,038 केसेज़ लम्बित थे और हाई कोर्ट में लगभग 56,42,252 केसेज़ लम्बित थे, इसलिए ज्यूडिशियरी का सुधार अपनी जगह पर है, वह अपनी गति से होगा। हम अपेक्षा करते थे कि ज्यूडिशियरी अपने भीतर से इवॉल्व करेगी और एक परिपक्वता के साथ अपने में सुधार करेगी।

महोदय, जिस मुद्दे को यहां उठाया गया, वैकेशंस लेकर लम्बे समय तक ज्यूडिशियरी को बन्द रखना ऐसा लगता है, जैसे कि उतने महीनों तक देश में कोई डिस्प्यूट्स हुए ही नहीं हों। यदि डॉक्टर तीन महीनों की वैकेशंस लेकर, देश छोड़ कर चला जाए, तो इस देश का क्या होगा? ज्यूडिशियरी को भी यह सोचना चाहिए कि देश जिस आर्थिक, सामाजिक परिवर्तन के दौर से गुज़र रहा है, उसमें डिस्प्यूट्स होना एक सहज बात है, कोई अस्वाभाविक बात नहीं है।

मैं माननीय मंत्री जी को बधाई देना चाहता हूं कि वे एक वैल ड्राफ्टेड, वैल थॉट आउट बिल लाए हैं। प्रधान मंत्री श्री नरेन्द्र मोदी जी ने तीन महत्वपूर्ण पक्षों को इस देश के सामने रखा है।

पहला पक्ष उन्होंने आर्थिक क्षेत्र में रखा है। लेफ्ट एंड राइट का जो एक कन्वेंशनल डिवीज़न पिछले 150 साल से पूरी दुनिया में चल रहा था और हम सब अपने मेंटल आउटलुक को उसी डिवीज़न के अंतर्गत रखना चाहते थे, उस लेफ्ट एंड राइट के कन्वेंशनल डिवीज़न का परिणाम हमने लैटिन अमेरिका में, निकारागुआ से लेकर वेनेजुएला तक देखा है।...(**समय की घंटी**)... जब पिंक रिवॉल्यूशन आया और पिंक रिवॉल्यूशन में लेफ्ट्स एसेन्डेंसी आया, लेफ्ट को सत्ता मिली, मेंडेट मिला, तो पिंक रिवॉल्यूशन जिस प्रकार से विफल हुआ, उस विफलता के कारण लैटिन अमेरिका में वामपंथियों की क्रेडिबिलिटी शून्य तक पहुंच गई। इसका कारण नेतृत्व की अविश्वसनीयता था। यदि लीडरशिप की विश्वसनीयता नहीं है, तो विचारधारा और मूल्य का महत्व समाप्त हो जाता है।

श्री उपसभापति : राकेश जी, आप समाप्त कीजिए।

श्री राकेश सिन्हा : सर, मैं दो मिनट में समाप्त कर रहा हूं। ...(**व्यवधान**)...

SHRI BINOY VISWAM: Sir, I wish to make a point with your permission.

MR. DEPUTY CHAIRMAN: He is concluding. आप बैठ जाइए।

SHRI BINOY VISWAM: What about FDI?

SHRI RAKESH SINHA: Address to the Chair. We will discuss in the Central Hall.

श्री उपसभापति : आप आपस में बात मत कीजिए। Let him conclude. राकेश जी, आप कन्क्लूड करिए।

श्री राकेश सिन्हा : उपसभापति महोदय, यदि नेतृत्व की विश्वसनीयता नहीं होती है, क्रेडिबिलिटी ऑफ दि लीडरशिप नहीं होती है, तो लेफ्ट विचारधारा हो या राइट विचारधारा हो, वह शासन व्यवस्था विफल हो जाती है। इस कारण से मैं कह रहा हूं कि प्रधान मंत्री श्री नरेन्द्र मोदी जी ने इस देश में एक विश्वसनीय नेतृत्व देकर आज एक ऐसा एन्वायरन्मेंट बनाया है कि विदेश से जो इन्फ्लो आ रहा है ...(**समय की घंटी**)... सब के सब भारत में ही आना चाहते हैं और हमारी शर्तों पर इस देश के विकास में शामिल होना चाहते हैं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI RAKESH SINHA: I am concluding, Sir. सर, टोका-टोकी में तो बात ही नहीं हो पाएगी।

MR. DEPUTY CHAIRMAN: Please conclude.

श्री राकेश सिन्हा : इस देश में जो दूसरा परिवर्तन आया, यहां पर जो आइडियोलॉजिक इकोनॉमिक ट्रांसफॉर्मेशन हो रहा है, उसको आज हम सब देख रहे हैं। पोस्ट कोविड में भारत की स्टेबिलिटी, भारत की ग्रोथ और भारत का आकर्षण और अट्रैक्शन दिख रहा है। दूसरा, इसके साथ इन्होंने एक आइडियोलॉजिकल ट्रांसफॉर्मेशन किया है, जिसको डीकोलोनाइज़ेशन के द्वारा एड्रेस किया गया है। ...(**समय की घंटी**)... भारत अपनी पहचान के साथ आगे बढ़ रहा है। उसी पहचान में हम उन सभी चीज़ों को परिवर्तित कर रहे हैं, जहां पर परिवर्तन की आवश्यकता है।

तीसरी और अंतिम बात, जिस सॉफ्ट पावर के आधार पर आपने भारत को पूरी दुनिया में उपेक्षित रखा...(**समय की घंटी**)... उस भगवद् गीता से लेकर चेरामन मॉस्क तक प्रधान मंत्री जी ने दुनिया को बताया है कि भारत की छवि क्या है और उसी छवि का परिणाम है कि आज इस क्षेत्र में भी भारत आगे बढ़ने की कोशिश कर रहा है।

श्री उपसभापति : धन्यवाद राकेश जी, श्रीमती वंदना चव्हाण।

SHRIMATI VANDANA CHAVAN (Maharashtra): Mr. Deputy Chairman, Sir, I stand to support the Bill. Though the Bill is very small, I feel, it has very, very big repercussions. No doubt, it has a very small change from 'New Delhi' to 'India Arbitration Bill'. But, what seem to be very city-centric, now, reflects the aspirations of India to become an international hub in arbitration, which is a very, very welcome and a very right thing to do.

However, Sir, there is a mystery that when this law itself was applicable pan India, also there was an existing Delhi Arbitration Centre, why and how did we ever think of making a New Delhi International Arbitration Centre and pass an Act here? This just shows that it is a callous way of drafting Bills and, therefore, I would like the hon. Minister to reflect in his response as to how this happened and this should not be repeated again.

I take this opportunity to introspect whether the original principal Act has achieved its objectives. Is speedy disposal happening? No. Is it cost-effective? No. Is there minimum or no judicial interference? The answer is again 'No'. Small commercial organizations are suffering. They are not able to come to these arbitration centres because it is extremely expensive and, therefore, inaccessible to them.

Sir, while passing this Bill and changing the name of the Centre itself, I feel, we need to think about changing the ecosystem. Not only does it need a very good infrastructure — not only furniture, fixtures, and facilities — the Government should provide meeting rooms, where all kinds of technologies, to enable holding virtual meetings, video conferencing and many other things, are available to the people who cannot afford five star hotels or expensive venues.

[THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair.*]

Apart from this, Sir, we have to realise the need of the MSME. The rich, the big companies, can afford big lawyers, they can afford big law firms, but what about the MSMEs? We have not at all spoken about them. Today, MSME sector is the backbone of our economy, after agriculture. They constitute almost 49.8 per cent of India's export. They contribute 30.3 per cent to India's GDP. Now, if these people want to take up arbitration proceedings, how would they do it? They cannot afford it. Therefore, I would like to read some statistics which are very interesting. A recent report shows that 80 per cent of annual delayed payments, amounting to whopping 8.73 lakh crores of rupees, were owed to micro and small suppliers. Interestingly, 72.4 per cent of such instances can be avoided, provided there is an effective and efficient way to tackle this. What is the arbitration course? ...*(Time-Bell rings)*... Just last point, Sir. They are not able to do it. Therefore, the Government has to devise a system where MSMEs are given redressal, and cheap redressal, that is what is the basic objective of this Bill.

My last point is, apart from this, as I said, big companies can afford big lawyers, pay any amount of fees. Again, Sir, there is a new venue for young lawyers. Young lawyers can handle MSME cases at a reasonable price. But, I am sure, those who have passed a law degree from law colleges know very well that Arbitration Law is an optional subject. If we are going to have an International Centre, I think, we must have a specialised course, maybe, after the five-year course or the three-year course, a specialised certification course where they are equipped with all the knowledge that is required for an international arbitration centre. Not just this, they need to be given other inputs as to how they would handle cases in very low prices. I think, this is a thing to which the Government needs to apply its mind. Apart from creating a world-class hub, we have to make sure that the human resources are also provided with.

Thank you, Sir, for giving me this extraordinary time to make my submission.

श्री घनश्याम तिवाड़ी (राजस्थान) : माननीय उपसभाध्यक्ष महोदय, आज इस केन्द्र का नाम 'नई दिल्ली अंतरराष्ट्रीय माध्यस्थम केन्द्र' से बदल कर 'भारत अंतरराष्ट्रीय माध्यस्थम केन्द्र' किये जाने का प्रस्ताव है।

माननीय उपसभाध्यक्ष महोदय, इस चर्चा में एक चर्चा यह भी आयी कि नाम बदलने से क्या हो जाता है? हमारे यहाँ नाम का तो बहुत महत्व है। एक बार जब सेतुबन्ध बन रहा था और 'राम' नाम लिख कर पत्थर समुद्र में डाले जा रहे थे, तो सारे पत्थर तैर रहे थे। तब राम जी ने सोचा कि मैं भी एक पत्थर डालूँ। राम जी ने एक पत्थर डाला, तो वह डूब गया। हनुमान जी पीछे से हँसे।

राम जी ने पूछा कि हनुमान, तुम हँस क्यों रहे हो? उन्होंने कहा कि महाराज, आपका महत्व नहीं है, आपके नाम का महत्व है, आप इस पर 'राम' लिख कर डालिए, तब यह तैर जायेगा। इसके बाद राम जी ने उस पर 'राम' लिख कर डाला, तो वह पत्थर तैर गया। इस प्रकार नाम का बड़ा महत्व है और इसलिए यह नाम परिवर्तन किया गया है। ...(**व्यवधान**)...

सर, नाम का महत्व तो यहाँ तक आता है कि आज-कल हम 'जय श्री राम' कहते हैं और राहुल जी कहते हैं कि 'जय श्री राम' मत कहो, 'सियाराम' कहो। नाम का तो अपना महत्व है, इसलिए 'नई दिल्ली' का भी महत्व है और 'भारत' नाम परिवर्तन का भी बहुत बड़ा महत्व है, लेकिन यह प्रारम्भ कब से हुआ? मैं माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी द्वारा वर्ष 2016 में कही गयी चार लाइनें क्वोट करना चाहता हूँ। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, please. No cross talking. ...*(Interruptions)*... No cross talk please. ...*(Interruptions)*...

SHRI GHANSHYAM TIWARI: At the concluding session of a Conference on “National initiative towards strengthening arbitration and enforcement in India”, प्रधान मंत्री जी ने कहा कि “An enabling alternative dispute resolution ecosystem is a national priority for India. We need to promote India globally as an arbitration hub.” वर्ष 2016 में प्रधान मंत्री जी ने यह जो कहा, उसी के अनुरूप यह नाम परिवर्तन का अमेंडमेंट है, जिसको लेकर माननीय मंत्री किरेन रिजिजु जी यहाँ आये हैं। इसके अन्तर्गत बहुत सारे विचार-विमर्श हुए, बहुत सारी बातें हुईं।

माननीय उपसभाध्यक्ष महोदय, भारत जैसे विकासशील और विकसित देशों की श्रेणी में आने वाला देश, जो इस समय जी-20 का अध्यक्ष है, उसमें आर्बिट्रेशन के लिए भारत के लोग सिंगापुर जायें, भारत के लोग हाँग काँग जायें, भारत के लोग पेरिस जाएँ, भारत के लोग जेनेवा में जाएँ! वे ऐसा क्यों करें, जबकि भारत में एफडीआई (फॉरेन डायरेक्ट इन्वेस्टमेंट) बहुत भारी मात्रा में आ रहा है? चीन में फैक्ट्रीज़ बन्द हो रही हैं। वहाँ से वे या तो कोरिया में जा रही हैं या भारत में आ रही हैं। अब भारत में यह जो सारा कुछ आ रहा है, उसके लिए भारत में ऐसी कोई संस्था नहीं बने, जिसकी अन्तरराष्ट्रीय ख्याति हो और जिसका एक ढाँचा भी हो! आज जितने भी आर्बिट्रेशन के केन्द्र हैं, उन सारे केन्द्रों में ढाँचा नहीं है और जिनकी क्रेडिबिलिटी हो, ऐसे आर्बिट्रेटर नहीं हैं, ऐसी एक संस्था नहीं है। इसलिए इसको संस्थागत ढाँचा देने के लिए इस एक्ट में परिवर्तन किया गया है कि एक संस्थागत ढाँचा विकसित हो, जिसकी क्रेडिबिलिटी हो, जहाँ कम्पनियाँ जाएँ। हमने वोडाफोन के मामले में देखा कि वहाँ जाने के बाद कितना बड़ा नुकसान हुआ है! देवास के बारे में देखा कि वहाँ कितना बड़ा नुकसान हुआ है। बहुत सारी कम्पनियाँ, भारत की कम्पनियाँ, जो केवल भारत में ही काम करती हैं, वे अपना सेटलमेंट करने के लिए सिंगापुर या दूसरे देशों में जाती हैं, तो भारत में इस प्रकार का एक अंतरराष्ट्रीय माध्यस्थम का केन्द्र विकसित हो, इसके लिए इस प्रकार के संशोधन को लेकर सरकार आयी है। लेकिन सरकार केवल इस संशोधन को लेकर नहीं आयी है, इस संशोधन के साथ-साथ सरकार ने इसमें 4-5 काम और किये हैं, जिन कामों से इसकी प्रतिष्ठा बढ़ेगी। एक तो केन्द्र के क्रम में परिवर्तन किया

है, यानी इसमें पहला परिवर्तन यह है कि केन्द्र के क्रम में परिवर्तन किया गया है कि अब 'भारत' केन्द्र है। तो अब 'दिल्ली' के बजाय 'भारत' केन्द्र है।

महोदय, नाम परिवर्तन के बारे में अभी हमारे माननीय वरिष्ठ सांसद तंबी दुरै जी ने जो कहा, उससे मैं सहमत हूँ कि मद्रास नाम क्यों है? अब यह उनकी भावना है कि तमिलनाडु नाम होना चाहिए। इस परिवर्तन से उनके स्वयं के स्वाभिमान की भावना जाग्रत हुई। जैसे मद्रास का नाम बदल कर चेन्नई किया गया, बम्बई का नाम बदल कर मुम्बई किया गया। यह क्यों किया गया? इस तरह से हमने हजार नाम बदले हैं। अभी इलाहाबाद का नाम बदल कर प्रयागराज किया गया है। ऐसे ही नाम बदले जाएँगे और बदलने भी चाहिए। उसी प्रकार से इस केन्द्र के नाम को बदलने के लिए यह बिल लाया गया है। इससे फायदा होगा।

महोदय, मूल अधिनियम की धारा 15 के खंड (क) में संशोधन किया गया है, जो इस प्रकार से है, "ऐसी रीति में, जो विनियमों द्वारा विनिर्दिष्ट की जाए, अंतरराष्ट्रीय और घरेलू दोनों, माध्यस्थम् और अन्य प्रकार के विकल्पी विवाद समाधान तंत्री के संचालन को सुकर बनाने।" इसमें ऑल्टरनेटिव व्यवस्था को सफल बनाने, उसका एक ढांचा तैयार करने तथा उसका एक सिस्टम डेवलप करने के लिए इस बिल की धारा 15 (क) में प्रावधान किया गया है। बिना ढांचे के काम नहीं हो सकता है। आज जो कहा गया, मैं उस बात से सहमत हूँ कि आज जो अधिकांश जज बनते हैं, मेरे एक मित्र की बड़ी फैक्ट्री का मामला आया, तो उसके लिए सुप्रीम कोर्ट ने सुप्रीम कोर्ट के तीन जजों को आर्बिट्रेटर नियुक्त किया। उन्होंने अपनी रिपोर्ट दे दी। उनके रिपोर्ट देने के बाद फिर वे सुप्रीम कोर्ट चले गए और फिर वह काम चलता रहा। आज इसके लिए जितने भी जजों की नियुक्ति होती है, वे हाई कोर्ट और सुप्रीम कोर्ट के रिटायर्ड जज होते हैं। मैं यह कहना चाहता हूँ कि इस प्रकार का एक सिस्टम इस एक्ट के माध्यम से डेवलप होगा, जिसके माध्यम से एक प्रकार का कैडर बनेगा, जिस कैडर की क्रेडिबिलिटी होगी, उसको लोग पसंद करेंगे। उसकी फीस भी तय होगी, उसका सिस्टम भी तय होगा, उसके बैठने का कार्यक्रम भी तय होगा और हम एक निश्चित टाइम बाउंड प्रोग्राम के अंतर्गत उन सारे व्यापारिक कामों को निर्दिष्ट करके उनका समाधान कर सकेंगे। इससे देश की प्रतिष्ठा बढ़ेगी। इससे जो इन्वेस्टमेंट करने वाले हैं, उनकी प्रतिष्ठा बढ़ेगी और देश में आने वाला जो एफडीआई है, वह सुरक्षित महसूस करेगा। भारत के अंदर का जो व्यापार है, उदाहरण के लिए आज भारत की कंपनियाँ विदेशों में बहुत एक्सपोर्ट करती है, उनको भी यहाँ पर अपना काम करने में सुविधा होगी।

इसी प्रकार से धारा 20 की उपधारा (5) में भी संशोधन किया गया है। जिसमें 'आवेदन' के स्थान पर 'प्रश्न' शब्द रखा गया है। इसके माध्यम से इसके इश्यूज़ को तय किया जाएगा। आज आवेदन देकर बहुत बड़ा काम किया जाता है। इसमें संशोधन के बाद इश्यूज़ तय किए जाएँगे कि इन-इन इश्यूज़ पर विचार होगा।...(**समय की घंटी**)... इस प्रकार से यह नए तरीके से एक सिस्टम तैयार करने का काम करेगा।

इसी प्रकार से धारा 23 की उपधारा (1) के खंड (क), 25 की उपधारा (3) और 28 की उपधारा (1) में भी संशोधन किए गए हैं। इन सारे संशोधनों से विकसित होती हुई भारत की अर्थव्यवस्था, जो आज पाँचवीं अर्थव्यवस्था बन गई है, जिसमें आज सबसे ज्यादा फॉरेन डायरेक्ट इन्वेस्टमेंट आ रहा है, उस संस्था के लिए एक अंतरराष्ट्रीय स्तर का आर्बिट्रेशन सेंटर भी होना चाहिए। वह आर्बिट्रेशन सेंटर, जिसके लिए वर्ष 2016 में माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने

भाषण दिया था, उसके क्रियान्वयन के लिए माननीय मंत्री जी यह बिल लेकर आए हैं। मैं इसका तहे दिल से समर्थन करता हूँ, बहुत-बहुत धन्यवाद।

MESSAGES FROM LOK SABHA

(I) The Appropriation (No. 4) Bill, 2022

(II) The Appropriation (No.5), Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 4) Bill, 2022, as passed by Lok Sabha at its sitting held on the 14th December, 2022.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 5) Bill, 2022, as passed by Lok Sabha at its sitting held on the 14th December, 2022.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of each of the Bills on the Table.

GOVERNMENT BILLS - *Contd.*

The New Delhi International Arbitration Centre (Amendment) Bill, 2022- *Contd.*

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र) : उपसभाध्यक्ष महोदय, शायद मैं लास्ट स्पीकर हूँ, मुझे लीस्ट स्पीकर मत बना दीजिएगा। टाइम की पाबंदी ज्यादा मत बरतिएगा। ...(**व्यवधान**)... जी, बिल्कुल।

सर, 2019 में न्यू दिल्ली इंटरनेशनल आर्बिट्रेशन सेंटर का एक्ट बना था और जो पार्लियामेंटरी डेमोक्रेसी के तीन हिस्से होते हैं - डिबेट, डेलिब्रेट एंड डिसाइड, उसमें यह सारी बात हुई थी और उसे पूरी चर्चा के बाद पास किया गया था। वर्ष 2014, जब से माननीय प्रधान मंत्री, नरेन्द्र मोदी जी आए हैं, तब से एक फोर्थ डायमेंशन शुरू हुआ है, जिसमें जो अपोजिशन वॉइसेज़ हैं, जो वैल-मीनिंग ओपिनियंस हैं, उन्हें डिसमिस करने की एक प्रथा बन चुकी है। वर्ष 2019 में इस बिल को लेकर अपोज़िशन से जो-जो प्रॉब्लम्स आई थीं, अगर वे एड्रेस कर ली होतीं, तो शायद हमें 2022 में आकर यह पूरी चर्चा फिर से नहीं करनी पड़ रही होती। इसे पहले लोक सभा में अनुमति दी गई, अब यह फिर राज्य सभा में आया है, तो कहीं-न-कहीं यह एक चीज़ जरूर दर्शाता है कि हमारा जो पूरा ऐक्ट है, जिसे हम बनाते हैं, वह पूरा प्रोसेस-ड्रिवन है, rather than being efficiency-driven acts. That is why within three years we are having an Amendment here. यह जो सरकार की आदत शुरू हुई है कि नाम बदलो, काम हो जाएगा, instead we have to move towards काम करो, नाम अपने आप हो जाएगा। यहाँ पर यह अंतर बहुत स्पष्ट दिख रहा है। इंटरनेशल आर्बिट्रेशन सेंटर के लिए चार-पाँच इम्पॉर्टेंट पहलू होते हैं - ट्रांसपेरेंसी, इंडिपेंडेंस, टाइम-ड्रिवन और डिपेंडेबिलिटी। अगर इन चार-पाँच पहलुओं को देख लिया जाए, तो शायद कहीं-न-कहीं, we would have met with success much sooner than having to struggle to find a space and make a space in this entire system. अगर यहाँ पर सरकार ही सारी अपॉइंटमेंट्स के निर्णय लेगी, जहाँ पर आपके चेयरमैन हों, आपके सेक्रेटरी हों, आपके सीईओ हों, अगर सारे डिसीज़न सरकार से ही आने हैं, तो how would it inspire confidence in the minds of the people who are coming here to look forward to arbitration and redressal in commercial disputes? That is something that should have been looked at even in 2019; it should be addressed even now, as Shri Vivek Tankha said. He is a very experienced person and उन्होंने एग्ज़ाम्पल भी दिया है कि टाइम-बाउंड मैनर में कितनी डिफिकल्टी होती है, जहाँ पर 33 से ज्यादा बार उनकी सिटिंग हुई और सुप्रीम कोर्ट में जो अवॉर्ड मिलना चाहिए था, वह अभी भी नहीं मिला है।

सर, हम जिस इंडिपेंडेंट एजेन्सी की बात करते हैं, उस इंडिपेंडेंट एजेन्सी पर जो सरकार का बढ़ता हुआ इंटरफेरेंस है, उसके चलते इतनी सारी तादाद में इंडियन टैक्स पेइंग सिटिजंस इंडियन सिटिज़नशिप गिव अप कर रहे हैं और इस साल तो पिछले 11 साल का रिकॉर्ड टूटा है। अगर जनता में भी विश्वास टूट रहा है, तो कमर्शियल एस्टैब्लिशमेंट्स में we are talking about a global environment, वह विश्वास कैसे बनेगा, इसकी रूपरेखा भी तैयार होना जरूरी है। Like I said earlier, the litigation continues forever. It has to be time-bound. हमें इंटरनेशनल सीट बनानी है, इसके लिए हम बाकी देशों की बात कर रहे हैं। Why is Singapore a success story? Why is London a success story? That is because, उन्होंने जो ईकोसिस्टम बनाया है, it matches the expectations of the people.

Sir, I would take one more minute. आप उसमें ऑनलाइन हियरिंग का प्रावधान करें, आप आर्बिट्रेशन बेंचेज़ बनाएं, आप स्पेशलिस्ट आर्बिट्रेशन बार बनाएं और आब्रिट्रेटर्स को अक्रेडिटेशन दें। अगर अक्रेडिटेशन मिलेगा, So, probably there would be an increased sense of confidence. I think the cost-effectiveness of it matters the most. Last, but not the least -- and I would end with this point -- Mumbai is the commercial capital of India. Most of the corporate companies look at Mumbai as the first base to set up their businesses. I am very surprised that Mumbai has not been given the due importance as was given in the previous Act that was passed, by calling it the 'New Delhi International Arbitration Centre'. We would want and hope that Mumbai's arbitration centre would get as much support as we are talking about 'GIFT cities', and we are talking about New Delhi!

With these words, Sir, I conclude what I wanted to say. Thank you.

श्री सकलदीप राजभर (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस महत्वपूर्ण विधेयक पर बोलने का अवसर दिया।

माननीय महोदय, हमारी सरकार जो "नई दिल्ली अंतरराष्ट्रीय माध्यस्थम् केंद्र (संशोधन) विधेयक, 2022" लेकर आई है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूँ।

माननीय महोदय, मैं यह बताना चाहता हूँ कि इस विधेयक के जरिये देश में संस्थानिक मध्यस्थता के लिए एक स्वतंत्र और स्वायत्त व्यवस्था सृजित करने का प्रस्ताव किया गया है और इस विधेयक के माध्यम से मध्यस्थता केन्द्र का नाम नई दिल्ली अंतरराष्ट्रीय माध्यस्थम् केंद्र से बदल कर भारत अंतरराष्ट्रीय माध्यस्थम् केंद्र किया गया है।

5.00 P.M.

माननीय महोदय, इस विधेयक के माध्यम से नई दिल्ली अंतरराष्ट्रीय माध्यस्थम केंद्र अधिनियम, 2019 में संशोधन करने का प्रस्ताव किया गया है और विधेयक के माध्यम से नई दिल्ली में अंतरराष्ट्रीय माध्यस्थम केंद्र स्थापित करने का उपबंध किया गया है। इसके तहत देश में संस्थानिक मध्यस्थता के लिए एक स्वतंत्र और स्वायत्त व्यवस्था सृजित करने का प्रस्ताव किया गया है।

माननीय महोदय, देश भर में आज लगभग कई मध्यस्थता संस्थान स्थापित हैं और ये सभी किसी न किसी शहर के नाम पर हैं। दिल्ली का भी अपना 'दिल्ली माध्यस्थम केंद्र' स्थापित है, लेकिन जब हम अंतरराष्ट्रीय स्तर के मध्यस्थता केंद्र की बात करते हैं, तब हमें ऐसा नहीं लगना चाहिए कि जैसे यह संस्थान "शहर या नगर केंद्रित" संस्था है और इसलिए 'नई दिल्ली अंतरराष्ट्रीय मध्यस्थता केंद्र' के नाम को बदलकर अब 'भारत अंतरराष्ट्रीय मध्यस्थता केंद्र' करने की जरूरत पड़ी है, ताकि राष्ट्रीय महत्ता की संस्था होने के चलते इसकी विशिष्ट पहचान स्पष्ट हो और यह अपने वास्तविक उद्देश्यों की पूर्ति कर सके।

माननीय महोदय, इस मध्यस्थता केंद्र का प्रमुख मकसद राष्ट्रीय और अंतरराष्ट्रीय स्तर पर एक निश्चित समय-सीमा के भीतर मध्यस्थता और सुलह कराना होगा। इसके अतिरिक्त, घरेलू और अंतरराष्ट्रीय स्तर पर सुलह और मध्यस्थता के लिए ट्रेनिंग कराना और स्किल्स मुहैया कराना भी इसका मकसद होगा। इसका एक और उद्देश्य मध्यस्थता और सुलह के क्षेत्र में सुधार लाना और इस केंद्र को घरेलू और अंतरराष्ट्रीय मध्यस्थता के लिए एक प्रमुख संस्थान के रूप में विकसित करना भी होगा। इसके अलावा, यह ऐसे कामों के संचालन के लिए प्रशासनिक सहायता भी प्रदान करेगा।

माननीय महोदय, भारत एक उभरता हुआ देश है और अब हमारा देश भी मध्यस्थता का संस्थागत केंद्र बनने की ओर तेजी से बढ़ रहा है और हमारे प्रधान मंत्री जी के कुशल नेतृत्व में आने वाले समय में मध्यस्थता के एक प्रमुख केंद्र के रूप में भारत उभरेगा, ऐसा मेरा विश्वास है। इसी के साथ, मैं इस विधेयक का समर्थन करता हूँ और अपनी बात समाप्त करता हूँ, बहुत-बहुत धन्यवाद।

SHRI G.K. VASAN (Tamil Nadu): Sir, I stand here to support the Bill. The hon. Minister has applied the policy of 'Better late than never.' It is well understood. At the same time, I would like to request the hon. Minister to use the same policy of 'Better late than never' to name Madras High Court as Tamil Nadu High Court. Only four States in this country have the names which the British have given. It is the right of the people of Tamil Nadu. We expect the Central Government to change the name of Madras High Court as Tamil Nadu High Court at the earliest.

Coming to the subject, it is certainly a step in the right direction to promote ease of doing business among the corporates. At the same time, it is just not at the corporate level that arbitration is required in the country. With the number of cases which are pending in this country, there is a need to think above the corporate level. Justice delayed is justice denied. There should be a thought where we can have arbitration at the lower level so that pending cases are dealt with at all levels. We have *Lok Adalats* and other institutions, but they do not have power to do arbitration at the lower level. That is why there is so much pendency in district courts and High Courts. So, the Government should consider opening up the arbitration route for the ordinary corporate sector also.

To conclude, as the Law Minister is present here, I would like to take this opportunity to once again draw his attention towards the need for setting up regional and Zonal Benches of the Supreme Court in each zone to mitigate the hardships of the litigants who have to travel all the way for litigation. Suitable place in Tamil Nadu can be Madurai, Trichy, Coimbatore and likewise. Thank you, Sir.

श्री रामजी (उत्तर प्रदेश) : धन्यवाद मान्यवर, आपने मुझे इस बिल पर बोलने का अवसर प्रदान किया। साथ ही मैं अपनी पार्टी की मुखिया आदरणीय बहन कुमारी मायावती जी का भी आभार व्यक्त करता हूं कि जब वह उत्तर प्रदेश की मुख्य मंत्री थीं, तब उन्होंने कानून का राज स्थापित करके दिखाया। उस वक्त तमाम गुंडे-मवाली, भू-माफिया और बलात्कारियों को प्रदेश छोड़कर भागना पड़ा, जो प्रदेश छोड़कर नहीं भागे उन डेढ़ लाख लोगों को जेल में डाला गया। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please,...*(Interruptions)*...

श्री रामजी : मान्यवर, मैं आपके सामने यह बात इसलिए कह रहा हूं कि यहां कानून मंत्री जी बैठे हुए हैं, तो कानून की बात करना ज़रूरी है। आज माननीय कानून मंत्री जी को पूरे देश में कानून का राज और कानून का खौफ़ कायम करना पड़ेगा। यहां माननीय सदस्य मज़ाक बना रहे हैं। यहां कई सदस्य बैठे हुए हैं, माननीय बृजलाल जी भी बैठे हुए हैं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please address the Chair. ...*(Interruptions)*...

श्री रामजी : बृजलाल जी डीजी थे, वे सब कुछ जानते हैं। मैं एक घटना को क्वोट करता हूं कि आज भी गरीबों से न्याय कितनी दूर है। महोदय, 14 अप्रैल, 2022 को दो बहनों के साथ बलात्कार हुआ था, यह हरदोई की घटना है। तीन पुलिस वालों ने बलात्कार किया ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please,...*(Interruptions)*... Hon. Member, it is not connected with the Arbitration Bill. ...*(Interruptions)*... You are all hon. Members. ...*(Interruptions)*...

श्री रामजी: मैं प्वाइंट पर आ रहा हूं। मान्यवर, चार महीने तक एफआईआर नहीं हुई।...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please,...*(Interruptions)*... माननीय सदस्यगण, बैठ जाइए।

श्री रामजी : मान्यवर, चार महीने तक एफआईआर नहीं हुई। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Ramji, this is not right.

श्री रामजी : मान्यवर, साढ़े आठ लाख रुपये खर्च हुए। माननीय कोर्ट के द्वारा एफआईआर हुई। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, आप मेरी बात सुनिए। आप टॉपिक पर बोलिए।

श्री रामजी : मान्यवर, मेरी बात सुनिए, मैं गरीबों की आवाज़ बनकर आता हूं। मैं यहां पूरे देश के सामने बात रखने आया हूं। ...(**व्यवधान**)... मैं किसी के खिलाफ बात नहीं कर रहा हूं। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, settle down. ...*(Interruptions)*...

श्री रामजी : मान्यवर, एफआईआर कराने में साढ़े आठ लाख रुपये खर्च हुए और उसके बाद गिरफ्तारी हुई, ...(**व्यवधान**)... दो लोगों की गिरफ्तारी हुई।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, आप एक सेकंड के लिए रुकिए। मैं अनुरोध करता हूं। ...(**व्यवधान**)...

डा. जॉन ब्रिटास(केरल) : यह बड़ी शर्म की बात है।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय ब्रिटास जी, मैं यहां मौजूद हूं। Let us have silence. आप अपनी बात संक्षेप में रखें।

श्री रामजी : मान्यवर, मैं संक्षेप में रख रहा हूं, डिस्टर्बेंस होगी, तो कैसे संक्षेप में बात होगी? ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आप बिल के ऊपर बोलिए।

DR. JOHN BRITTAS: Sir, the Minister wants to hear him. ...*(Interruptions)*... Why are they troubling? ...*(Interruptions)*...

श्री रामजी : मान्यवर, चार महीने तक एफआईआर नहीं हुई, परिवार के लोगों ने साढ़े आठ लाख रुपये खर्च किए और कोर्ट के ज़रिये एफआईआर हुई। महोदय, एनसीआरबी की रिपोर्ट कहती है कि एससी/एसटी के 94 परसेंट मुकदमे लम्बित हैं। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आप बिल के ऊपर नहीं बोल रहे हैं। कृपया बिल पर बोलिए। ...(**व्यवधान**)...

श्री रामजी : मान्यवर, माननीय सुशील कुमार मोदी जी ने एक बात को क्वोट किया है। मैं उनकी बात को दोहराना चाहता हूं। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आप आर्बिट्रेशन पर बोलिए। ...(**व्यवधान**)...

श्री रामजी : मान्यवर, देश के अंदर 4 करोड़, 70 लाख, 17 हज़ार, 398 केस लम्बित हैं और 3 करोड़, 19 लाख, 81 हज़ार, 475 क्रिमिनल केस लम्बित हैं। ...(**व्यवधान**)... अभी सुशील कुमार मोदी जी ने कहा है कि माननीय सुप्रीम कोर्ट... ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आप बिल के ऊपर बोलिए। ...(**व्यवधान**)...

श्री रामजी : मान्यवर, सुप्रीम कोर्ट में भी 71 हज़ार केसेज़ लम्बित हैं। ...(**व्यवधान**)...

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश): महोदय, मेरा प्वाइंट ऑफ ऑर्डर है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One second, Dr. Agrawal has a point of order. *...(Interruptions)...*

श्री रामजी : मान्यवर, भारत के पूर्व मुख्य न्यायाधीश माननीय एनवी रमन्ना जी... ...(**व्यवधान**)...

डा. जॉन ब्रिटास : सर, यह प्वाइंट ऑफ ऑर्डर नहीं है, यह प्वाइंट ऑफ डिसऑर्डर है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One second, Dr. Agrawal, under which Rule you want to raise the point of order? *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, he has to quote the rule. *...(Interruptions)...*

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय ब्रिटास जी, ...(**व्यवधान**)... माननीय रामजी, nothing else is going on record. *...(Interruptions)...*

DR. JOHN BRITTAS: *

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Dr. Brittas, I am not listening to you. Nothing else is going on record. *...(Interruptions)...* Dr. Brittas, I will have to name

---

*Not recorded.

you now. ...*(Interruptions)*... Yes, Agrawal*ji*, under while rule you want to raise the point of order?

डा. राधा मोहन दास अग्रवाल : माननीय उपसभाध्यक्ष महोदय, जब भी किसी विधेयक पर बहस होगी, तो बिल के सबस्टेंस पर होगी।...(**व्यवधान**)... मैं केवल इतना ही कह रहा हूं। ...(**व्यवधान**)... लंबित कोर्ट का, उस बिल के सबस्टेंस का कोई मतलब नहीं है।...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Well taken. Thank you. माननीय रामजी, प्लीज़ आप कन्क्लूड कीजिए।

श्री रामजी : भारत के पूर्व मुख्य न्यायाधीश माननीय एनवी रमन्ना जी ने, माननीय प्रधान मंत्री जी और कई राज्यों के मुख्यमंत्रियों की मौजूदगी में एक सम्मेलन में यह कहा था कि भारत में दस लाख लोगों पर बीस जज हैं, जो बढ़ती मुकदमेबाज़ी को संभालने के लिए नाकाफी हैं। जजेज़ के लिए 24 हज़ार पद हैं, जिनमें से बड़ी संख्या में पद खाली हैं। मान्यवर, इन 24 हज़ार पदों को भरने के बाद भी एक जज के पास लगभग दो हज़ार केस आते हैं, जिनको हैंडल करना पॉसिबल नहीं है। इसलिए मैं माननीय मंत्री जी से यह कहना चाहूंगा कि इन जजों की पोस्ट्स में बढ़ोतरी करके भारतीय संविधान के अनुरूप इनकी भर्ती की जाए।

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से एक और बात कहना चाहता हूं, मैं किसी के विरोध में बात नहीं कर रहा हूं। डा. भीमराव अम्बेडकर भारत के पहले कानून मंत्री थे, जो कि एक दलित समाज से आते थे। कानून मंत्री के रूप में बाबा साहेब ने विश्व का सबसे सुंदर, बेहतरीन, पूर्ण जनहित, कल्याणकारी, समतामूलक संविधान देकर भारत में कई गरीबों, पिछड़ों और दलितों को मान-सम्मान देने का काम किया है। सर, हमारे कानून मंत्री जी एक आदिवासी समाज से बिलॉंग करते हैं। आज इनके ऊपर यह ज़िम्मेदारी है कि दलितों, पिछड़ों, आदिवासियों को इस देश में कानून मिले, उनको इंसाफ मिले, देश के अंदर कानून का राज हो और उसमें पिछड़ों, दलितों और आदिवासियों के बच्चों को भी जज बनाकर वहां पर बिठाएं, यह आपकी जिम्मेदारी बनती है। मैं आपके माध्यम से यही बात कहना चाहता हूं। जय भीम, जय भारत! धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri Mahesh Jethmalani.

SHRI MAHESH JETHMALANI (Nominated): Sir, I will be very brief. Most of the speeches that preceded me have been a little expansive. The scope of this Bill is extremely narrow. Some suggestions have been made that international arbitration in this country is doomed to fail as people are going to prefer Singapore or United Kingdom for various reasons. It was said that the delays in this country are endemic.

Hon. Member, Sushil Kumar Modi ji has said that extravagate holidays for lawyers are to be blamed for this. Sir, these matters are the subject matter and the domain of either the Supreme Court or the Executive and they will deal with it. These

are causes for the possible failure to catch up with Singapore and London as a successful international arbitration centre. I will render to Caeser what belongs to Caeser, and, as a legislator, I will focus on the Bill in hand, which, as I said, has a very, very narrow scope.

Sir, my friend, P. Wilson, my colleague in the Bar, made a rather uncharitable statement when he said that the draftsman is to be blamed. It was said, this is such a small issue -- only a name change -- why do we have to go through all this expense and why could not the draftsman think about it in 2019? Sir, may I just say that in 2019, when this Bill was passed into a law, more than 500 Members of the Lok Sabha and more than 200 Members of Rajya Sabha examined this Bill and passed it. So, it is not only the draftsman who is to be blamed. Legislators of both the House have seen this Bill and passed it in their wisdom. So, it is a little uncharitable to blame anybody.

There is a reason why it was originally called New Delhi Centre for Arbitration and that is because it went by location. The centre to be established where hearing would take place would be New Delhi. Sir, had anybody cared to see the objects of this Bill, he or she would have come to know as to why this change was required. By the way, this is the first legislative output which concerns the area of international arbitration by the present Government. Sir, please allow me to read what the legislative object of the present amendment is. Let me read a part of it. "However, it has been felt that the Centre", located in Delhi, "being an institution of national importance, gives an impression of being city-centric, whereas it should be reflective of the aspirations to promote India as a hub of international arbitration." It says, 'India as a hub'. The words 'New Delhi' give it a kind of local flavour, but they wanted to give it international flavour. And experience post passing of the Bill-- the Bill was passed in 2019 and substantially most of the time gone in Covid -- the little time that experience brought to bear on the working of this Act showed that people were a little disrupted because of the local flavour, and it needed to be changed. My esteemed friend, hon. Member, Sukhendu Sekhar, whom I respect and have a great affection for, quoted Romeo and Juliet. But, Sir, if Juliet thought that Romeo's name was Rosemarry, she might not have expressed the same sentiments. So also, the rest of India is justifying the perturb by localizing what is a Pan-India initiative, and that is the reason for this entire Amendment.

There is only one more aspect to this Amendment. I want to be brief. It is an important aspect of the change that is brought in since after arbitration we have also brought in Mediation Bill. This Amendment probably foreshadows, for the Law Minister, sometime in the near future, I suppose, will introduce in Parliament the Mediation Bill which is even simpler than the Arbitration Act. So, the second change

that is brought about by this which people seem to have not noticed is that there is also the change in saying. Apart from arbitration, this Bill will now cover all alternate dispute resolution systems. These are the two main changes, and that is all. There is nothing dramatic about this Bill. It ought to have been unanimously passed without ado. It was a case of much ado about the thing another Member has said. And, Sir, I am optimistic that this Bill and this initiative will lead India to become the leading international center. India can become a leading international hub of arbitration. And, Sir, I am even more optimistic that under Prime Minister Modi, it will become a leading international arbitration center. Thank you, Sir.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The hon. Minister, for your reply.

THE MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU): Thank you, hon. Vice-Chairman, Sir. First of all, I am extremely grateful to all the hon. Members who have given very fruitful, very important suggestions as well as raised certain questions, queries and concerns also which are plaguing the Indian system of arbitration. They have also given some way forward. I am a great learner in that sense. I always welcome all the suggestions.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

I have noted down and also applied my memory to register all the important suggestions which have come from across all sides of the House. I would like to thank Vivek Tankha ji, Sushil Kumar Modi ji, Sukhendu Sekhar Ray ji, P. Wilson ji, Sushil Kumar Gupta ji, Prashanta Nanda ji, V. Vijayasai Reddy ji, Manoj Kumar Jha ji, Bikash Ranjan Bhattacharyya ji, Binoy Viswam ji, Ram Nath Thakur ji, M. Thambidurai ji, Rakesh Sinha ji, Vandana Chavan ji, Ghanshyam Tiwari ji, Priyanka Chaturvedi ji, Sakaldeep Rajbhar ji, G.K. Vasan ji, Ramji and Mahesh Jethmalani ji for making significant contributions while taking part in the discussion.

First of all, the immediate concern which comes to our mind is why India could not emerge so far as an international hub for arbitration. यह कई लोगों ने सवाल किया है। आज हम दुनिया की पांचवीं सबसे बड़ी आर्थिक शक्ति हैं। We are the fifth biggest economy in the world, yet we are not the international hub of arbitration. यह जायज़ है, हर कोई सवाल उठायेगा ही।

सर, मैंने भी कई सालों से यह सोचा है कि छोटे-छोटे देश और छोटे-छोटे शहर अंतरराष्ट्रीय आर्बिट्रेशन का सेंटर बन चुके हैं, हम क्यों उभर कर नहीं आ पाये। इसके कई कारण हैं और उनमें से कुछ कारणों का ज़िक्र भी हुआ, कुछ कारण मैं भी बताऊंगा। अगर सरकार और

पूरा सदन चाहेगा, तो हम एकजुट होकर, एक आवाज से कोशिश करेंगे, तो मैं आपके सामने कह सकता हूं, पूरे कॉन्फिडेंस के साथ कह सकता हूं कि मोदी जी के नेतृत्व में जो हम कदम उठा रहे हैं, उनसे आने वाले दिनों में भारत दुनिया का आर्बिट्रेशन का सेंटर जरूर बनेगा। उसी दृष्टिकोण से आज यह अमेंडमेंट लाया गया है। कोई भी नाम चेंज करने के बारे में कह सकता है, अभी नाम चेंज करने के बारे में सवाल भी उठे हैं। अगर नाम में कुछ नहीं रखा है, तो फिर हम सबका नाम है, अगर हम लोगों के नाम की कोई वैल्यु नहीं है, तो फिर किसी सेंटर की भी कोई वैल्यु नहीं है। मैं मानता हूं कि नाम में बहुत कुछ रखा होता है। अगर सही नाम रखेंगे, तो अच्छे नाम से अच्छा काम भी होता है। कई सदस्यों ने इसका ज़िक्र भी किया कि भारत बहुत विशाल देश है। हम कोई सिंगापुर नहीं हैं, जहां देश ही शहर है। भारत विविधता से भरा हुआ इतना विशाल देश है, इतना बड़ा देश है, इसमें इतने शहर हैं - चेन्नई है, मुम्बई है, कोलकाता है, गुवाहाटी है, दिल्ली है, श्रीनगर है, बेंगलुरु है, हैदराबाद है, जयपुर और अहमदाबाद है, हमारे पास इतने शहर हैं, जो वर्ल्ड क्लास शहर बनते जा रहे हैं। अपने-अपने शहर में सबका सेंटर है। आज हमारे देश में कई ऐसे सेंटर्स हैं, जो चल रहे हैं, जिनमें आर्बिट्रेशन का काम चल रहा है। सब सेंटर्स के अपने-अपने नाम हैं, उदाहरण के तौर पर बॉम्बे मिल ओनर्स एसोसिएशन, मुम्बई, बॉम्बे चैम्बर ऑफ कॉमर्स एंड इंडस्ट्री, मुम्बई, कॉटन टेक्सटाइल्स एक्सपोर्ट प्रमोशन काउंसिल, मुम्बई, तो मुम्बई शहर में ही इतने नाम हैं। अब कोलकाता की बात करते हैं, बंगाल चैम्बर ऑफ कॉमर्स एंड इंडस्ट्री, कोलकाता, बंगाल नेशनल चैम्बर ऑफ कॉमर्स एंड इंडस्ट्री, कोलकाता, इंडियन चैम्बर ऑफ कॉमर्स काउंसिल ऑफ आर्बिट्रेशन, कोलकाता। ऐसे कितने ही शहरों में आर्बिट्रेशन के सेंटर बने हुए हैं। दिल्ली में ही, दिल्ली इंटरनेशनल आर्बिट्रेशन सेंटर बना हुआ है। जब यह बिल पारित हुआ, तो सारे सदस्यों ने सोचा और उस समय सरकार ने भी सोचा कि हमारी राजधानी नई दिल्ली है और नई दिल्ली के नाम से अगर हम ड्राइव करेंगे, तो आगे बढ़ेंगे। आगे बढ़ते-बढ़ते जब यह देखा गया कि दिल्ली हाई कोर्ट के अधीन ऑलरेडी दिल्ली इंटरनेशनल आर्बिट्रेशन सेंटर है और एक नई दिल्ली के नाम से चलेगा, तो उसमें विरोधाभास होगा या कन्फ्यूज़न होगा या वह अच्छा भी नहीं लगेगा कि सेम नाम की दो संस्थाएं एक ही शहर में चल रही हैं।

दूसरा, जैसा कि मैंने ज़िक्र किया कि एक विशाल देश होने के कारण पूरे भारतवर्ष को समाविष्ट करके अगर हम कहते हैं कि इंडिया इंटरनेशनल आर्बिट्रेशन सेंटर, तो किसी को आपत्ति नहीं होनी चाहिए। इसका ज्यादातर मेम्बर्स ने समर्थन किया है, मैं इसके लिए उनको धन्यवाद भी देना चाहता हूं। अभी तक हमारे देश में आर्बिट्रेशन का काम तो चल रहा है, लेकिन जो मूल कारण है, जिसकी वजह से हम इसे इफेक्टिव नहीं कर पाये, हमारे ही देश के बड़े-बड़े बिज़नेस वाले लोग, हमारे देश के लोग विदेश को प्रेफर करते हैं, लोग सिंगापुर जाते हैं, लंदन जाते हैं, हाँगकाँग जाते हैं और अलग-अलग जगह जाते हैं। सर, इसके कई कारण हैं। मैं मानता हूं कि इस पहल के बाद हम आगे कई ऐसे चेंजेंज़ देखने वाले हैं, जिनसे हमारी उभरती हुई आर्थिक शक्ति के साथ-साथ हम एक मैग्नेट की तरह दुनिया की बिज़नेस कम्युनिटी को इंडिया में अट्रैक्ट कर सकते हैं। आज के दिन जिसको एक प्राथमिकता दी जाती है, वह सिंगापुर इंटरनेशनल आर्बिट्रेशन सेंटर है, जहां पिछले साल 469 केसेज़ रेफर हुए हैं। हाँग काँग इंटरनेशनल आर्बिट्रेशन सेंटर में 277 केसेज़ रेफर किए गए हैं, लंदन कोर्ट ऑफ इंटरनेशनल आर्बिट्रेशन में 377 केसेज़ हैं। इस तरह से कई सारे केसेज़ हैं। हमारे देश के लोग भी बाहर जाते हैं, लेकिन अगर आप संख्या की

दृष्टि से देखेंगे, तो पाएंगे कि दिल्ली इंटरनेशनल आर्बिट्रेशन सेंटर, जिसकी दिल्ली हाई कोर्ट के माध्यम से देख-रेख होती है, वहाँ पिछले साल 3,704 केसेज़ लिस्ट हुए हैं। यह बिज़नेस के वॉल्यूम के हिसाब से कम हो सकता है, लेकिन हमारा देश ही इतना विशाल है कि अगर विदेश से नहीं भी आए, तो भी हमारे देश के अंदर ही संभावनाएं हैं। हम तो इंटरनेशनल सेंटर बनाना चाहते हैं, परंतु हमारे देश के लोग बाहर न जाएं, अगर हम प्राथमिकता देकर इतना भी कर सकते हैं, तो वह भी हमारे लिए एक बहुत बड़ी सफलता प्राप्त करना होगा।

सर, हम सबसे पहले तो अपने देश के बाहर जाने वालों को कॉंफिडेंस देना चाहते हैं कि आपको हमारी व्यवस्था के तहत यहीं पर सही आर्बिट्रेशन अवार्ड मिलेगा। उसके बाद हम उन लोगों को यहाँ पर विदेशों से आमंत्रित करेंगे। उसके लिए विश्वास कायम करना होगा।

महोदय, हमारे माननीय सदस्यों ने सवाल किए हैं और विवेक के. तन्खा जी ने भी इसका ज़िक्र किया कि आर्बिट्रेशन सेंटर का जो महत्व है, उसमें उसकी इंडिपेंडेंस, उसका कैरेक्टर, उसकी क्वालिटी आदि कई चीज़ें हैं। इनका हमारे ऑनरेबल मेम्बर्स ने ज़िक्र किया है। महोदय, मैं मानता हूं कि हमें सचमुच में इस क्षेत्र में बहुत सालों तक काम करना चाहिए था, लेकिन हम वह काम नहीं कर पाए।

महोदय, 2016 में माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने एक बड़ी घोषणा की थी। 2016 की जो घोषणा है, जिसमें उन्होंने कहा है कि, 'भारत को अब अपने ऊपर निर्भर होना पड़ेगा और भारत को दुनिया के आर्बिट्रेशन का सेंटर बनना ही होगा।' महोदय, उसी सोच के साथ, उसी एलान के साथ, 2019 में नई दिल्ली इंटरनेशनल आर्बिट्रेशन सेंटर की पहल शुरू हुई। यह कानून के रूप में लाया गया और पारित हुआ। सर, मैं इसके लिए सिंगापुर का एग्ज़ाम्पल देता हूं कि यह इतना सेंटर अट्रेक्टिव कैसे बन गया। सर, उसकी जो ज्योग्राफ़िक लोकेशन है, यह जहाँ पर स्थित है, उसके बारे में लोग सोचते हैं कि यह बहुत कन्विनिएंट है। दुनिया के किसी भी कोने से, खास करके एशियन मुल्क के अंदर सिंगापुर में पहुंचना आसान है। महोदय, दूसरा प्वाइंट वहाँ के इंफ्रास्ट्रक्चर और एफिशिएंसी का है। सरकार की ओर से इतने सही इंफ्रास्ट्रक्चर का सपोर्ट दिया गया है, वह इतना एफिशिएंट है कि सब लोग वहाँ जाना चाहते हैं। उन्हें ऐसा लगता है कि अगर हम वहाँ जाएंगे, तो हमारा काम आसान हो जाएगा और उनको तुरंत न्याय मिल जाएगा। वहाँ पर बैंक्स और मल्टीनेशनल कॉरपोरेशन्स की काफी संस्थाएं हैं और उनके हेडक्वार्टर्स भी सिंगापुर में हैं। इसकी वजह से भी उन्हें एक अट्रेक्शन मिलता है। महोदय, जो कॉमन लॉ ऑफ ज्यूरिस्प्रूडेंस है, उसके लिए मैं आपको बताना चाहता हूं कि हम लोग भी उसी लॉ से चलते हैं। कॉमन लॉ का हमारा जो भारतीय सिस्टम है, उसी से इंस्पिरेशन लेकर हमारी सारी व्यवस्था चल रही है। अगर हम सिंगापुर में उसी कॉमन लॉ ऑफ ज्यूरिस्प्रूडेंस के हिसाब से सक्सेसफुल हैं, तो यह हमारे देश में भी जरूर सक्सेसफुल हो सकता है। इसके बाद ज्यूडिशियरी के सपोर्ट की बात आती है। कई माननीय सदस्यों ने इस बात का ज़िक्र किया है। मान लीजिए कि आज एक आर्बिट्रल अवार्ड दे देते हैं, लेकिन आप उसको इम्प्लिमेंट नहीं कर पाएंगे, तो फिर उसकी कोर्ट में सुनवाई होगी। कोर्ट में सुनवाई होने के बाद वह हायर कोर्ट में जाएगा। ऐसे में कोई पार्टी सोचेगी कि अगर हम इंडिया में आर्बिट्रेशन के लिए जाएंगे और फैसला हो भी जाता है, पर यदि फिर से कोर्ट में चैलेंज होता है, तो कोर्ट फिर से अपना समय लेता है। ऐसे में वह सोचता है कि इंडिया जाकर तो फंसना है, इसलिए हम बाहर जाएंगे। यह हमारे लिए बहुत चिंता का विषय है। मैं आज उस रास्ते पर नहीं जाना चाहता

हूं। यह संविधान की बात है कि भारतीय कोर्ट - हाई कोर्ट, सुप्रीम कोर्ट किसी भी मैटर की, किसी भी फैसले की, किसी भी तरह के मीडिएशन की, आर्बिट्रेशन की, नेगोशिएशन की हियरिंग कर सकता है, उस पर पाबंदी नहीं है। मैं यहाँ यह घोषणा तो नहीं कर सकता हूं कि हम संविधान का संशोधन करके कोर्ट के अधिकार को कम करना चाहते हैं। मेरे लिए आज यहाँ पर यह घोषणा करना संभव नहीं है, लेकिन यह हमारे लिए गंभीर चिंता का विषय है कि अगर कोई केस किसी फोरम में तय हो जाता है और अगर किसी अदालत में फिर से ट्राई करना है, तो लोग जरूर सोचेंगे कि किस हिसाब से भारत को अपना प्रेफर्ड डेस्टिनेशन माना जाए। इसके साथ-साथ जो पेनल ऑफ एक्सपर्ट्स होते हैं, आर्बिट्रेटर्स होते हैं, सिंगापुर हो, हाँग काँग हो, लंदन हो या आप पेरिस जाइए, न्यूयॉर्क जाइए, उन्होंने वहाँ पर बहुत सिस्टेमैटिक वे में अपनी व्यवस्था बनाई हुई है। हमारे देश में एड् हॉक आर्बिट्रेशन को अब तक प्रेफर किया जाता है, इसलिए जब कभी मैं किसी कार्यक्रम में जाता हूं तो मैं यह भी कहता हूं कि हमें भी इस बारे में अवेयरनैस क्रिएट करनी होगी, क्योंकि हमारी सोच और व्यवस्था ऐसी है कि हम इंडिया में एड् हॉक को ज्यादा प्रेफर करते हैं। इंस्टीट्यूशनलाइज़्ड मेकेनिज़्म जो भी बनता है, उस ओर हमको जाना होगा। इंस्टीट्यूशनल आर्बिट्रेशन की ओर जाने के लिए हम सब को पहल करनी होगी, क्योंकि अभी तक हम कोर्ट जाते हैं, कोर्ट एपॉइंट करते हैं तो फिर पार्टी उसी हिसाब से काम करती हैं। आर्बिट्रेशन की अपनी-अपनी चॉइस होती है, आर्बिट्रेटर्स के पास जो मामला आता है, फिर हमारे पास उतने क्वालिटी आर्बिट्रेटर्स भी नहीं हैं।

दूसरे, यहां हमारे जजों के बारे में टिप्पणी की गई। मैं इस देश का लॉ मिनिस्टर होने के नाते जजेज़ या फॉर्मर जजेज़ के बारे में ज्यादा टिप्पणी नहीं करना चाहता हूं, लेकिन अब हमारे देश में सुप्रीम कोर्ट से लेकर हाई कोर्ट तक जो भी रिटायर्ड जजेज़ हैं, सब तो मैं नहीं कहूंगा, लेकिन लगभग 90 प्रतिशत तो मैं कह सकता हूं कि वे आर्बिट्रेशन प्रेफर करते हैं। अगर अब कोई असाइनमेंट देगा तो उन्हें महीने में दो लाख रुपये मिलेंगे, लेकिन अगर आर्बिट्रेशन करेंगे तो एक हियरिंग में ही पांच लाख रुपये मिल जाते हैं तो महीने में तो करोड़ों रुपये कमाते हैं। आर्बिट्रेशन फीस की जो बात कर रहे हैं कि आम आदमी के लिए आर्बिट्रेशन के लिए जो व्यवस्था है, वह बहुत एक्सपेंसिव है। न्याय के लिए किसी को खर्चा करना पड़े तो यह उचित नहीं है। इसमें गरीबों के लिए तो हम लोग न्याय देते ही हैं, लेकिन जहां बिज़नेसमेन हैं, जहां कमर्शियल डिस्प्यूट्स हैं, यहां भी लोग कहते हैं कि बहुत एक्सपेंसिव होगा तो हम तो ऐसी जगह जाएंगे, जहां कम एक्सपेंसिव हो और कम खर्चा लगे। मैं मानता हूं कि हमारे देश की व्यवस्था और माहौल ऐसा है कि हम बाकी दुनिया से ज्यादा सस्ते में आर्बिट्रल अवार्ड दे सकते हैं। मैं यह मानता हूं, मेरा ऐसा विश्वास है, इसलिए अगर हम आज यह बिल पास करते हैं तो इस बिल में हम जो यह अमेंडमेंट लाये हैं, इसके बाद हम बाकी कार्य कर चुके हैं और हम इस तरफ काफी कदम उठा चुके हैं। मैं आपको संक्षेप में बताना चाहता हूं कि जितना जल्दी हो सके, हम अपने काम को शुरू करना चाहते हैं।

हमारे सुखेन्दु शेखर राय जी और कई लोगों ने पूछा है कि हमने अभी तक क्या-क्या कार्य किये हैं। मैं आपको बताना चाहता हूं, I would like to read in English the steps we have taken. In 2019, you know, how the Ordinance was brought and to make a clarification to you, it is not under the pressure of the World Bank that we have brought this Bill or the procedure. It is the Government's considered opinion and decision to bring this

Bill. If you see, since 2015, in the ranking of Ease of Doing Business, India ranked at 142 in 2015. Today, the last assessment we got in 2020 was that India's rank was 63. The rank in Enforcing Contract in 2015 was 186. How can we feel proud? We were ranked 186. Today, we have managed to bring it to 163. So, it is not under any international pressure but it is the situation, the emergent situation, which compelled the Government to take a decision. Therefore, it is a sovereign decision by the Government of India, supported by this august House. I would like to inform the hon. Member and, through you, Sir, to the hon. House. The Central Government has already appointed its officer as a custodian for the undertaking of ICADR under Section 11 of the Act *vide* Order dated 3.3.2019. Now, since the Ordinance was replaced by the Act, we have issued a Gazette Notification. When I took over as the Minister for Law and Justice, I personally ensured that this is done and the Gazette Notification was issued on 13.6.2022. The rules have been framed and notified under the aforementioned Act, and laid before the Parliament during the last Session. Last Session means the Monsoon Session. NDIAC terms and conditions, salaries, allowances, everything has been done. Form of annual statement of accounts was also submitted. Sir, NDIAC number of posts, recruitment of Registrar, Counsel and other Officers, employees' rules also have been tabled in this august House. NDIAC travelling and other allowances payable to part-time members was also tabled and also, with the approval of the Ministry of Commerce and Industry, the Director-General, FIEO, that is, Federation of Indian Export Organizations as a part-time member, that is, *ex-officio* member has been approved. The Department of Expenditure have conveyed to us that their representative will be an *ex-officio* member in the NDIAC. Now after passing of this Bill today, it will be known as the India International Arbitration Centre. We have already granted Rs. 75 lakhs to this Centre, the India International Arbitration Centre. The proposal for appointment of Chairman and two expert members, from the Ministry, we have already proposed, and it has been sent to DoPT and it will go to the ACC, that is, Appointments Committee of the Cabinet. Also, so many steps have already been taken. What I would like to mention here is that, I, personally, agree with exactly the suggestions which have come today. The Arbitration Centre must be independent. If Government has an influence in the Arbitration Centre, definitely, it will not be attractive. Then, why would people come, if they know that Government has a very serious influence in the centre? We are very mindful for that. That is why, during the proposal, I have personally conveyed it to the proposed Chairperson and the members that Government will stay at arm's length distance. We will maintain it. We will not come near you because we know the moment, the authority of the Centre is diluted by the

Government's intervention, it will lose its credibility. Today, you can't hide anything. We don't want our Centre, which is the centre of national importance to be like this. After Parliament takes a decision, the sanctity of the Centre has to be maintained. That is why, I can assure this august House that the authority, the independent credibility of the India International Arbitration Centre will not be compromised. We are very mindful of that particular matter.

Now, I would like to come to some of the basic things which most of the hon. Members have raised during the debate. My request is that I will not be able to respond to each Member because that will become very lengthy, but I would like to summarize as to what is the advantage of having an institutionalized mechanism, that means, institutionalized arbitration. It will have a pre-determined arbitration procedure, which will be laid down by the Centre only. There will be updated rules in sync with the latest developments. An efficient panel of Arbitrators and professional support will come up. There will be world-class well-built infrastructure. Also, this will help in creating and enhancing the level of the situation in 'Ease of Doing Business'. It is because we are talking about ease of living. Ease of living will come when there is a prosperity in the society, and when there is 'Ease of Doing Business' atmosphere, definitely, it will lead to the prosperity. Earlier, Sir, as regards the enforcement of contract, I am talking about the past and the present comparison, the World Bank Report states that India takes as much as 1,445 days to resolve a dispute and 31 per cent of the claim value for dispute resolution is spent during the process. These are some of the realties which we have to be very mindful. I have personally interacted with the hon. Judges of the Supreme Court, and to some extent, with the High Courts also. Without the support of the Judiciary, this effort will remain half-hearted. We are very clear. The Judiciary has also to understand as to what the Legislature has gone through and what is our objective. Our objective is very clear. I am happy to inform that the Indian Judiciary has, on many occasions, have already displayed and they have already come forward to ensure that alternative dispute resolution mechanisms in India is successful and arbitration must become robust. Otherwise, if the courts are not supportive of our cause, then our efforts will fail or they will almost be half-hearted. There are certain bottlenecks and certain problems which are in existence in our country. There is a lack of credible arbitral institution. Although we have so many arbitration centres in India of which I have the list--I am sorry, I am not criticizing them, I am not terming them--but they are not considered as credible institutions by different agencies or different bodies. There are misconceptions relating to institutional arbitration and, of course, there was a lack of Government support. Sir, legislative support was lacking, which we are fulfilling

today. That is why I am so grateful to this august House that while we are discussing this serious and important matter, we are also saying that we are united in this effort. We are definitely united. The problem is in *ad hoc* arbitration; mainly, in that, the proceedings get delayed. That is the main problem in *ad hoc* practice, which we have. Again, I am very sorry to say that the arbitrators are not treated as professionals or they are not looked upon as professionals. I am sorry to say again that the awards are not of high quality. If the arbitral awards are not of high quality, then there are negative comments from the Judiciary. Then, definitely, there is a question of credibility which comes before us. That is why the arbitral awards must stand the scrutiny of the law. If we see things rationally, we should say, "Okay, the arbitral award is of good quality." Sir, there are many more things. I do not need go at length. Of course, I have many points in hand, but I am just taking advantage of your patient hearing. Some of the hon. Members raised certain questions as to what output the Indian courts are giving, naming of the High Courts, etc. Of course, today's matter is related to arbitration and renaming of the New Delhi International Arbitration Centre, but I can assure you that in this Government, presently, under the leadership of Modi*ji*, the budgetary allocation, the proactive support to Judiciary is very well-known. No court in India can say that they are wanting the support of Government of India, especially, for infrastructure. Most of the pending cases are in the lower courts. The Supreme Court has close to 70,000 cases. On that too also I have made certain remarks in a very, very good gesture to the hon. Supreme Court that it take up those cases which are relevant and which are appropriate for the Supreme Court to take up. If the Supreme Court of India starts hearing bail applications, if the Supreme Court of India starts hearing all frivolous PILs, it will definitely cause a lot of extra burden on the hon. court itself because the Supreme Court, by and large, is treated as a constitutional court. I have personally conveyed this message to the hon. Chief Justice and other Judges of the Supreme Court that we will be with the Supreme Court, we will be with the courts of India, we will always be there to ensure that the independence of Judiciary is not tinkered with. We will always protect the independence of Judiciary and also strengthen the Judiciary. But when we talk about the pending cases which is touching five crores, definitely, the people will ask the question to the Law Minister. Many questions come in the Parliament as to why so many cases are pending. If you see, more than 4,25,00,000 cases are pending in the lower courts where the Government of India has a stake. We give money, support to create better infrastructure. But we have to also ask the Judiciary to ensure that the deserving people are given justice and unnecessary burden should also be taken care of so that they don't cause disturbances when the

court is functioning or the court is discharging its duties. The main duty of the court is to give justice; they are the arbitrators, they are the people who are going to deliver justice. But, I have always very openly stated that judgment or justice can be given on the ground also. It is not that you deliver from the court rooms alone. You can go out to the fields. Judges can also go out of the court room and deliver justice. That is the way; we are talking about the mobile courts, Lok Adalats. We are going to the field. I have personally gone to many places along with the Chief Justice of a High Court to ensure that the Lower Court Judges delivering justice on the ground. I am extremely delighted that I have seen many instances. So, people get excited, some people get emotional that without requiring to go to the courts, the courts have come to their doorsteps. That is called justice at the doorstep of the people. So, Sir, Government will do everything, but when we talk about holidays being obtained by the Judges, how much output a particular High Court or a particular Judge delivers, these are the matters definitely which concern every citizen of this country. Not only the hon. Members of this House but also every citizen of this country deserve to know as to why so many pending cases are there in our country. But, at the same time, I will ensure that from the Government of India's side, we will do everything to reduce the pendency. Now, to reduce the pendency, a series of steps have been taken, a number of initiatives have been started which I am not going to explain now because today it is not the subject. I referred this since the hon. Members have raised these queries. About the naming of Madras High Court as Tamil Nadu High Court; today hon. Member of Parliament from Lok Sabha met me and requested Bombay High Court to be named as Maharashtra High Court; Allahabad High Court to be named as Uttar Pradesh High Court; because those are the name of the cities; likewise, about Calcutta High Court also. Sir, some names of the High Courts are named after cities; there are some High Courts which are named after the States; so there are variations and I will definitely have a discussion with the hon. Chief Justice of India. Government of India is always open to discussion. And, of course, when hon. Members raised this question, it is my responsibility to ensure that the suggestions are taken and see how far and to what extent we can act. We will definitely take action to see that the sentiments of the people are reflected; the hon. Members represent the people. So, when the sentiments of the people are reflected on this august House, it is the bounden duty and obligation on the part of Government to respond positively. So, these points are well taken. Why I am not able to give any assurance is because there are certain norms. I have to go through a certain process. And, before that, if I make a statement or assurance in this august House, it may not be appropriate. Sir, there are some of the queries which I have not responded to; rest be assured that your

points are registered; my officers have taken a note of those. We will come back, if necessary. I will respond privately or separately. If necessary, I will respond in writing also. But for today, for this small, limited but important Amendment, I am extremely grateful to the hon. Members of this august House for unanimously passing this Bill. Our friends from the Left, two Members, have opposed it; in words, they have opposed it, but in spirit, they have supported it. So, I consider today's discussion as a unanimous one. I thank you very much, Sir, for giving me time. I thank the hon. House for a patient hearing.

श्री उपसभापति : धन्यवाद माननीय मंत्री जी। महज सूचना के लिए डा. जॉन ब्रिटास का एक अमेंडमेंट इस बिल को सेलेक्ट कमेटी को भेजने के लिए था, परंतु उन्होंने इसे मूव नहीं किया।

MR. DEPUTY CHAIRMAN: The question is:

"That the New Delhi International Arbitration Centre (Amendment) Bill, 2022, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 8 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 9, there are two Amendments; Amendment (No.2) by Dr. V. Sivadasan--who is not present--and Amendment (No. 3) by Shri Binoy Viswam. Are you moving it, Shri Binoy Viswam?

CLAUSE 9 - AMENDMENT OF SECTION 15

SHRI BINOY VISWAM (Kerala): Sir, I move:

(No.3) That at page 2, line 27, ***after*** the words “resolution mechanism,” the words “including conciliation and mediation,” be ***inserted***.

The question was put and the motion was negatived.

Clause 9 was added to the Bill.

Clauses 10 to 14 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 15, there is one Amendment (No. 1) by Dr. John Brittas. He is not present. The Amendment is not moved.

Clause 15 was added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI KIREN RIJIJU: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up Special Mentions. Dr. Prashant Nanda, please.

SPECIAL MENTIONS - *Contd.*

Need for setting up a 'Craft Village' at Sukhuapada, Lalitagiri in Odisha

DR. PRASHANTA NANDA (Odisha): Lalitagiri-Sukhuapada area is famous for Stone Carving Cluster, which falls in the Buddhist Circuit. The Lalitagiri of Cuttack district and Sukhuapada of Jajpur district are adjacent to each other and is emerging as a tourist place with focus on Lalitagiri Museum set up by Archaeological Survey of India.

A detailed proposal has been submitted by Odisha State Cooperative Handicrafts Corporation Ltd. (UTKALIKA) to DC (Handicrafts), Government of India, to set up a Crafts Village at Sukhuapada and a Common Facility Centre (CFC) at Lalitagiri. DC (Handicrafts) may consider for sanction of Crafts Village proposal.

I urge the Minister of Textiles to provide financial assistance for establishment of Craft Village at Sukhuapada and Lalitagiri of Odisha. Thank you.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Shri G.C. Chandrashekhar is not present; Shri Elamaram Kareem is not present; Shri M. Mohamed Abdulla is not present; Shri H.D. Devegowda is not present. Shri Sanjay Singh, please.

Need for food security for all and extensive measures including enhanced allocation to fight malnutrition in the country

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : मान्यवर, ग्लोबल हंगर रिपोर्ट, 2022 के अनुसार भारत में भुखमरी की स्थिति अत्यंत गंभीर और अधिकांश देशों से बदतर हो गई है। गत 8 वर्षों के दौरान भारत 116 देशों के 'वैश्विक भुखमरी सूचकांक' में 55वें स्थान से फिसलता हुआ 107वें स्थान पर पहुँच गया है। वहीं राष्ट्रीय परिवार स्वास्थ्य सर्वेक्षण-5 के अनुसार देश में पाँच वर्ष से कम उम्र के लगभग एक-तिहाई बच्चे कुपोषित हैं। महिला और बाल विकास मंत्रालय की मानें, तो अक्टूबर, 2021 तक कुपोषित बच्चों की संख्या 33 लाख से अधिक थी। राष्ट्रीय परिवार स्वास्थ्य सर्वेक्षण-4 के अनुसार देश में पाँच साल से कम उम्र के हर दिन लगभग 4,500 बच्चे भूख और कुपोषण के कारण मर जाते हैं, जबकि अकेले भूख के कारण हर साल तीन लाख से अधिक बच्चों की मौतें होती हैं। देश में लगभग 19 करोड़ लोग हर रात खाली पेट सोने को मजबूर हैं।

महोदय, आंगनवाड़ी जैसी योजनाओं से मिलने वाले पोषण के विस्तार के बजाय सरकार ने आंगनवाड़ी परियोजना के बजट में भी वर्ष 2014-15 की तुलना में 38 फीसदी कटौती की है।

अतः आपके माध्यम से सरकार से निवेदन है कि वह मानवीय संवेदनाओं को ध्यान में रखते हुए देश में सभी के लिए खाद्य सुरक्षा एवं कुपोषण से लड़ाई हेतु व्यापक प्रबंध एवं वित्त संसाधन उपलब्ध कराने तथा इस क्षेत्र में हो रहे भ्रष्टाचार पर रोक लगाने की कृपा करे।

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Thank you. The House stands adjourned to meet at 1100 hours on Thursday, the 15th December, 2022.

The House then adjourned at fifty-six minutes past five of the clock till eleven of the clock on Thursday, the 15th December, 2022.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)